Second Lok Sabha
IV Session (10/02/1958 to 09/05/1958)

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 10, 1958

No. 97

1. **Obituary Reference**

The Speaker made a reference to the passing away of Shri R. K. Sidhva who was a member of the Constituent Assembly of India and the Provisional Parliament.

Thereafter Members stood in silence for a minute as a mark of respect.

2. **Adjournment Motions**

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

(i) Situation arising out of the strike by the workers of the Delhi State Electricity Board.	Notices by Sarvashri Hem Barua, K. T. K. Tangamani and Chintamani Panigrahi.
(ii) Situation arising out of impending strike of Delhi State Teachers.	Notices by Sarvashri Atal Bihari Vajpayee and Braj Raj Singh.
(iii) Situation arising out of the proposed non-co-operation by the employees of the Life Insurance Corporation.	Notice by Shri Hem Barua.

3. **President's Address—Laid on the Table**

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 10th February, 1958.

4. **President's Assent to Bills**

(i) Secretary laid on the Table the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 20th December, 1957:—

(1) The Central Excises and Salt (Amendment) Bill, 1957.

(2) The Union Duties of Excise (Distribution) Bill, 1957.

(3) The Appropriation (No. 5) Bill, 1957.

(4) The Estate Duty and Tax on Railway Passenger Fares (Distribution) Bill, 1957.

(5) The Additional Duties of Excise (Goods of Special Importance) Bill, 1957.

(6) The Damodar Valley Corporation (Amendment) Bill, 1957.

(7) The Indian Tariff (Second Amendment) Bill, 1957.

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(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 20th December, 1957:—

(1) The Naga Hills-Tuensang Area Bill, 1957.

(2) The Industrial Finance Corporation (Amendment) Bill, 1957.

(3) The public Employment (Requirement as to Residence) Bill, 1957.

(4) The Reserve Bank of India (Second Amendment) Bill, 1957.

(5) The Capital Issues (Control) Amendment Bill, 1957.

(6) The Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1957.

(7) The Opium Laws (Amendment) Bill, 1957.

(8) The Indian Railways (Amendment) Bill, 1957.

(9) The Preventive Detention (Continuance) Bill, 1957.

(10) The Delhi Development Bill, 1957.

(11) The Navy Bill, 1957.

(12) The Countess of Dufferin's Fund Bill, 1957.

(13) The Prevention of Disqualification (Amendment) Bill, 1957.

(14) The Citizenship (Amendment) Bill, 1957.

(15) The Delhi Municipal Corporation Bill, 1957.

(16) The Mines and Minerals (Regulation and Development) Bill, 1957.

(17) The Payment of Wages (Amendment) Bill, 1957.

5. **Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy of Notification No. S.R.O. 3983, dated the 12th December, 1957, under sub-section (3) of Section 26 of the Coir Industry Act, 1953, making certain amendments to the Coir Industry Rules, 1954.

(2) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

(i) S.R.O. No. 3517, dated the 1st November, 1957 containing the Customs Duties Drawback (Hydraulic Brake Fluid) Rules, 1957.

(ii) S.R.O. No. 3599, dated the 11th November, 1957.

(iii) S.R.O. No. 3600, dated the 11th November, 1957. containing the Customs Duties Drawback (Radio Receivers) Rules, 1957.

(iv) S.R.O. No. 3679, dated the 14th November, 1957.

(v) S.R.O. No. 3680, dated the 14th November, 1957 containing Customs Duties Drawback (Ivory Products) Rules, 1957.

(vi) S.R.O. No. 3748 dated the 21st November, 1957.

(vii) S.R.O. No. 3749, dated the 21st November, 1957 containing the Customs Duties Drawback (Roofing Felt) Rules, 1957.

(viii) S.R.O. No. 3757, dated the 23rd November, 1957.

(ix) S.R.O. No. 3758, dated the 23rd November, 1957 containing the Custom and Excise Duties Drawback (Art Silk) Rules, 1957.

(x) S.R.O. No. 3760, dated the 26th November 1957.

(xi) S.R.O. No. 3767, dated the 26th November, 1957 containing the Customs Duties Drawback (Plywood) Rules, 1957.

(xii) S.R.O. No. 3771, dated the 27th November, 1957.

(xiii) S.R.O. No. 3772, dated the 27th November, 1957 containing the Customs Duties Drawback (Tooth Paste) Rules, 1957.

(xiv) S.R.O. No. 3773, dated the 27th November, 1957, containing the Customs Duties Drawback (Electric Fans) Rules, 1957

(xv) S.R.O. No. 3831, dated the 28th November, 1957.

(xvi) S.R.O. No. 3832, dated the 28th November, 1957 containing the Customs Duties Drawback (Staple Fibre Yarn) Rules, 1957.

(xvii) S.R.O. No. 3833, dated the 28th November, 1957.

(xviii) S.R.O. No. 3834, dated the 28th November, 1957 containing the Customs Duties Drawback (Plastic Goods) Rules, 1957.

(xix) S.R.O. No. 3838, dated the 29th November, 1957 containing the Customs Duties Drawback (Cycle) Rules, 1957

(xx) S.R.O. No. 4003, dated the 16th December, 1957.

(xxi) S.R.O. No. 4004, dated the 16th December, 1957, containing the Customs Duties Drawback (Paper Products) Rules, 1957.

(xxii) S.R.O. No. 164, dated the 9th January, 1958.

(xxiii) S.R.O. No. 165, dated the 9th January, 1958, containing the Customs Duties Drawback (Crown Cork) Rules, 1957.

(3) A copy of each of the following Notifications, under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—

(i) S.R.O. No. 3801, dated the 30th November, 1957.

(ii) S.R.O. No. 3869, dated the 7th December, 1957.

(iii) S.R.O. No. 106, dated the 11th January, 1958.

(iv) S.R.O. No. 293, dated the 25th January, 1958.

(v) S.R.O. No. 294, dated the 25th January, 1958.

(4) A copy of Notification No. S.R.O. 4102, dated the 28th December, 1957, under sub-section (3) of Section 4 of the Taxation on Income (Investigation Commission) Act, 1947.

(5) A copy of Notification No. S.R.O. 3451, dated the 2nd November, 1957, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain amendments to the Fertiliser (Control) Order, 1957.

(6) A copy of the Amendment to Direction 13 (1) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

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6. Calling Attention to Matter of Urgent Public Importance

Shri Harish Chandra Mathur called the attention of the Prime Minister to the statement reported to have been made by the Prime Minister of Pakistan regarding rounding up of Indians in East Pakistan and steps taken in that connection by the Government of India.

The Prime Minister made a statement in regard thereto.

7. Statement by the Minister of Railways

The Minister of Railways made a statement regarding collision of Delhi-Pathankot Janta Express with Ambala-Delhi Passenger at Mohri on the 1st January, 1958 and the collision of Howrah Janta Express with the Puri-Hyderabad Passenger at the Narsimhapura Railway Station on the 23rd January, 1958.

8. Statement by the Minister of State in the Ministry of Education and Scientific Research

The Minister of State in the Ministry of Education and Scientific Research made a statement regarding the proposed strike by teachers of Delhi.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th February, 1958.)

M. N. KAUL,
Secretary.

GIPND—LS I—1987 LS—10-2-58—900.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, February 11, 1958

No. 98

1. Starred Questions

Forty-nine Starred Questions (Nos. 1 to 49) were put down on the order paper out of which 18 were called. Original notices of Starred Questions Nos. 8, 13, 14, 20, 36, 40 and 47 were received in Hindi.

Seventeen Starred Questions (Nos. 1—7 and 9—18) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 8 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Seventy five Unstarred Questions (Nos. 1 to 75) were put down on the order paper. Original notices of Unstarred Questions Nos. 7—12, 31, 34 and 35 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri N. Somana who was a member of the First Lok Sabha.

Thereafter members stood in silence for a minute as a mark of respect.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the statement correcting the reply given on the 10th December, 1957 to Unstarred Question No. 1420 regarding production of *jur*.

(2) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

(i) S.R.O. No. 2308, dated the 22nd October, 1955, containing the Cotton Control Order, 1955.

(ii) S.R.O. No. 294, dated the 11th February, 1956, making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(iii) S.R.O. No. 1198, dated the 26th May, 1956, making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(iv) S.R.O. No. 1199, dated the 26th May, 1956, making certain further amendments to the Cotton Textiles (Control) Order, 1948.

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(v) S.R.O. No. 1679, dated the 28th July, 1956, containing the corrigendum to the Ministry of Commerce and Industry Notification No. S.R.O. 1199, dated the 26th May, 1956.

(vi) S.R.O. No. 2142, dated the 24th September, 1956, making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(vii) S.R.O. No. 2144, dated the 24th September, 1956, making certain further amendment to the Cotton Textile (Control) Order, 1948.

(viii) S.R.O. No. 2278, dated the 6th October, 1956, making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(ix) S.R.O. No. 2319, dated the 11th October, 1956, making certain further amendment to the Cotton Textile (Control) Order, 1948.

(x) S.R.O. No. 2836, dated the 1st December, 1956, making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(xi) S.R.O. No. 3017, dated the 15th December, 1956, making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(xii) S.R.O. No. 1233, dated the 20th April, 1957, making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(xiii) S.R.O. No. 2897, dated the 14th September, 1957, making certain further amendment to the Cotton Textiles (Control) Order, 1948.

(xiv) S.R.O. No. 47, dated the 4th January, 1958, making certain further amendments in the Ministry of Commerce and Industry Notification No. S.R.O. 1150, dated the 30th May, 1955.

(3) A copy of Notification No. S.R.O. 331, dated the 25th January, 1958, under sub-section (2) of Section 7 of the Employees Provident Funds Act, 1952, making certain further amendments to the Employees' Provident Funds Scheme, 1952.

(4) A copy of Notification No. S.R.O. 141, dated the 11th January, 1958, under sub-section (4) of Section 38 of the Industrial Disputes Act, 1947, making certain further amendments to the Industrial Disputes (Central) Rules, 1957.

(5) A copy of Notification No. S.R.O. 153, dated the 11th January, 1958, under sub-section (3) of Section 49 of the Tea Act, 1953, making certain further amendments to the Tea Rules, 1954.

(6) A copy of Notification No. S.R.O. 200, dated the 18th January, 1958, sub-section (3) of Section 48 of the Coffee Act, 1942, making certain amendments to the Coffee Rules, 1955.

(7) A copy of the statement correcting the reply given on the 19th November, 1957, to Unstarred Question No. 397, *re*: cottage industries.

(8) A copy of the Annual Report of the National Small Industries Corporation Private Limited along with the Audited Accounts of the Corporation for the year 1956-57 under sub-section (1) of Section 639 of the Companies Act, 1956.

5. Statement re: Supplementary Demands for Grants for 1957-58.

Shri T. T. Krishnamachari presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1957-58.

6. Report of Business Advisory Committee.

Sardar Hukam Singh presented the Seventeenth Report of the Business Advisory Committee.

7. Calling attention to Matter of Urgent Public Importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Irrigation and Power to the talks held with Mr. Ilif, Vice-President of the World Bank in regard to the Indo-Pakistan Canal Water Dispute.

The Minister of Irrigation and Power made a statement in regard thereto.

8. Statements by the Minister of State in the Ministry of Education and Scientific Research.

The Minister of State in the Ministry of Education and Scientific Research made the following statements:—

(i) Correcting the reply given on the 18th November, 1957, to a Supplementary on Starred Question No. 210 regarding Hindi Shiksha Samiti.

(ii) Correcting the reply given on the 21st November, 1957 to a supplementary on Starred Question No. 332 regarding the India Office Library, London.

9. Government Bill Passed.

The Requisitioning and Aquisition of Immovable Property (Amendment) Bill, 1957.

The motion for consideration of the Bill was moved by Shri Anil K. Chanda.

An amendment that the Bill be circulated for the purpose of eliciting opinion thereon by the 7th March, 1958, was moved by Shri Naushir Bharucha.

The following members took part in the debate:—

(1) Shri Naushir Bharucha
(2) Pandit Thakur Das Bhargava.
(3) Shri Mahavir Tyagi.
(4) Chaudhary Pratap Singh Daulta.
(5) Shri C. R. Pattabhi Raman.
(6) Shri Biren Roy.
(7) Shri Diwan Chand Sharma.
(8) Shri Yadav Narayan Jadhav.
(9) Shri K. C. Reddy.
(10) Shri Braj Raj Singh.
(11) Shri N. B. Maiti.
(12) Shri Radha Raman.

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Shri Anil K. Chanda replied to the debate.

On the amendment moved by Shri Naushir Bharucha the House divided, Ayes 33; Noes 88. The amendment was accordingly negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted as amended.

Clause 1 and the Enacting Formula were also adopted as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Anil K. Chanda.

The motion was adopted and the Bill, as amended, was passed.

10. Government Bill under consideration.

The Criminal Law Amendment Bill, 1957

The motion for consideration of the Bill was moved by Shri B. N. Datar.

The following members took part in the debate:—

(1) Shri V. P. Nayar.

(2) Shri Raghubir Sahai.

(3) Shri Ajit Singh Sarhadi (*Speech Unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th February, 1958)

M. N. KAUL,
Secretary.

GIPND—LSI—2000LS—11-2-58—900.

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 12, 1958

No. 99

1. Starred Questions

Fourty eight Starred Questions (Nos. 50—52, 54—98) were put down on the order paper out of which fourteen were called. Starred Question No. 53 was transferred to the list of questions for the 24th February, 1958.

Fourteen Starred Questions (Nos. 50—52 and 54 to 64) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Fifty four Unstarred Questions (Nos. 76—79 and 81 to 130) were put down on the order paper. Original Notices of Unstarred Questions Nos. 78, 103, 109, 119 and 124 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Braj Raj Singh regarding the strike by students of Delhi Polytechnic and Technical Higher Secondary School, Delhi as a result of suicide committed by a student.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the letters exchanged between the Finance Minister and the High Commissioner for the United Kingdom setting out the agreements reached on certain modifications in the Sterling Pensions arrangements of 1955.

(2) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

(*i*) Supplementary Statement No. I	Third Session, 1957 of Second Lok Sabha.
(*ii*) Supplementary Statement No. VII	Second Session, 1957 of Second Lok Sabha.
(*iii*) Supplementary Statement No. VIII	First Session, 1957 of Second Lok Sabha.
(*iv*) Supplementary Statement No. VII	Fifteenth Session, 1957 of First Lok Sabha.
(*v*) Supplementary Statement No. XV	Thirteenth Session, 1956 of First Lok Sabha.
(*vi*) Supplementary Statement No. XIX	Twelfth Session, 1956 of First Lok Sabha.

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5. Reporting of Petition

Secretary reported the receipt of a petition signed by a petitioner in respect of the Indian Railways Act, 1890.

6. Calling Attention to Matter of Urgent Public Importance

Shri N. R. M. Swamy called the attention of the Minister of Food and Agriculture to the smuggling of rice from Andhra Pradesh and consequent increase in the prices of rice.

The Minister of Food and Agriculture made a statement in regard thereto.

7. Statement Re: Government Business

The Prime Minister made a statement regarding Government Business to be transacted during the Current Session.

8. Statement by the Minister of Defence

The Minister of Defence made a statement regarding the crash of an I.A.F. Liberator type aircraft near Coimbatore on the 6th February, 1958.

9. Statement by the Minister of State in the Ministry of Transport and Communications

The Minister of State in the Ministry of Transport and Communications made a statement correcting the reply given on the 16th December, 1957 to a supplementary on Starred Question No. 1142 regarding interest on loans to shipping companies.

10. Motion re: seventeenth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

"That this House agrees with the Seventeenth Report of the Business Advisory Committee presented to the House on the 11th February, 1958."

The motion was adopted.

11. Government Bill Passed

The Criminal Law Amendment Bill, 1957.

Further discussion on the motion for consideration of the Bill moved on the 11th February, 1958, continued.

The following members took part in the debate:—

(1) Shri Ajit Singh Sarhadi.

(2) Shri J. M. Mohamed Imam.

(3) Pandit Thakur Das Bhargava.

(4) Shri Mahavir Tyagi.

(5) Shri N. G. Ranga.

(6) Shri Naushir Bharucha.

(7) Shri Resham Lal Jangde.

(8) Shri Braj Raj Singh.

Shri B. N. Datar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted as amended.

Clause 4 was adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. N. Datar.

The following members took part in the debate:—

(1) Shri Mool Chand Jain.

(2) Shri B. N. Datar.

The motion was adopted and the Bill, as amended, was passed.

12. Government Bill under Consideration.

The Indian Reserve Forces (Amendment) Bill, 1957.

The motion for consideration of the Bill was moved by Sardar Surjit Singh Majithia.

The following members took part in the debate:—

(1) Shri Hem Barua.

(2) Shri K. K. Warior (*Speech Unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th February, 1958).

M. N. KAUL,
Secretary.

GIPND—LSI—2009 LS—12-2-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 13, 1958

No. 100

1. Starred Questions

Twenty-eight Starred Questions (Nos. 99—107, 109—114 and 116—128) were put down on the order paper. Starred Questions Nos. 108 and 115 were transferred to the list of questions for the 24th February, 1958. Original notices of Starred Questions Nos. 105, 113, 122 and 126 were received in Hindi.

Nineteen Starred Questions (Nos. 99—101, 103, 104, 106, 107, 109—114 and 116—121) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 102 and 105 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-nine Unstarred Questions (Nos. 131—138, 140—183 and 185—201) were put down on the order paper. Unstarred Question No. 184 was transferred to the list of questions for the 19th February, 1958. Original notices of Unstarred Questions Nos. 136—138, 142—144, 160, 161, 178, 179, 181, and 183 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Report of the Hon'ble Shri M. C. Chagla, Chairman of the Commission of Inquiry into the affairs of the Life Insurance Corporation of India.

(2) A copy of the Adjudication Proceedings and Appeal Rules, 1957, published in Notification No. S.R.O. 23, dated the 4th January, 1958 under sub-section (3) of Section 27 of the Foreign Exchange Regulation Act, 1947.

(3) A copy of Notification No. S.R.O. 3574, dated the 9th November, 1957, under sub-section (3) of Section 114 of the Insurance Act, 1938 making certain further amendments to the Insurance Rules, 1939.

(4) A copy of each of the following Notifications under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948 making certain further amendments to the Mineral Concession Rules, 1949:—

(i) S.R.O. No. 53, dated the 4th January, 1958.

(ii) S.R.O. No. 159, dated the 11th January, 1958.

(iii) S.R.O. No. 160, dated the 11th January, 1958.

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(5) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—

(i) S.R.O. No. 4018, dated the 21st December, 1957, making certain amendments to the Indian Civil Service Provident Fund Rules, 1942.

(ii) S.R.O. No. 4019, dated the 21st December, 1957, making certain amendments to the Indian Civil Service Provident Fund Rules, 1942.

(iii) S.R.O. No. 4020, dated the 21st December, 1957, making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943.

(iv) S.R.O. No. 4021, dated the 21st December, 1957, making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943.

(v) S.R.O. No. 4022, dated the 21st December, 1957, making certain amendments to the Indian Civil Service (Non-European Members) Provident Fund Rules, 1943.

(vi) S.R.O. No. 9, dated the 4th January, 1958, making certain amendment to the Indian Police Service (Uniform) Rules, 1954.

(vii) S.R.O. No. 10, dated the 4th January, 1958, making certain amendment to the Indian Police Service (Recruitment) Rules, 1954.

(viii) S.R.O. No. 11, dated the 4th January, 1958, making certain amendment to the Indian Administrative Service (Recruitment) Rules, 1954.

(ix) S.R.O. No. 175, dated the 18th January, 1958, making certain amendments in Schedule III to the Indian Police Service (Pay) Rules, 1954.

(x) S.R.O. No. 176, dated the 18th January, 1958, making certain amendments to the Indian Police Service (Uniform) Rules, 1954.

(xi) S.R.O. No. 177, dated the 18th January, 1958, making certain amendment in Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

(xii) S.R.O. No. 178, dated the 18th January, 1958, making certain amendment to the Indian Administrative Service (Pay) Rules. 1954.

(xiii) S.R.O. No. 179, dated the 18th January, 1958, making certain amendment to the Indian Police Service (Pay) Rules, 1954.

(xiv) S.R.O. No. 356, dated the 1st February, 1958, making certain amendments to the Indian Police Service (Regulation of Seniority) Rules, 1954.

(xv) S.R.O. No. 357, dated the 1st February, 1958, making certain amendments to the Indian Administrative Service (Regulation of Seniority) Rules, 1954.

(6) A copy of the Copyright Rules, 1958, published in Notification No. S.R.O. 270, dated the 21st January, 1958 under Section 43 of the Copyright Act, 1957.

(7) A copy of each of the following Orders under sub-section (3) of Section 78 of the Copyright Act, 1957:—

(i) The International Copyright Order, 1958, published in Notification No. S.R.O. 271, dated the 21st January, 1958.

(ii) The Copyright (International Organisations) Order, 1958, published in Notification No. S.R.O. 272, dated the 21st January, 1958.

(8) A copy of Notification No. S.R.O. 86, dated the 7th January, 1958, under sub-section (3) of Section 28 of the Representation of the People Act, 1950 making certain further amendments to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956.

*(9) A copy of the Lok Sahayak Sena Rules, 1957, published in Notification No. S.R.O. 385, dated the 21st October, 1957 under sub-section (3) of Section 11 of the Lok Sahayak Sena Act, 1956.

(10) A copy of the Economic and Technical Co-operation Agreement between the Republic of India and the Republic of France.

4. Report of Committee on Private Members Bills and Resolutions

Sardar Hukam Singh presented the Thirteenth Report of the Committee on Private Members Bills and Resolutions.

5. Calling Attention to Matter of Urgent Public Importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Works, Housing and Supply to the large scale evictions of Delhi tenants and hunger strike by the President of their Federation.

The Minister of Works, Housing and Supply made a statement in regard thereto.

6. Ruling by the Speaker

The Speaker ruled out a notice given by Shri A. K. Gopalan alleging contempt of the House based on answers given by the Minister of Finance to certain Questions regarding the Life Insurance Corporation.

7. Motion in Reply to the President's Address

Shri Jaganatha Rao moved that an address be presented to the President in the following terms.—

"That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 10th February, 1958."

Shri M. L. Dwivedi seconded the motion.

One Hundred and Thirty-six amendments were moved by:—

(1) Shri Naushir Bharucha

(2) Shri K. T. K. Tangamani

(3) Shri Surendranath Dwivedy

(4) Shri Ignace Beck

(5) Shri Sarjoo Pandey

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*The notification was previously laid on the Table on the 29th November, 1957 and was re-laid under Rule 234(2) of the Rules of Procedure.

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(6) Shri Chintamani Panigrahi
(7) H. H. Maharaja Pratap Keshari Deo
(8) Shri V. P. Nayar
(9) Shri Ram Chandra Majhi
(10) Shri Braj Raj Singh
(11) Shri Jagdish Awasthi
(12) Shri Harish Chandra Sharma
(13) Shri Subiman Ghose
(14) Shri Bibhuti Bhushan Das Gupta
(15) Shri Bhaorao Krishnarao Gaikwad
(16) Shri Atal Bihari Vajpayee
(17) Shri Venketrao Sriniwasrao Naldurgker
(18) Shri Balasaheb Patil
(19) Shri R. Dharmalingam
(20) Shri Badakumar Pratap Ganga Deb Bamra
(21) Shri Baishnab Charan Mullick
(22) Shri B. C. Kamble
(23) Shri Laisram Achaw Singh
(24) Shrimati Renu Chakravartty

The following members took part in the debate:—

(1) Shri Jaganatha Rao
(2) Shri M. L. Dwivedi
(3) Shri A. K. Gopalan
(4) Shri K. R. Achar
(5) Shri Purushottamdas R. Patel.
(6) Shri Onkar Lal
(7) Shri R. Dharmalingam
(8) Swami Ramananda Tirtha
(9) Shri Naushir Bharucha
(10) Shri Jiyalal Mandal
(11) Shri Jagdish Awasthi
(12) Shri Ansar Harvani
(13) Shri J. B. Kripalani
(14) Shri Ghanshyamlal Oza
(15) Shri D. A. Katti (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th February, 1958)

M. N. KAUL,
Secretary.

GIPND—LSI—2019 LS—13-2-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 14, 1958

No. 101

1. **Starred Questions**

Fifty-four Starred Questions (Nos. 129—182) were put down on the order paper out of which Twenty-one were called. Original notices of Starred Questions Nos. 149, 152, 153, 155, 159, 173 and 177 were received in Hindi.

Twenty-one Starred Questions (Nos. 129—149) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. **Unstarred Questions**

Forty-two Unstarred Questions (Nos. 202—243) were put down on the order paper. Original notices of Unstarred Questions Nos. 207—215, 227, 234 and 235 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Short Notice Question**

One Short Notice Question, regarding Strike at Bokaro-Thermal Power Station addressed to the Minister of Irrigation and Power was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. **Paper Laid on the Table**

A copy of Notification No. S.R.O. 301, dated the 25th January, 1958, making certain amendments to the Tea Rules, 1954 was laid on the Table under sub-section (3) of Section 49 of the Tea Act, 1953.

5. **Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 11th February, 1958, Rajya Sabha had passed the Indian Post Office (Amendment) Bill, 1958.

6. **Bill passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table the Indian Post Office (Amendment) Bill 1958, as passed by Rajya Sabha.

7. **Calling Attention to Matter of Urgent Public Importance**

Shri Atal Bihari Vajpayee called the attention of the Minister of Defence to the reported clash between troops of Mahar Regiment and students at Sagar on the 28th January, 1958.

The Minister of Defence made a statement in regard thereto.

[P.T.O.

8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Order of Government Legislative and other Business for the week commencing the 17th February, 1958.

9. Government Bills Introduced

(1) The Central Sales Tax (Amendment) Bill, 1958.

(2) The Merchant Shipping Bill, 1958.

10. Motion in reply to the President's Address

Further discussion on the following motion and the amendments thereto moved on the 13th February, 1958, continued:—

> "That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 10th February, 1958."

Ten further amendments were moved by Shri Shibban Lal Saksena.

The following members took part in the debate:—

(1) Shri D. A. Katti

(2) Shrimati Renuka Ray

(3) Dr. Ram Subhag Singh

(4) Pandit Braj Narayan "Brajesh"

(5) Shri Raghunath Singh

(6) Raja Mahendra Pratap

(7) Shri Atal Bihari Vajpayee

(8) Shri Vinayak Rao K. Koratkar

The discussion was not concluded.

11. Motion Re: Thirteenth Report of Committee on Private Members' Bills and Resolutions

Shri Shraddhakar Supakar moved the following motion:—

> "That this House agrees with the Thirteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 13th February, 1958."

The motion was adopted.

12. Private Member's Resolution not proposed

On a request made by Shri Rameshwar Tantia the Chair did not propose to the House the following Resolution moved by the member on the 13th December, 1957:—

> "This House is of opinion that a Committee consisting of members of Lok Sabha assisted by financial experts be constituted to examine the working of Scheduled Banks in India for the purpose of nationalisation."

13. Private Member's Resolution Withdrawn

Shri M. L. Dwivedi moved the following Resolution:—

"This House is of opinion that the diamond mines at Panna be nationalised as soon as possible."

The following members took part in the debate:—

(1) Shri Braj Raj Singh
(2) Shri V. P. Nayar
(3) Shri Motilal Malviya
(4) Shri Atal Bihari Vajpayee
(5) Shri Ram Sahai Tiwari
(6) Shri Raghunath Singh
(7) Pandit Braj Narayan "Brajesh"
(8) Shri Keshava Deva Malaviya

Shri M. L. Dwivedi replied to the debate.

The Resolution was withdrawn by leave of the House.

14. Private Member's Resolution under consideration

Shrimati Ila Palchoudhuri moved the following Resolution:—

"This House is of opinion that Government should immediately appoint a high powered Commission to enquire into the causes of the sense of frustration among the students leading to tendencies of indiscipline, violence and rowdyism and the consequential disquiet prevailing in the country and to suggest ways and means for its removal."

One amendment was moved by Shri R. K. Khadilkar.

The following members took part in the debate:—

(1) Shri R. K. Khadilkar
(2) Shri Diwan Chand Sharma
(3) Dr. K. B. Menon (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th February, 1958.)

M. N. KAUL,
Secretary.

GIPND—LS I—2032 LS—14-2-58—900

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 17, 1958

No. 102

1. **Starred Questions**

Fifty-seven Starred Questions (Nos. 183-239) were put down on the order paper out of which twenty-four were called. Original notices of Starred Questions Nos. 187, 191, 206, 208, 213, 226 and 237 were received in Hindi.

Nineteen Starred Questions (Nos. 183-190, 193-196, 198-201 and 204-206) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 191, 192, 197, 202 and 203 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Sixty-eight Unstarred Questions (Nos. 244-247 and 249-312) were put down on the order paper. Original notices of Unstarred Questions Nos. 250-252, 255, 262-264, 267-269 and 291-294 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Motions for Election to Committees**

Shri D. P. Karmarkar moved the following motions:—

(i) "That in pursuance of clause (o) of sub-section 1 of section 3 of the Indian Nursing Council Act, 1947, as amended by Section 4 of the Indian Nursing Council (Amendment) Act, 1957, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council."

(ii) "That in pursuance of clause (h) of sub-section (2) of Section 5 of the Delhi Development Act, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority."

The motions were adopted.

4. **The Budget (Railways), 1958-59**

Shri Jagjivan Ram presented a statement of estimated receipts and expenditure of the Government of India for the year 1958-59 in respect of Railways.

5. **Intimation Re: Release of Member of Parliament**

The Chairman informed Lok Sabha that he had received the following letter dated the 13th February, 1958, from the Superintendent of Central Jail, Hazaribagh:—

"I am to inform you that Shri S. A. Matin, Member, Lok Sabha, has this day been released from this Jail on acquittal."

[P.T.O.

6. Motion in Reply to President's Address

Further discussion on the following motion moved on the 13th February, 1958, and amendments thereto moved on the 13th and 14th February, 1958, continued:—

> "That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 10th February, 1958."

The following members took part in the debate:—

(1) Shri Hirendra Nath Mukerjee
(2) Shri H. C. Dasappa
(3) Shri N. B. Maiti
(4) H. H. Maharaja Pratap Keshari Deo
(5) Shri Anirudha Sinha
(6) Shri Rameshwar Tantia
(7) Shri P. R. Ramakrishnan
(8) Shri Surendranath Dwivedy
(9) Shri M. G. Ulkey
(10) Shri Ram Krishan
(11) Pandit Jwala Prasad Jyotishi
(12) Shri Ignace Beck
(13) Shri Kamalnayan Jamnalal Bajaj
(14) Shri N. R. M. Swamy
(15) Shri Mool Chand Jain
(16) Shri Bhausaheb Reosaheb Mahagaonkar
(17) Shri Bhakt Darshan
(18) Shri S. Osman Ali Khan
(19) Shri Ajit Singh Sarhadi
(20) Shri P. K. Vasudevan Nair

The discussion was not concluded.

7. Report of Business Advisory Committee

Shri Surendranath Dwivedy presented the Eighteenth Report of the Business Advisory Committee. (Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th February, 1958.)

M. N. KAUL,
Secretary.

GIPND—LSI—2055 LS—17-2-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 18, 1958

No. 103

1. **Starred Questions**

Forty Starred Questions (Nos. 240—263, 265, 266, 266A and 267—279) were put down on the order paper. Starred Question No. 264 was transferred to the list of questions for the 20th February, 1958. Original notices of Starred Questions Nos. 246, 247, 249 and 273 were received in Hindi.

Twenty-one Starred Questions (Nos. 240—242, 244, 245, 248—255, 257, 259—261, 265, 266, 266-A and 267) were orally answered and supplementary questions were asked on all of them. Replies to the remaining Questions (including Starred Questions Nos. 243, 246, 247, 256, 258, 262 and 263 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Forty-five Unstarred Questions (Nos. 313—315 and 317—358) were put down on the order paper. Original notices of Unstarred Questions Nos. 319, 339, 342 and 343 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Short Notice Questions**

One Short Notice Question, regarding Working plan for the Community Development Movement addressed to the Minister of Community Development was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. **Papers laid on the Table**

The following papers were laid on the Table:—

*(1) A copy of Notification No. S.R.O. 3595, dated the 9th November, 1957, under sub-section (3) of Section 169 of the Representation of the People Act, 1951, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956.

(2) A copy of Notification No. S.R.O. 4163, dated the 31st December, 1957, under sub-section (3) of Section 169 of the Representation of the People Act, 1951, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1958.

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*The Notification was previously laid on the Table on the 25th November, 1957 and was re-laid under Rule 234(2) of the Rules of the Procedure.

[P.T.O.

(3) A copy of Notification No. S.R.O. 456, dated the 8th February, 1958, under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendment to the Central Excise Rules, 1944.

5. Calling attention to matter of Urgent Public Importance

Shri Surendranath Dwivedy called the attention of the Minister of Steel, Mines and Fuel to the strike by 3,000 labourers engaged in construction work at Rourkela.

The Minister of Steel, Mines and Fuel made a statement in regard thereto.

6. Statement by Prime Minister

The Prime Minister made a statement correcting the reply given on the 14th February, 1958 to a supplementary by Shri N. G. Ranga on Starred Question No. 135 regarding Mangla Dam.

7. Statement by Deputy Minister of Education and Scientific Research

The Deputy Minister of Education and Scientific Research made a statement regarding suicide by a student of the Delhi Polytechnic and consequent strike by the students of the Institute.

8 Statement by Shri T. T. Krishnamachari

Shri T. T. Krishnamachari made a statement in explanation of his resignation from the office of Minister.

9. Motion re: Eighteenth report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

"That this House agrees with the Eighteenth Report of the Business Advisory Committee presented to the House on the 17th February, 1958."

The motion was adopted.

10. Motion in reply to President's Address

Further discussion on the following motion moved on the 13th February, 1958, and amendments thereto moved on the 13th and 14th February, 1958, continued:—

"That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 10th February, 1958."

The following members took part in the debate:—

(1) Shri Upendranath Barman
(2) Shri Brajeshwar Prasad
(3) Shri Arjun Singh Bhadauria
(4) Shri Shobha Ram
(5) Shri G. S. Musafir
(6) Shri Nath Pai
(7) Seth Achal Singh

Shri Jawaharlal Nehru replied to the debate.

On the amendment moved by Shri Naushir Bharucha on the 13th February, 1958, the House divided, Ayes 62; Noes 200. The amendment was accordingly negatived.

All the other amendments were negatived.

The motion was adopted.

11. **Government Bill passed**

The Indian Reserve Forces (Amendment) Bill, 1957, as passed by Rajya Sabha.

Further discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 12th February, 1958, continued.

The following members took part in the debate:—

(1) Shri K. K. Warior

(2) Shri Bhakt Darshan

(3) Shri Diwan Chand Sharma

Sardar Surjit Singh Majithia replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed, was moved by Sardar Surjit Singh Majithia.

The motion was adopted and the Bill, as amended, was passed.

12. **Supplementary Demands for Grants (General) for 1957-58**

Discussion on Supplementary Demands for Grants in respect of the Budget (General) for 1957-58 commenced.

Twenty-five cut motions—of which five were on Demand No. 2, one each on Demand Nos. 11, 24, 34, 46, 79, 94, 123 and 126, to each on Demand Nos. 32, 55 and 83 and three each on Demand Nos. 67 and 117—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th February, 1958.)

M. N. KAUL,
Secretary.

GIPND—LSI—2063 LS—18-2-58—900

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 19, 1958

No. 104

1. **Starred Questions**

Forty-one Starred Questions (Nos. 280—286 and 288—321) were put down on the order paper out of which twenty-two were called. Original notices of Starred Questions Nos. 282, 286, 288, 298, 311 and 314 were received in Hindi.

Eighteen Starred Questions (Nos. 280—285, 288—291, 293, 295—299, 301 and 314) were orally answered and supplementary questions were asked on seventeen of them. Replies to the remaining questions (including Starred Questions Nos. 286, 292, 294 and 300 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Thirty-two Unstarred Questions (Nos. 359—390) were put down on the order paper. Original notices of Unstarred Questions Nos. 361—366, 372 and 380 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy of the statement of cases in which lowest tenders have not been accepted by the India Store Department, London, during the half year ended the 31st December, 1957.

(2) A copy of the Annual Report of the Hindustan Antibiotics (Private) Ltd. along with the Audited Accounts for the year 1956-57 under sub-section (1) of Section 639 of the Companies Act, 1956.

(3) A copy of Notification No. S.R.O. 26, dated the 4th January, 1958, under sub-section (3) of Section 641 of the Companies Act, 1956, making certain alterations in Part I of Schedule V of the Act.

4. **Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 18th February, 1958, Rajya Sabha had agreed without any amendment to the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1958, passed by Lok Sabha on the 11th February, 1958.

5. **Calling Attention to Matter of Urgent Public Importance**

Shri Raghunath Singh called the attention of the Prime Minister to the arrest of five Pakistani Saboteurs at Uri in Kashmir.

The Prime Minister made a statement in regard thereto.

[P.T.O.

6. Motion Re: Report of Commission of Inquiry into the Affairs of Life Insurance Corporation

Shri Jawaharlal Nehru moved the following motion:

"That the Report of the Commission of Inquiry into the affairs of the Life Insurance Corporation of India be taken into consideration."

Seven substitute motions were moved by—

(1) Shri Jawaharlal Nehru
(2) Shri Braj Raj Singh
(3) Shri P. K. Vasudevan Nair
(4) Shri Aurobinda Ghosal
(5) Shri N. Siva Raj
(6) Shri Atal Bihari Vajpayee

Seven amendments to the substitute motion were moved by—

(1) Shri Surendranath Dwivedy
(2) Shri Surendra Mahanty
(3) Shri Jaipal Singh
(4) Shri Naushir Bharucha
(5) Shri Shripad Amrit Dange

The following members took part in the debate:—

(1) Shri Shripad Amrit Dange
(2) Shri J. B. Kripalani
(3) Shri N. G. Ranga
(4) Shri H. C. Dasappa
(5) Shri M. R. Masani
(6) Shri Tribhuan Narayan Singh
(7) Dr. Sushila Nayar
(8) Shri Uma Charan Patnaik
(9) Dr. A. Krishnaswami
(10) Shri Radheshyam Ramkumar Morarka
(11) Shri S. C. C. Anthony Pillai
(12) Shri P. T. Thanu Pallai
(13) Shri Jaipal Singh
(14) Shri R. K. Khadilkar (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th February, 1958.)

CORRIGENDA

In Bulletin—Part I, dated the 18th February, 1958—

(1) page 332, under item No. 4, line 11, *for* '1958' *read* '1956'.

(2) page 334, under item No. 12, line 4, *for* 'to' *read* 'two'.

M. N. KAUL,
Secretary.

GIPND—LSI—2077 LS—19-2-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 20, 1958

No. 165

1. **Starred Questions**

Forty-seven Starred Questions (Nos. 322—352 and 354—369) were put down on the order paper out of which twenty-one were called. Starred Question No. 353 was postponed to the Lists of Questions for the 28th February, 1958. Original notices of Starred Questions Nos. 327, 331, 335, 339, 344, 355, 359 and 368 were received in Hindi.

Nineteen Starred Questions (Nos. 322—325, 327—338, 340, 341 and 349) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 326 and 339 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Fifty-one Unstarred Questions (Nos. 392—442) were put down on the order paper. Original notices of Unstarred Questions Nos. 393—398, 414, 419, 420, 422 and 425—430 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Short Notice Question**

One Short Notice Question, regarding foodgrain prices addressed to the Minister of Food and Agriculture was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. **Statement by Minister of Labour and Employment and Planning**

The Minister of Labour and Employment and Planning made a statement regarding the apprehended loss of life as a result of an explosion and flooding in two mines in Asansol area on the 19th February, 1958.

5. **Papers Laid on the Table**

A copy of each of the following Reports was laid on the Table under sub-section (1) of Section 639 of the Companies Act, 1956:—

(1) Annual Report of the Eastern Shipping Corporation Limited along with the Audited Accounts for the year 1956-57.

[P.T.O.

(2) Annual Report of the Western Shipping Corporation (Private) Limited along with the Audited Accounts for the year 1956-57.

6. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh, presented the Fourteenth Report of the Committee on Private Members' Bills and Resolutions.

7. Reporting of Petition

Secretary reported the receipt of a petition signed by a petitioner in respect of the Forward Contracts (Regulation) Act, 1952 and the Securities Contracts (Regulation) Act, 1956.

8. Calling Attention to Matter of Urgent Public Importance

Shri Premji R. Assar called the attention of the Minister of Health to the spread of poisonous gas in Patel Nagar and other adjoining localities in Delhi.

The Minister of Health made a statement in regard thereto.

9. Statement by Minister of Cooperation

The Minister of Co-operation made a statement correcting the reply given on the 11th December, 1957 to a supplementary by Shri H. C. Dasappa on Starred Question No. 998 regarding Fruit Preservers' Licence.

10. Motion re: Report of Commission of Inquiry into the Affairs of Life Insurance Corporation

Further discussion on the following motion, the substitute motions thereto and the amendments to the substitute motion of Shri Jawaharlal Nehru, moved on the 19th February, 1958 continued:—

"That the Report of the Commission of Inquiry into the affairs of the Life Insurance Corporation of India be taken into consideration."

The following members took part in the debate:—

(1) Shri R. K. Khadilkar
(2) Shri Feroze Gandhi
(3) Shri Hirendra Nath Mukerjee
(4) Shri Asoke K. Sen
(5) Shri Govind Ballabh Pant
(6) Shri Asoka Mehta

Shri Jawaharlal Nehru replied to the debate.

The amendment moved by Shri Jaipal Singh on the 19th February, 1958 to the substitute motion of Shri Jawaharlal Nehru was withdrawn by leave of the House.

On the amendment moved by Shri Shripad Amrit Dange on the 19th February, 1958 to the substitute motion of Shri Jawaharlal Nehru, the House divided, Ayes 60; Noes 203. The amendment was accordingly negatived.

The amendment moved by Shri Surendranath Dwivedy on the 19th February, 1958 to the substitute motion of Shri Jawaharlal Nehru was negatived.

All the other amendments moved on the 19th February, 1958 to the substitute motion of Shri Jawaharlal Nehru were deemed to have been withdrawn by leave of the House.

The following substitute motion moved by Shri Jawaharlal Nehru on the 19th February, 1958 was adopted:—

"This House, having considered the Report of the Commission of Inquiry into the affairs of the Life Insurance Corporation of India, approves of the statement made on behalf of Government that:

(1) Government accept the Commission's findings to the effect that the transaction resulting in the purchase of shares of the six companies was not entered into in accordance with business principles and was also opposed to propriety on several grounds;

(2) Government propose to initiate appropriate proceedings, on the basis of the findings of the Commission, in respect of the Officers responsible for putting through the transaction; and

(3) Government propose to examine carefully the principles recommended by the Commission for adoption by Government and the Corporation."

All the other substitute motions were barred.

11. **Supplementary Demands for Grants (General) for 1957-58**

Further discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1957-58 continued.

Sixteen further cut motions—of which one each was on Demand Nos. 2, 5, 24, 46, 83, 127 and 130, two on Demand No. 117 three on Demand No. 126 and four on Demand No. 125—were moved.

Two cut motions on Demand No. 67 moved on the 18th February, 1958 were ruled out of order.

The discussion was not concluded.

12. **Half-an-hour Discussion on Matter Arising out of Answers to Question**

Shrimati Tarkeshwari Sinha raised a half-an-hour discussion on points arising out of the replies given on the 12th February, 1958 to Starred Question No. 55 regarding Indo-Pak Canal Waters Dispute.

The following members took part in the debate:—

(1) Shri Shraddhakar Supakar

(2) Shri Nemi Chandra Kasliwal

Shri S. K. Patil replied to the debate.

[P.T.O.

13. President's Message

The Deputy Speaker communicated to Lok Sabha the following message from the President:—

> "I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the address I delivered to both the Houses of Parliament assembled together on the 10th February, 1958."

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st February, 1958.)

CORRIGENDA

In Bulletin—Part I, dated the 19th February, 1958, page 336, under item No. 6—

(1) line 9, *for* 'Shri Aurobinda Ghosal'

read 'Shri Aurobindo Ghosal'.

(2) line 12, *after* 'motion'

insert 'of Shri Jawaharlal Nehru'.

M. N. KAUL,
Secretary.

GIPND—LSI—2088 LS—20-2-58—900.

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 21, 1958

No. 106

1. **Starred Questions**

Thirty-six Starred Questions (Nos. 370—405) were put down on the order paper. Original notices of Starred Questions Nos. 379, 380 and 384 were received in Hindi.

Twenty-eight Starred Questions (Nos. 370—72, 374—79, 381, 382, 384, 386—88, 390 and 392—403) were orally answered and supplementary questions were asked on twenty-five of them. Replies to the remaining questions (including Starred Questions Nos. 373, 380, 383, 385, 389 and 391 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Thirty-nine Unstarred Questions (Nos. 443—81) were put down on the order paper. Original notices of Unstarred Questions Nos. 445—47, 456, 459, 463, 469—72 and 474 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Paper laid on the Table**

A copy of the Annual Report of the Sindri Fertilizers and Chemicals Private Limited along with the Audited Accounts for the year 1956-57 was laid on the Table under sub-section (1) of Section 639 of the Companies Act, 1956.

4. **Calling attention to matter of urgent public importance**

Shri Atal Bihari Vajpayee called the attention of the Minister of Finance to the non-cooperation movement by the employees of the Life Insurance Corporation.

The Deputy Minister of Finance made a statement in regard thereto and also laid on the Table copy of a statement shewing the demands of the National Federation of Life Insurance Field workers.

5. **Statement Re: Government Business**

On behalf of the Minister of Parliamentary Affairs the Deputy Minister of Defence made a statement regarding the order of Government Legislative and other Business for the week commencing the 24th February, 1958.

[P.T.O.

6. Extension of time for presentation of report of Joint Committee

Sardar Hukam Singh moved that the time appointed for the presentation of the Report of the Joint Committee on the Parliament (Prevention of Disqualification) Bill, 1957, be extended up to the last day of the first week of the next session.

The motion was adopted.

7. Supplementary Demands for Grants (General) for 1957-58

Further discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1957-58, concluded.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
1	2	3
		Rs.
	I. EXPENDITURE MET FROM REVENUE.	
	(Ministry of Commerce and Industry)	
1	Ministry of Commerce and Industry	4,25,000
2	Industries	1,16,06,000
3	Salt	4,29,000
5	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry.	13,38,000
	(Ministry of Defence)	
8	Ministry of Defence	1,61,000
9	Defence Services, Effective—Army	7,72,56,000
11	Defence Services, Effective—Air Force	8,34,89,000
12	Defence Services—Non-Effective, Charges	48,64,000
	(Ministry of External Affairs)	
24	External Affairs	7,40,000
26	Miscellaneous Expenditure under the Ministry of External Affairs.	71,000
	(Ministry of Finance)	
32	Stamps	40,64,000
34	Currency	16,39,000
35	Mint	76,03,000
37	Superannuation Allowances and Pensions	25,00,000
41	Pre-partition Payments	19,42,000

1	2	3
		Rs.
	(Ministry of Food and Agriculture)	
46	Miscellaneous Departments and other Expenditure under the Ministry of Food and Agriculture	3,52,17,000
	(Ministry of Home Affairs).	
55	Census	2,70,000
63	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs	1,000
	(Ministry of Irrigation and Power).	
67	Ministry of Irrigation and Power . .	2,48,000
	(Ministry of Steel Mines and Fuel)	
79	Mines	10,44,000
81	Miscellaneous Departments and other Expenditure under the Ministry of Steel, Mines and Fuel	12,82,74,000
	(Ministry of Transport and Communications)	
83	Indian Posts and Telegraphs Department (including Working Expenses)	1,20,00,000
90	Communications (including National Highways) . .	9,41,000
	(Ministry of Works, Housing and Supply).	
93	Supplies	9,66,000
94	Other Civil Works	3,38,70,000
95	Stationery and Printing	53,00,000
	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
	(Ministry of Defence)	
106	Defence Capital Outlay	2,91,94,000
	(Ministry of External Affairs)	
108	Capital Outlay of the Ministry of External Affairs	16,64,000
	(Ministry of Finance)	
112	Commuted Value of Pensions . .	3,16,000
	(Ministry of Food and Agriculture)	
117	Purchase of Foodgrains	38,48,00,000
	(Ministry of Irrigation and Power).	
123	Other Capital Outlay of the Ministry of Irrigation and Power	1,06,00,000
	(Ministry of Rehabilitation)	
125	Capital Outlay of the Ministry of Rehabilitation	1,000
	(Ministry of Steel, Mines and Fuel)	
126	Capital Outlay of the Ministry of Steel, Mines and Fuel	1,000

[P.T.O.

1	2	3
	(Ministry of Transport and Communications).	
127	Capital Outlay on Indian Posts and Telegraphs (Not met from Revenue).	1,00,00,000
130	Capital Outlay on Roads	1,50,00,000

Two cut motions—one each on Demand Nos. 125 and 127—moved on the 20th February, 1958, were ruled out of order.

All the other cut motions moved on the 18th and 20th February, 1958 were negatived.

8. Motion Re: Fourteenth Report of the Committee on Private Members' Bills and Resolutions

Shri Pramathanath Banerjee moved the following motion:—

"That this House agrees with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th February, 1958."

The motion was adopted.

9. Private Members' Bills Introduced

(1) The Code of Criminal Procedure (Amendment) Bill, 1957, (*Amendment of sections 207A and 437*), by Shri Venketrao Sriniwasrao Naldurgker.

(2) The Old Age Marriage Restraint Bill, 1958, by Shri Mohan Swarup.

10. Motion Re: Increase in Allocation of Time to a Private Member's Bill

Shri Radha Raman moved the following motion:—

"That the time allotted by the House on the 23rd August, 1957 for the consideration and passing of the Punishment for Molestation of Women Bill be increased from 2 hours to 3 hours."

The motion was adopted.

11. Private Member's Bill Withdrawn

The Punishment for Molestation of Women Bill, 1957, by Shri Radha Raman.

Further discussion on the motion for consideration of the Bill moved on the 20th December, 1957, continued.

The following members took part in the debate:—

(1) Shri V. P. Nayar
(2) Shrimati Ila Palchoudhuri
(3) Shri Diwan Chand Sharma
(4) Shrimati Krishna Mehta
(5) Shri Hem Barua
(6) Shrimati Minimata Agamdas Guru
(7) Shri Jaipal Singh
(8) Shrimati Sangam Laxmi Bai
(9) Shri Balasaheb Patil
(10) Shrimati Violet Alva.

Shri Radha Raman replied to the debate.

The Bill was withdrawn by leave of the House.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th February, 1958.)

M. N. KAUL,
Secretary.

GIPND—LS I—2106 LS—21-2-58—900:

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 24, 1958

No. 107

1. **Obituary references**

The Prime Minister, Sarvashri Shripad Amrit Dange, J. B. Kripalani and Jaipal Singh, Raja Mahendra Pratap, Shri Vijayaram Raju and the Speaker made references to the passing away of Maulana Abul Kalam Azad, Minister of Education and Scientific Research.

The Speaker also made references to the passing away of Shri B. Das, who was a member of the Central Legislative Assembly, Constituent Assembly, Provisional Parliament and First Lok Sabha, and of Shri V. M. Obiadullah who was a member of the Provisional Parliament.

Thereafter Members stood in silence for a minute as a mark of respect and the House adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th February, 1958.)

M. N. KAUL,
Secretary.

GIPND—LS I—2122 LS—24-2-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 25, 1958

No. 108

1. Starred Questions

Forty-three Starred Questions (Nos. 449 to 491) were put down on the order paper out of which nineteen were called. Original notices of Starred Questions Nos. 452, 455, 458, 459, 460, 464, 466 and 483 were received in Hindi.

Fifteen Starred Questions (Nos. 449—452, 454, 456—459, 461—465 and 467) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 453, 455, 460 and 466 of which the questioners were absent) were laid on the Table.

Replies to Forty-three Starred Questions (Nos. 406—448) which were put down on the order paper for the 24th February, 1958 were also laid on the Table today, the Lok Sabha having adjourned without transacting any business on the 24th February, 1958.

2. Unstarred Questions

Seventy-two Unstarred Questions (Nos. 525 to 596) were put down on the order paper. Original notices of Unstarred Questions Nos. 526—534, 546—550, 556, 557, 561, 566, 567, 569—571 and 586 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

Replies to Forty-three Unstarred Questions (Nos. 482—524) which were put down on the order paper for the 24th February, 1958 were also laid on the Table today.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri Santosh Kumar Banerjea who was a sitting member of Lok Sabha.

Thereafter Members stood in silence for a minute as a mark of respect.

4. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

(i) Situation arising out of the explosion of ammunition wagons at a railway siding near Pathankot.	Notices by Sarvashri Ram Sewak Yadav, S. M. Banerjee, Uttamrao L. Patil and Braj Raj Singh.
(ii) The explosion at the army training firing range at Ambala.	Notice by Shri Braj Raj Singh.

[P.T.O.

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Budget Estimates of the Damodar Valley Corporation for the year 1958-59, under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948.

(2) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

(i) S.R.O. No. 2035-A, dated the 5th September, 1956, making certain amendments to the Cotton Textiles (Production by Handloom) Control Order, 1956.

(ii) S.R.O. No. 199, dated the 8th January, 1958, making certain further amendment to the Cotton Textiles (Production by Handloom) Control Order, 1956.

(iii) S.R.O. No. 202, dated the 18th January, 1958, making certain further amendments to the Cotton Textiles (Control) Order, 1948.

(3) A copy of Notification No. S.R.O. 488, dated the 8th February, 1958, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, making certain further amendment to the Employees' Provident Funds Scheme, 1952.

(4) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

(i) S.R.O. No. 3686, dated the 18th November, 1957 containing the Bombay Wheat (Sale Control) Order, 1957.

(ii) S.R.O. No. 3753, dated the 22nd November, 1957, making certain further amendment to the Orissa Rice (Prohibition of Export) Order, 1957.

(iii) S.R.O. No. 4043, dated the 14th December, 1957, making certain further amendment to the Inter-Zonal Wheat Movement Control Order, 1957.

(iv) S.R.O. No. 4073, dated the 19th December, 1957, making certain further amendment to the Orissa Rice (Prohibition of Export) Order, 1957.

(v) S.R.O. No. 4074, dated the 20th December, 1957, making certain amendment to the Punjab Rice (Movement Control) Order, 1957.

(vi) S.R.O. No. 4075, dated the 20th December, 1957 containing the Uttar Pradesh Rice (Export Control) Order, 1957.

(vii) S.R.O. No. 4076, dated the 20th December, 1957 containing the Bihar Foodgrains (Export Control) Order, 1957.

(viii) S.R.O. No. 4077, dated the 20th December, 1957 containing the Madhya Pradesh Rice (Export Control) Order, 1957.

(ix) S.R.O. No. 4128, dated the 28th December, 1957, making certain further amendment to the Tripura Foodgrains (Movement) Control Order, 1956.

(x) S.R.O. No. 4153-A, dated the 28th December, 1957.

(xi) S.R.O. No. 4157, dated the 30th December, 1957.

(xii) S.R.O. No. 55, dated the 4th January, 1958, making certain amendment to the Tripura Foodgrains (Movement) Control Order, 1956.

(xiii) S.R.O. No. 73, dated the 2nd January, 1958, containing the South Zone Rice (Restrictions on Rail Bookings) Order, 1958.

(xiv) S.R.O. No. 116, dated the 11th January, 1958, making certain further amendments to the Rice (Southern Zone) Movement Control Order, 1957.

(xv) S.R.O. No. 172, dated the 14th January, 1958, containing the Rice and Paddy (Assam) Price Control Order, 1958.

(xvi) S.R.O. No. 251, dated the 15th January, 1958, containing the Rice and Paddy (West Bengal) Price Control Order, 1958.

(xvii) S.R.O. No. 263, dated the 18th January, 1958, making certain amendment to the Madras Rice Mills Licensing Order, 1955.

(xviii) S.R.O. No. 263, dated the 25th January, 1958, making certain further amendments to the Orissa Rice (Prohibition of Export) Order, 1957.

(xix) S.R.O. No. 344, dated the 25th January, 1958, making certain amendment to the South Zone Rice (Restrictions on Rail Bookings) Order, 1958.

(xx) S.R.O. No. 345, dated the 25th January, 1958, making certain further amendment to the Punjab Rice (Movement Control Order, 1957.

(xxi) S.R.O. No. 345-C, dated the 28th January, 1958, making certain amendments to the Rice (Restrictions on Rail Bookings) Order, 1957.

(xxii) S.R.O. No. 399, dated the 1st February, 1958, making certain amendment to the Inter-Zonal Wheat Movement Control Order, 1957.

(xxiii) S.R.O. No. 400, dated the 1st February, 1958, making certain amendment to the Rice (Southern Zone) Movement Control Order, 1957.

(xxiv) S.R.O. No. 401, dated the 1st February, 1958, making certain amendment to the Wheat Roller Flour Mills (Licensing and Control) Order, 1957.

(xxv) S.R.O. No. 402, dated the 1st February, 1958, making certain amendment to the Bombay Rice (Export Control) Order, 1957.

(xxvi) S.R.O. No. 403, dated the 1st February, 1958, making certain amendment to the Orissa Rice (Prohibition of Export) Order, 1957.

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(xxvii) S.R.O. No. 404, dated the 1st February, 1958, making certain amendment to the Punjab Rice (Movement Control) Order, 1957.

(xxviii) S.R.O. No. 436, dated the 29th January, 1958, containing the Delhi Rice (Export Control) Order, 1958.

(xxix) S.R.O. No. 438, dated the 30th January, 1958, containing the Delhi (Limitation of Guests) Order, 1956.

(xxx) S.R.O. No. 439, dated the 30th January, 1958, containing the West Bengal Rice (Movement Control) Order, 1958.

(xxxi) S.R.O. No. 444, dated the 2nd February, 1958.

(5) A copy of each of the following Orders, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

(i) Requisition Orders for Gram served on certain traders in Sriganganagar (Rajasthan).

(ii) Revised Requisition Orders for Gram served on certain traders in Sriganganagar (Rajasthan).

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 19th February, 1958, Rajya Sabha had agreed without any amendment to the Criminal Law Amendment Bill, 1958, passed by Lok Sabha on the 12th February, 1958.

(ii) That at its sitting held on the 17th February, 1958, Rajya Sabha had passed the Ancient Monuments and Archaeological Sites and Remains Bill, 1958.

7. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Ancient Monuments and Archaeological Sites and Remains Bill, 1958, as passed by Rajya Sabha.

8. Reporting of Petitions

Secretary reported the receipt of two petitions, each signed by a petitioner, in respect of the Representation of the People Act, 1951 and the Indian Post Office Rules, 1933.

9. Supplementary Demands for Grants (Railways) for 1957-58

Shri Jagjivan Ram presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1957-58.

10. Presentation of Report of Joint Committee

Pandit Thakur Das Bhargava presented the Report of the Joint Committee on the Probation of Offenders Bill, 1957.

11. Calling Attention to Matter of Urgent Public Importance

Shri B. S. Murthy called the attention of the Minister of Home Affairs to the statement made by the Commissioner for Scheduled Castes and Scheduled Tribes regarding the extension of the period of reservation of seats for the Scheduled Castes after 1960.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

12. Statement by Deputy Minister of Food and Agriculture

The Deputy Minister of Food and Agriculture made a statement correcting the reply given on the 17th February, 1958 to a supplementary by Shri S. V. Ramaswamy on Starred Question No. 205 regarding rice procurement in Kerala.

13. Statement by Minister of Labour and Employment and Planning

The Minister of Labour and Employment and Planning made a statement regarding the accidents in the Chinakuri and Central Bhowrah collieries near Asansol, and also laid on the Table copy of a statement in that regard.

14. Government Bills Introduced

(1) The Control of Shipping (Continuance) Bill, 1958.

(2) The Appropriation Bill, 1958.

15. Government Bill Passed

The Central Sales-Tax (Amendment) Bill, 1958

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

16. Suspension of Rule

Shri Lal Bahadur Shastri moved the following motion:—

> "That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Merchant Shipping Bill, 1958, to a Joint Committee of the Houses be suspended."

The motion was adopted.

[P.T.O.

17. Government Bill—Motion for Reference to Joint Committee Adopted

The Merchant Shipping Bill, 1958

The motion for reference of the Bill to a Joint Committee was moved by Shri Lal Bahadur Shastri.

The following members took part in the debate:—

(1) Shri M. Elias
(2) Shri Raghunath Singh
(3) Shri Narayan Ganesh Goray
(4) Shri H. C. Heda
(5) Shri Ahmed Mohiuddin
(6) Shri Diwan Chand Sharma
(7) Shri V. P. Nayar
(8) Shri Jaipal Singh
(9) Shri K. K. Warior
(10) Shri K. R. Achar
(11) Shri D. R. Chavan
(12) Shri N. B. Maiti
(13) Shri Yadav Narayan Jadhav
(14) Shri Balasaheb Patil.

Shri Raj Bahadur replied to the debate.

The motion was adopted as follows:—

"That the Merchant Shipping Bill, 1958, be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely:—

Shri Upendranath Barman, Shrimati Ila Palchoudhuri, Shri Liladhar Kotoki, Shri S. Osman Ali Khan, Shri Harish Chandra Mathur, Shri Anirudha Sinha, Shri Ram Dhani Das, Shri Ghanshyamlal Oza, Shri Raghunath Singh, Shri Nardeo Snatak, Shri Tekur Subrahmanyam, Shri K. P. Kuttikrishnan Nair, Shri K. Periaswami Gounder, Shri Dinesh Pratap Singh, Shri Mool Chand Jain, Dr. Y. S. Parmar, Shri N. M. Wadiwa, Shri Radha Raman, Bakshi Abdul Rashid, Shri Shivram Rango Rane, Shri Raj Bahadur, Shri Hirendra Nath Mukerjee, Shri K. T. K. Tangamani, Shri Rajendra Singh, Shri Nath Pai, Shri Ram Sewak Yadav, Shri S. A. Matin, Shri Aurobindo Ghosal, Shri Badakumar Pratap Ganga Deb Bamra, and Shri Lal Bahadur Shastri,

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

18. **Statement by Minister of Defence**

The Minister of Defence made a statement regarding the explosion of ammunition wagons at a railway siding near Pathankot.

19. **Report of Business Advisory Committee**

Sardar Hukam Singh presented the Nineteenth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th February, 1958).

M. N. KAUL,
Secretary.

GIPND—LS I—2136 LS—25-2-58—900

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Wednesday, February 26, 1958

No. 109

1. **Starred Questions**

Thirty-seven Starred Questions (Nos. 492—526, 528 and 529) were put down on the order paper out of which twenty-nine were called. Starred Question No. 527 was transferred to the list of questions for the 7th March, 1958. Original notices of Starred Questions Nos. 487, 498 and 502 were received in Hindi.

Twenty-three Starred Questions (Nos. 492—496, 498, 500, 501, 502, 504—508, 511, 512, 513 and 515—520) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 497, 499, 503, 509, 510 and 514 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Sixty-nine Unstarred Questions (Nos. 597—627, 629—655 and 657—667) were put down on the order paper. Unstarred Questions Nos. 628 and 656 were transferred to the list of questions for the 10th March, 1958 and 7th March, 1958 respectively. Original notices of Unstarred Questions Nos. 599, 600, 601, 619, 620, 621, 622, 630—637, 643, 647, and 650 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Adjournment Motions**

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Sarvashri S. M. Banerjee, Prabhat Kar, V. P. Nayar and M. Elias and Shri Premji R. Assar regarding the reported police firing on the employees of the Hindustan Aircraft Limited on the 25th February, 1958.

4. **Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy of each of the following Notifications under sub-section (2) of Section 479 of the Delhi Municipal Corporation Act, 1957:—

(i) Notification No. F. 1/58-Elec. D.M. Cor., dated the 1st February, 1958, containing the Delhi Municipal Corporation (Election of Councillors) Rules, 1958.

(ii) Notification No. F. 1/58-Elec. D.M. Cor., dated the 8th February, 1958, making certain amendment to the Delhi Municipal Corporation (Election of Councillors) Rules, 1958.

(2) A copy of the Annual Report of the National Research Development Corporation of India along with the Audited Accounts for the period ending the 31st March, 1957 (English and Hindi versions), under rule section (1) of Section 639 of the Companies Act, 1956.

[P.T.O.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Fifteenth Report of the Committee on Private Members' Bills and Resolutions.

6. Statement by Deputy Minister of Education and Scientific Research

The Deputy Minister of Education and Scientific Research made a statement regarding strike by the students of Delhi Polytechnic.

7. Motion Re: Nineteenth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

> "That this House agrees with the Nineteenth Report of the Business Advisory Committee presented to the House on the 25th February, 1958."

The motion was adopted.

8. Government Bill passed

The Appropriation Bill, 1958

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

9. The Budget (Railways) 1958-59

General Discussion on the Budget (Railways), 1958-59 commenced.

The following members took part in the debate:—

(1) Shri Frank Anthony
(2) Sardar Amar Singh Saigal
(3) Shrimati Parvathi M. Krishnan
(4) Shri Asoka Mehta
(5) Dr. Ram Subhag Singh
(6) Shri Jaganatha Rao
(7) Shri Thakar Das Malhotra
(8) Shri Braj Raj Singh
(9) Swami Ramananda Tirtha
(10) Shri Ram Krishan
(11) Shri Bibhuti Bhushan Das Gupta
(12) Shri Bhagwan Din Misra
(13) Shri Ram Sewak Yadav
(14) Shri Ganpati Ram (*Speech Unfinished*)

The discussion was not concluded.

10. **Statement by Deputy Minister of Railways**

The Deputy Minister of Railways made a statement regarding collision between two local trains at Sonapur on the 26th February, 1958.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th February, 1958.)

CORRIGENDUM

In Bulletin—Part I, dated the 25th February, 1958, page 348, line 20—
for '263' *read* '343'.

M. N. KAUL,
Secretary.

GIPND—LSI—2145LS—26-2-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 27, 1958

No. 110

1. **Starred Questions**

Forty Starred Questions (Nos. 530—569) were put down on the order paper out of which twenty-seven were called. Original notices of Starred Questions Nos. 534, 536, 544, 551, 561 and 566 were received in Hindi.

Eighteen Starred Questions (Nos. 530—536, 538—542, 544, 548, 550, 552, 553 and 556) were orally answered and supplementary questions were asked on seventeen of them. Replies to the remaining questions (including Starred Questions Nos. 537, 543, 545—547, 549, 551, 554 and 555 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Forty-three Unstarred Questions (Nos. 668—704 and 706—711) were put down on the order paper. Unstarred Question No. 705 was transferred to the list of questions for the 3rd March, 1958. Original notices of Unstarred Questions Nos. 668—671, 677, 678, 680, 681, 688—690, 696 and 703 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Adjournment Motions**

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Shri Narayan Ganesh Goray and Shri Braj Raj Singh regarding the reported hunger strike by Shrimati Sudhabai Joshi in a jail in Goa.

4. **Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy of the Annual Report of the Hindustan Housing Factory (Private) Limited along with the Audited Accounts for the year 1956-57, under sub-section (1) of Section 639 of the Companies Act, 1956.

(2) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

(i) Supplementary Statement No. II	Third Session, 1957 of Second Lok Sabha.
(ii) Supplementary Statement No. VIII	Second Session, 1957 of Second Lok Sabha.
(iii) Supplementary Statement No. IX	First Session, 1957 of Second Lok Sabha.
(iv) Supplementary Statement No. VIII	Fifteenth Session, 1957 of First Lok Sabha.

[P.T.O.

5. **Statement by Minister of Defence**

The Minister of Defence made a further statement regarding the explosion of ammunition wagons at a railway siding near Pathankot.

6. **Report of Committee on Absence of Members from the Sittings of the House**

Shri Mulchand Dube presented the Fifth Report of the Committee on Absence of Members from the Sittings of the House and also laid on the Table a list showing the names of members who were continuously absent from the sittings of the House for 15 days or more during the Third Session.

7. **Motion for Election to Committee**

Shri Abid Ali moved the following motion:—

> "That in pursuance of clause (i) of Section 4 of the Employees' State Insurance Act, 1948, read with rule 2 A of the Employees' State Insurance (Central) Rules, 1950, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Employees' State Insurance Corporation which is being reconstituted."

The motion was adopted.

8. **The Budget (Railways) 1958-59**

General Discussion on the Budget (Railways), 1958-59 continued.

The following members took part in the debate:—

(1) Shri Ganpati Ram

(2) Shrimati Uma Nehru

(3) Seth Govind Das

(4) Shri Atal Bihari Vajpayee

(5) Shri Radha Mohan Singh

(6) Shri B. S. Murthy

(7) Shri Badakumar Pratap Ganga Deb Bamra

(8) Shri Tekur Subrahmanyam

(9) Shri Mathuradas Mathur

(10) Shri G. K. Manay

(11) Shri Sarjoo Pandey

(12) Shri Mohammad Tahir

(13) Kumari Maniben Vallabhbhai Patel

(14) Shri A. E. T. Barrow

(15) Pandit Dwarka Nath Tiwary

(16) Dr. Sushila Nayar

(17) Shri Bimal Comar Ghose

(18) Shri Mool Chand Jain

(19) Shri Raghunath Singh (*Speech Unfinished*)

The discussion was not concluded.

9. Statement by Deputy Minister of Defence

The Deputy Minister of Defence made a statement regarding the explosion at the army firing range at Ambala on the 22nd February, 1958.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th February, 1958).

CORRIGENDA

In Bulletin—Part I, dated the 26th February, 1958,

(1) at the bottom of first page,
for '253' *read* '353';

(2) on page 353 so renumbered,

(i) under item No. 1, line 4,
for '487' *read* '497'

(ii) under item No. 4, line 12,
for 'rule' *read* 'sub-'.

M. N. KAUL,
Secretary.

GIPND—LS I—2157 LS—27-2-58—900.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Friday, February 28, 1958

No. 111

1. Starred Questions

Forty two Starred Questions (Nos. 570—610 and 353 were put down on the order paper out of which Twenty were called. Original notices of Starred Questions Nos. 574, 578, 579, 590, 593 and 601 were received in Hindi.

Eighteen Starred Questions (Nos. 570—581, 583—585 and 587 to 589) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 582 and 586 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty five Unstarred Questions (Nos. 712 to 766) were put down on the order paper. Original notices of Unstarred Questions Nos. 712—716, 731—733, 744 and 745 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper Laid on the Table

A copy of Notification No. S.R.O. 471, dated the 8th February, 1958 was laid on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

4. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

(1) Shri S. C. Choudhury	2nd to 21st December, 1957 (Third Session)
(2) Shri P. R. Ramakrishnan	29th November to 21st December, 1957 (Third Session)
(3) Shri Hoover Hynniewta	11th November to 19th December, 1957 (Third Session)
(4) H. H. Maharaja Pratap Keshari Deo	29th November to 21st December, 1957 (Third Session)
(5) Shrimati Lalita Rajya Laxmi	18th November to 21st December, 1957 (Third Session) and 10th to 17th February, 1958 (Fourth Session)

[P.T.O.

(6) Shri B. Rajagopala Rao	18th November to 21st December, 1957 (Third Session)
(7) Shri Bhagwan Din Misra	5th to 20th December, 1957 (Third Session)
(8) Shri U. Muthuramalinga Thevar	21st December, 1957 (Third Session) and 10th February to 8th April, 1958 (Fourth Session).
(9) Shri K. G. Deshmukh	12th November to 21st December, 1957 (Third Session).
(10) Shrimati Tarkeshwari Sinha	11th to 13th September, 1957 (Second Session) and 11th November to 21st December, 1957 (Third Session).
(11) Shri Awadesh Kumar Singh	14th to 21st December, 1957 (Third Session) and 10th February to 10th March, 1958 (Fourth Session).
(12) Shri Kamal Narayan Singh	19th February to 10th March, 1958 (Fourth Session).
(13) Dr. K. Atchamamba	10th February to 10th March, 1958 (Fourth Session).
(14) Shri V. Eacharan	28th November to 21st December, 1957 (Third Session) and 10th February to 15th March, 1958 (Fourth Session).
(15) Shri V. C. Shukla	18th February to 20th March, 1958 (Fourth Session)
(16) Shri C. R. Narasimhan	19th February to 6th March, 1958 (Fourth Session).

5. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other Business for the week commencing the 3rd March, 1958.

6. The Budget (Railways) 1958-59

General Discussion on the Budget (Railways), 1958-59 continued.

The following members took part in the debate:—

(1) Shri Raghunath Singh
(2) Dr. G. S. Melkote
(3) Shri Etikala Madhusudan Rao
(4) Shrimati Sohadra Bai Rai
(5) Shri P. T. Punnoose
(6) Shri Lachhi Ram
(7) Shri R. Narayanaswami
(8) Shri R. Lakshmi Narasa Reddy
(9) Shri Upendranath Barman (*Speech Unfinished*)

The discussion was not concluded.

7. **Motion re: Fifteenth Report of Committee on Private Members' Bills and Resolutions**

Shrimati Ila Palchoudhuri moved the following motion:—

"That this House agrees with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th February, 1958."

The motion was adopted.

8. **Private Member's Resolution Negatived**

Further discussion on the following Resolution moved by Shrimati Ila Palchoudhuri and the amendment thereto moved on the 14th February, 1958, was resumed:—

"This House is of opinion that Government should immediately appoint a high powered Commission to enquire into the causes of the sense of frustration among the students leading to tendencies of indiscipline, violence and rowdyism and the consequential disquiet prevailing in the country and to suggest ways and means for its removal."

The following members took part in the debate:—

(1) Shri Narayan Ganesh Goray
(2) Shri Surendra Mahanty
(3) Shri Shree Narayan Das
(4) Shri Radhelal Vyas
(5) Shri S. M. Banerjee
(6) Shri B. S. Murthy
(7) Dr. K. L. Shrimali

Shrimati Ila Palchoudhuri replied to the debate.

The amendment moved by Shri R. K. Khadilkar was negatived.

The Resolution was also negatived.

(Lok Sabha adjourned at 3-35 P.M. and re-assembled at 5 P.M.)

9. **The Budget (General) 1958-59**

Shri Jawaharlal Nehru presented a statement of the estimated receipts and expenditure of the Government of India for the year 1958-59.

10. **Government Bills Introduced**

(1) The Finance Bill, 1958
(2) The Gift-Tax Bill, 1958
(3) The Estate Duty (Amendment) Bill, 1958.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd March, 1958.)

M. N. KAUL,
Secretary.

GIPND—LS I—2166 LS—28-2-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 3, 1958

No. 112

1. Starred Questions

Forty-four Starred Questions (Nos. 611, 612 and 614—655 were put down on the order paper out of which Twenty-three were called. Starred Question No. 613 was transferred to the list of questions for the 13th March, 1958. Original notices of Starred Questions Nos. 616, 619, 621, 626, 628, 640 and 649 were received in Hindi.

Twenty-one Starred Questions (Nos. 611, 612, 614, 616—630 and 632—634) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 615 and 631 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-four Unstarred Questions (Nos. 767—820) were put down on the order paper. Original notices of Unstarred Questions Nos. 767, 775, 777—780, 790, 791, 794, 805—809, 816 and 818 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri Durga Charan Banerjee who was a member of First Lok Sabha.

Thereafter Members stood in silence for a minute as a mark of respect.

4 Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Report of the University Grants Commission for the period December, 1953 to March, 1957, under Section 18 of the University Grants Commission Act, 1956.

(2) A copy of Notification No. G.S.R. 34, dated the 22nd February, 1958, under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944.

[P.T.O.

5. **Messages from Rajya Sabha**

(1) Secretary reported the following messages from Rajya Sabha:—

(i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Central Sales Tax (Amendment) Bill, 1958, passed by Lok Sabha on the 25th February, 1958.

(ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1958, passed by Lok Sabha on the 26th February, 1958.

(iii) That Rajya Sabha, at its sitting held on the 27th February, 1958, had agreed to the amendments made by Lok Sabha on the 18th February, 1958, in the Indian Reserve Forces (Amendment) Bill, 1957.

(2) Secretary also reported the following message received from Rajya Sabha regarding the Merchant Shipping Bill, 1958, signed by the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 27th February, 1958, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to merchant shipping. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to merchant shipping, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri Janardhan Rao Desai.
2. Shri Akbar Ali Khan.
3. Shri T. V. Kamalaswamy.
4. Shrimati Savitry Devi Nigam.
5. Shri J. S. Bisht.
6. Shri M. D. Tumpalliwar.
7. Shri Jethalal Harikrishna Joshi.
8. Dr. Raghubir Sinh.
9. Giani Zail Singh.
10. Shri Vijay Singh.
11. Shri R. S. Doogar.
12. Shri Abdur Rezzak Khan.
13. Shri V. K. Dhage.
14. Shri R. P. Sinha.
15. Dr. P. J. Thomas".'

6. Calling Attention to Matter of Urgent Public Importance

Shri Atal Bihari Vajpayee called the attention of the Prime Minister to the talks held with Dr. Graham on the Kashmir issue during his recent visit to India.

The Prime Minister made a statement in regard thereto and also laid on the Table copy of the Resolution adopted by the Security Council at its 808th meeting on the 2nd December, 1957.

7. Statement by Deputy Minister of Finance

The Deputy Minister of Finance made a statement correcting the reply given on the 18th November, 1957, to a Supplementary by Shri Radheshyam Ramkumar Morarka on Starred Question No. 219 regarding under-writing of shares by the Life Insurance Corporation of India and also laid on the Table copy of a statement giving information relating to Bonds and Shares under-written by the Corporation up to the 30th September, 1957.

8. Government Bill Introduced

The Rice Milling Industry (Regulation) Bill, 1958.

9. The Budget (Railways) 1958-59

General Discussion on the Budget (Railways), 1958-59 continued.

The following members took part in the debate:—

(1) Shri Upendranath Barman
(2) Shri Feroze Gandhi
(3) Shrimati Mafida Ahmed
(4) Shri Jhulan Sinha
(5) Shri C. R. Pattabhi Raman
(6) Shri S. R. Damani
(7) Shri D. R. Chavan
(8) Shri Biren Roy
(9) Shri Naushir Bharucha
(10) Raja Mahendra Pratap
(11) Shrimati Ila Palchoudhuri
(12) Shri T. B. Vittal Rao

Shri Jagjivan Ram replied to the debate.

The discussion was concluded.

10. Supplementary Demands for Grants (Railways) for 1957-58

Discussion on Supplementary Demands for Grants in respect of the Budget (Railways) for 1957-58 commenced.

Five cut motions—of which one each was on Demand Nos. 1, 4, and 9 and two on Demand No. 5—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th March, 1958.)

[P.T.O.

CORRIGENDA

In Bulletin—Part I, dated the 13th February, 1958—

(1) page 324, line 2 from bottom,

for 'Section 43'

read 'sub-section (3) of Section 78'.

(2) page 325, line 1,

for 'sub-section (3) of Section 78'

read 'Section 43'.

M. N. KAUL,
Secretary.

GIPND—LS I—2199 LS—3-3-58—900

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, March 4, 1958

No. 113

1. **Starred Questions**

Forty-eight Starred Questions (Nos. 656—703) were put down on the order paper out of which fourteen were called. Original notice of Starred Question No. 669 was received in Hindi.

Thirteen Starred Questions (Nos. 656—660 and 662—669) were orally answered and supplementary questions were asked on twelve of them. Replies to the remaining questions (including Starred Question No. 661, of which the questioner was absent) were laid on the Table.

(Lok Sabha adjourned at 11-43 A.M. and reassembled at 11-54 A.M.

2. **Unstarred Questions**

Seventy-three Unstarred Questions (Nos. 821—893) were put down on the order paper. Original notices of Unstarred Questions Nos. 821—828, 862—867, 872, 875, 879, 880, 885 and 891 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy of Notification No. G.S.R. 17, dated the 15th February, 1958, under sub-section (3) of Section 8 of the Cinematograph Act, 1952, making certain further amendments to the Cinematograph (Censorship) Rules, 1951.

(2) A copy of each of the following Notifications under sub-section (3) of Section 48 of the Coffee Act, 1942, making certain further amendments to the Coffee Rules, 1955:—

(i) S.O. No. 11, dated the 15th February, 1958.

(ii) S.O. No. 83, dated the 22nd February, 1958.

4. **Motion for Election to Committee**

Shri Satish Chandra moved the following motion:—

"That in pursuance of clause (e) of sub-rule (1) of Rule 4 of the Coir Industry Rules, 1954, as amended by S.R.O. No. 3983, dated the 12th December, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board."

The motion was adopted.

[P.T.O.

5. Supplementary Demands for Grants (Railways) for 1957-58

Further discussion on the Supplementary Demands for Grants in respect of the Budget (Railways) for 1957-58, concluded.

One further cut motion was moved on Demand No. 1.

All the cut motions—of which one each was on Demand Nos. 4 and 9 and two each on Demand Nos. 1 and 5—were negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
1	Railway Board	7,79,000
2	Miscellaneous Expenditure	1,000
4	Working Expenses—Administration	1,03,91,000
5	Working Expenses—Repairs and Maintenance	6,75,28,000
6	Working Expenses—Operating Staff	2,19,87,000
7	Working Expenses—Operation (Fuel)	3,09,61,000
8	Working Expenses—Operation other than staff and Fuel	1,19,82,000
9	Working Expenses Miscellaneous Expenses	2,12,55,000
10	Working Expenses Labour Welfare	19,58,000
12	Dividend payable to General Revenues	45,46,000
13	Open Line Works (Revenue) —Labour Welfare	41,67,000
15	Construction of New Lines	2,20,43,000
16	Open Line Works—Additions	10,60,37,000
17	Open Line Works—Replacements	14,62,04,000

6. The Budget (Railways) 1958-59—Demands for Grants

Discussion on Demand for Grant No. 1 in respect of Railways commenced.

One Hundred and Eighty-one cut motions on Demand No. 1 were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th March, 1957.)

M. N. KAUL,
Secretary.

GIPND—LSI—2210 LS—4-3-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 7, 1958

No. 114

1. Starred Questions

Fifty Starred Questions (Nos. 704—753) were put down on the order paper out of which thirty-five were called. Original notices of Starred Questions Nos. 706, 708, 711, 717 and 748 were received in Hindi.

Twenty-one Starred Questions (Nos. 705, 707, 708, 709, 712, 714, 715, 717, 718, 721, 723, 725, 728—31, 734—738) were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions (including Starred Questions Nos. 704, 706, 710, 711, 713, 716, 719, 720, 722, 724, 726, 727, 732 and 733 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One Hundred and Five Unstarred Questions (Nos. 894—998) were put down on the order paper. Original notices of Unstarred Question Nos. 894—97, 909, 925, 926, 930, 934,,—935, 939, 945, 949, 968, 969, 973, 989, 994 and 995) were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Government Bill Introduced

The Appropriation (Railways) Bill, 1958.

4. The Budget (Railways) 1958-59—Demands for Grants

Further discussion on Demand for Grant No. 1 in respect of Railways continued.

The discussion was not concluded.

5. Private Members' Bills Introduced

(1) The Code of Criminal Procedure (Amendment) Bill, 1958 (*Amendment of sections* 342 *and* 562) *by Shri Raghubir Sahai.* .....

(2) The Code of Civil Procedure (Amendment) Bill, 1958 (*Omission of section* 87B) by Shri M. L. Dwivedi.

(3) The Management of Light Railways (Taking over by the State) Bill, 1958 by Shri Jhulan Sinha.

(4) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1958 (*Amendment of section* 6) by Shri N. Keshava.

[P.T.O.

6. Private Member's Bill withdrawn

The Indian Penal Code (Amendment) Bill, 1957 (Amendment of section 304 A) by Shri Subiman Ghose

The motion for consideration of the Bill was moved by Shri Subiman Ghose.

Shri B. N. Datar took part in the debate.

Shri Subiman Ghose replied to the debate.

The Bill was withdrawn by leave of the House.

7. Private Members' Bills Negatived

(i) *The Indian Arms (Amendment) Bill, 1957 (Amendment of section 4) by Shri Purushottamdas R. Patel*

The motion for consideration of the Bill was moved by Shri Purushottamdas R. Patel.

The following members took part in the debate:—

(1) Shri K. R. Achar

(2) Shri D. R. Chavan

(3) Shri N. Keshava

(4) Shri Ajit Singh Sarhadi

(5) Shri B. N. Datar.

Shri Purushottamdas R. Patel replied to the debate.

The motion for consideration was negatived.

(ii) *The Code of Criminal Procedure (Amendment) Bill, 1957 (Amendment of sections 516A and 517) by Shri Subiman Ghose*

The motion for consideration of the Bill was moved by Shri Subiman Ghose.

Shri B. N. Datar took part in the debate.

Shri Subiman Ghose replied to the debate.

On the motion for consideration the House divided, Ayes 15; Noes 47. The motion was accordingly negatived.

8. Private Member's Bill Under Consideration

The Indian Penal Code (Amendment) Bill, 1957 (Omission of section 497) by Shri Raghunath Singh

The motion for consideration of the Bill was moved by Shri Raghunath Singh.

Shri Diwan Chand Sharma commenced his speech on the motion which was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 8th March, 1958.)

M. N. KAUL,
Secretary.

GIPND—LS I—2222 LS—7-3-58—900

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, March 8, 1958

No. 115

1. Starred Questions

Thirty five Starred Questions (Nos. 754—778) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 766, 769, 773 and 784 were received in Hindi.

Twenty five Starred Questions (Nos. 754—757, 759, 761—764, 766, 767, 771, 772, 774—776, 778—783 and 786—788) were orally answered and supplementary questions were asked on twenty two of them. Replies to the remaining questions (Starred Questions Nos. 758, 760, 765, 768—770, 773, 777, 784 and 785 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty seven Unstarred Questions (Nos. 999—1065) were put down on the order paper. Original notices of Unstarred Questions Nos. 999, 1017—1022, 1032, 1043, 1044, 1054, 1055 and 1058 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of Notification No. G.S.R. 14, dated the 15th February, 1958, under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, making certain amendment to the Mining Leases (Modification of Terms) Rules, 1956.

(2) A copy of each of the following Notifications, under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain further amendments to the All India Services (Provident Fund) Rules, 1955:—

(i) G.S.R. No. 30, dated the 22nd February, 1958.

(ii) G.S.R. No. 31, dated the 22nd February, 1958.

(3) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

(i) S.R.O. No. 347, dated the 29th January, 1958.

(ii) S.R.O. No. 348, dated the 29th January, 1958, containing the Customs Duties Drawback (Pumps) Rules, 1958.

(iii) S.R.O. No. 442, dated the 1st February, 1958, making certain amendment to the Customs Duties Drawback (Saccharin) Rules, 1957.

(iv) S.R.O. No. 502, dated the 7th February, 1958.

[P.T.O.

(v) S.R.O. No. 503, dated the 7th February, 1958, containing the Customs Duties Drawback (R. S. Pilferproof Closures) Rules, 1958.

(vi) S.R.O. No. 504, dated the 7th February, 1958.

(vii) S.R.O. No. 505, dated the 7th February, 1958, containing the Customs Duties Drawback (Tissue Paper), Rules, 1958.

(viii) S.R.O. No. 506, dated the 7th February, 1958.

(ix) S.R.O. No. 507, dated the 7th February, 1958, containing the Customs Duties Drawback (Spectacle Frames) Rules, 1958.

(x) S.R.O. No. 508, dated the 7th February, 1958.

(xi) S.R.O. No. 509, dated the 7th February, 1958, containing the Customs Duties Drawback (Sewing Machines) Rules, 1958.

(xii) S.R.O. No. 510, dated the 7th February, 1958.

(xiii) S.R.O. No. 511, dated the 7th February, 1958, containing the Customs Duties Drawback (Playing Cards) Rules, 1958.

(xiv) S.R.O. No. 512, dated the 7th February, 1958, making certain amendment to the Customs Duties Drawback (Glass and Glassware) Rules, 1957.

(xv) S.R.O. No. 513, dated the 7th February, 1958.

(xvi) S.R.O. No. 514, dated the 7th February, 1958, containing the Customs Duties Drawback (Dry Batteries and Cells) Rules, 1958.

(xvii) S.R.O. No. 517, dated the 8th February, 1958, making certain amendments to the Customs Duties Drawback (Carbon Paper) Rules, 1957.

4. Calling attention to Matter of Urgent Public Importance

Shri Harish Chandra Mathur called the attention of the Prime Minister to the raid by Pakistani nationals on Indian territory of Char Pirojpur-Bajitpur.

The Deputy Minister of External Affairs made a statement in regard thereto.

5. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other Business for the week commencing the 10th March, 1958.

6. Government Bill passed

The Appropriation (Railways) Bill, 1958

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

7. The Budget (General) 1958-59—Demands for Grants on Account

The following Demands for Grants on Account for 1958-59 in respect of the Budget (General) under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand on Account
	I.—EXPENDITURE MET FROM REVENUE	Rs.
	(MINISTRY OF COMMERCE AND INDUSTRY)	
1	Ministry of Commerce and Industry	5,54,000
2	Industries	2,24,25,000
3	Salt	13,17,000
4	Commercial Intelligence and Statistics	6,65,000
5	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry	15,89,000
	(MINISTRY OF COMMUNITY DEVELOPMENT)	
6	Ministry of Community Development	1,83,000
7	Community Development Projects and National Extension Service	1,09,44,000
	(MINISTRY OF DEFENCE)	
8	Ministry of Defence	3,14,000
9	Defence Services, Effective—Army	14,84,02,000
10	Defence Services, Effective—Navy	1,38,76,000
11	Defence Services, Effective—Air Force	7,37,85,000
12	Defence Services, Non-Effective—Charges	1,14,21,000
	(MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH)	
13	Ministry of Education and Scientific Research	5,74,000
14	Archaeology	9,14,000
15	Survey of India	14,26,000
16	Botanical Survey	1,04,000
17	Zoological Survey	99,000
18	Scientific Research	53,25,000
19	Other Scientific Departments	4,72,000
20	Education	2,11,42,000
21	Miscellaneous Departments and Expenditure under the Ministry of Education and Scientific Research	20,16,000
	(MINISTRY OF EXTERNAL AFFAIRS)	
22	Tribal Areas	66,92,000
23	Naga Hills-Tuensang Area	30,38,000
24	External Affairs	73,23,000
25	State of Pondicherry	24,91,000
26	Miscellaneous Expenditure under the Ministry of External Affairs	34,000

[P.T.O.

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
	(MINISTRY OF FINANCE)	
27	Ministry of Finance	13,23,000
28	Customs	34,69,000
29	Union Excise Duties	65,57,000
30	Taxes on Income including Corporation Tax, etc.	45,12,000
31	Opuim	2,07,84,000
32	Stamps	19,50,000
33	Audit	83,55,000
34	Currency	30,84,000
35	Mint	39,76,000
36	Territorial and Political Pensions	1,84,000
37	Superannuation Allowances and Pensions	58,50,000
38	Miscellaneous Departments and Other Expenditure under the Ministry of Finance	2,59,12,000
39	Planning Commission	17,50,000
40	Miscellaneous Adjustments between the Union and State Governments	55,000
41	Pre-partition Payments	2,87,000
	(MINISTRY OF FOOD AND AGRICULTURE)	
42	Ministry of Food and Agriculture	6,13,000
43	Forest	21,36,000
44	Agriculture	1,31,04,000
45	Civil Veterinary Services	12,35,000
46	Miscellaneous Departments and Other Expenditure under the Ministry of Food and Agriculture	1,15,07,000
	(MINISTRY OF HEALTH)	
47	Ministry of Health	1,14,000
48	Medical Services	43,23,000
49	Public Health	1,17,25,000
50	Miscellaneous Departments and Expenditure under the Ministry of Health	7,30,000

Number of Demand	Name of Demand	Amount of Demand on account
	(MINISTRY OF HOME AFFAIRS)	Rs.
51	Ministry of Home Affairs	22,80,000
52	Cabinet	2,94,000
53	Zonal Councils	37,000
54	Administration of Justice	19,000
55	Police	41,14,000
56	Census	69,000
57	Statistics	15,09,000
58	Privy Purses and Allowances of Indian Rulers	1,23,000
59	Delhi	64,44,000
60	Himachal Pradesh	38,53,000
61	Andaman and Nicobar Islands	23,16,000
62	Manipur	18,06,000
63	Tripura	27,39,000
64	Laccadive, Minicoy and Amindivi Islands	1,64,000
65	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs	72,98,000
	(MINISTRY OF INFORMATION AND BROADCASTING)	
66	Ministry of Information and Broadcasting	1,12,000
67	Broadcasting	33,42,000
68	Miscellaneous Departments and Expenditure under the Ministry of Information and Broadcasting	27,84,000
	(MINISTRY OF IRRIGATION AND POWER)	
69	Ministry of Irrigation and Power	1,64,000
70	Multi-purpose River Schemes	10,67,000
71	Miscellaneous Departments and Other Expenditure under the Ministry of Irrigation and Power	8,76,000
	(MINISTRY OF LABOUR AND EMPLOYMENT)	
72	Ministry of Labour and Employment	1,46,000
73	Chief Inspector of Mines	1,92,000
74	Miscellaneous Departments and Other Expenditure under the Ministry of Labour and Employment	73,35,000

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Number of Demand	Name of Demand	Amount of Demand on account
	(MINISTRY OF LAW)	Rs
75	Ministry of Law	1,62,000
76	Elections	15,12,000
77	Miscellaneous Expenditure under the Ministry of Law	45,000
	(MINISTRY OF REHABILITATION)	
78	Ministry of Rehabilitation	3,37,000
79	Expenditure on Displaced Persons and Minorities	1,70,69,000
	(MINISTRY OF STEEL, MINES AND FUEL)	
80	Ministry of Steel, Mines and Fuel	2,79,000
81	Geological Survey	10,99,000
82	Exploration of Oil and Natural Gas	18,20,000
83	Miscellaneous Departments and Other Expenditure under the Ministry of Steel, Mines and Fuel	4,13,54,000
	(MINISTRY OF TRANSPORT AND COMMUNICATIONS	
84	Ministry of Transport and Communications	6,38,000
85	Mercantile Marine Department	5,17,000
86	Light-houses and Light-ships	11,58,000
87	Central Road Fund	35,75,000
88	Communications (including National Highways)	50,31,000
89	Indian Posts and Telegraphs Department (including Working Expenses)	5,24,75,000
90	Meteorology	13,45,000
91	Overseas Communications Service	9,73,000
92	Aviation	31,63,000
93	Miscellaneous Departments and Other Expenditure under the Ministry of Transport and Communications	11,56,000
	(MINISTRY OF WORKS, HOUSING AND SUPPLY)	
94	Ministry of Works, Housing and Supply	4,73,000
95	Supplies	22,66,000
96	Other Civil Works	2,09,36,000
97	Stationery and Printing	59,97,000
98	Miscellaneous Departments and Expenditure under the Ministry of Works, Housing and Supply	7,38,000

Number of Demand	Name of Demand	Amount of Demand on account
	(DEPARTMENT OF ATOMIC ENERGY)	Rs.
99	Department of Atomic Energy	76,000
100	Atomic Energy Research	27,57,000
	(DEPARTMENT OF PARLIAMENTARY AFFAIRS)	
101	Department of Parliamentary Affairs	19,000
	(LOK SABHA)	
102	Lok Sabha	12,88,000
103	Miscellaneous Expenditure under the Lok Sabha	34,000
	(RAJYA SABHA)	
104	Rajya Sabha	4,16,000
	(SECRETARIAT OF THE VICE-PRESIDENT)	
105	Secretariat of the Vice-President	5,000
	EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES—	
	(MINISTRY OF COMMERCE AND INDUSTRY)	
106	Capital Outlay of the Ministry of Commerce and Industry	1,07,82,000
	(MINISTRY OF COMMUNITY DEVELOPMENT)	
107	Capital Outlay of the Ministry of Community Development	19,45,000
	(MINISTRY OF DEFENCE)	
108	Defence Capital Outlay	2,49,46,000
	(MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH)	
109	Capital Outlay of the Ministry of Education and Scientific Research	18,23,000
	(MINISTRY OF EXTERNAL AFFAIRS)	
110	Capital Outlay of the Ministry of External Affairs	3,87,000
	(MINISTRY OF FINANCE)	
111	Capital Outlay on India Security Press	92,000
112	Capital Outlay on Currency and Coinage	24,22,000
113	Capital Outlay on Mints	3,85,000
114	Commuted Value of Pensions	3,82,000
115	Payments to Retrenched Personnel	1,000
116	Other Capital Outlay of the Ministry of Finance	7,48,82,000
117	Loans and Advances by the Central Government	11,50,15,000
	(MINISTRY OF FOOD AND AGRICULTURE)	
118	Capital Outlay on Forests	79,000
119	Purchase of Foodgrains	14,00,00,000
120	Other Capital Outlay of the Ministry of Food and Agriculture	2,51,02,000
	(MINISTRY OF HEALTH)	
121	Capital Outlay of the Ministry of Health	81,62,000

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Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
	(MINISTRY OF HOME AFFAIRS)	
122	Capital Outlay of the Ministry of Home Affairs . . .	9,38,000
	(MINISTRY OF INFORMATION AND BROADCASTING)	
123	Capital Outlay on Broadcasting	17,97,000
	(MINISTRY OF IRRIGATION AND POWER)	
124	Capital Outlay on Multipurpose River Schemes . . .	35,17,000
125	Other Capital Outlay of the Ministry of Irrigation and Power	46,54,000
	(MINISTRY OF LABOUR AND EMPLOYMENT)	
126	Capital Outlay of the Ministry of Labour and Employment	96,000
	(MINISTRY OF REHABILITATION)	
127	Capital Outlay of the Ministry of Rehabilitation . . .	1,75,00,000
	(MINISTRY OF STEEL, MINES AND FUEL)	
128	Capital Outlay of the Ministry of Steel, Mines and Fuel .	14,40,99,000
	(MINISTRY OF TRANSPORT AND COMMUNICATIONS)	
129	Capital Outlay on Ports	33,75,000
130	Capital Outlay on Roads	1,25,00,000
131	Capital Outlay on Indian Posts and Telegraphs (not met from Revenue)	2,50,77,000
132	Capital Outlay on Civil Aviation	26,97,000
133	Other Capital Outlay of the Ministry of Transport and Communications	93,93,000
	(MINISTRY OF WORKS, HOUSING AND SUPPLY)	
134	Delhi Capital Outlay	52,98,000
135	Capital Outlay on Buildings	47,68,000
136	Other Capital Outlay of the Ministry of Works, Housing and Supply	29,64,000
	(DEPARTMENT OF ATOMIC ENERGY)	
137	Capital Outlay of the Department of Atomic Energy . .	43,25,000

8. The Budget (Railways) 1958-59—Demands for Grants

Further discussion on Demand for Grant No. 1 in respect of Railways concluded.

Discussion on Demands for Grants Nos. 2 to 18 and 20 commenced.

Thirty-eight cut motions—of which three were on Demand No. 2, one each on Demand Nos. 3 and 7 to 12, five on Demand No. 4, two each on Demand Nos. 5, 16 and 17, seven on Demand No. 6, four on Demand No. 15 and six on Demand No. 18—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th March, 1958)

M. N. KAUL,
Secretary.

MGIPND—III Shift—2236 LS—8-3-58—900.

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 10, 1958

No. 116

1. Oath or Affirmation

Shri Ankush Rao Venkat Rao made and subscribed an affirmation in Marathi and took his seat in the House.

2. Starred Questions

Forty-eight Starred Questions (Nos. 789—836) were put down on the order paper out of which twenty-seven were called. Original notices of Starred Questions Nos. 791, 808, 822 and 834 were received in Hindi.

Fifteen Starred Questions (Nos. 790—793, 795, 797, 801, 803, 804, 806, 810—813 and 815) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question Nos. 789, 794, 796, 798—800, 802, 805, 807—809 and 814 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Sixty Unstarred Questions (Nos. 1066—1083 and 1085—1126) were put down on the order paper. Unstarred Question No. 1084 was transferred to the list of questions for the 19th March, 1958. Original notices of Unstarred Questions Nos. 1066—1070, 1081, 1102—1104, 1109, 1119, 1125 and 1126 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Short Notice Question

One Short Notice Question, regarding Ship Explosion in Bahrein addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

5. Papers Laid on the Table

The following papers were laid on the Tables:—

(1) A copy of Notification No. G.S.R. 16, dated the 15th February, 1958, under sub-section (2) of Section 20A of the Press and Registration of Books Act, 1867, making certain further amendments to the Registration of Newspapers (Central) Rules, 1956.

(2) A copy of Notification No. G.S.R. 48, dated the 22nd February, 1958, under sub-section (3) of Section 642 of the Companies Act, 1956 making certain amendments to the Companies (Central Government's) General Rules and Forms, 1956.

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6. Government Bill Introduced

The Appropriation (Vote on Account) Bill, 1958.

7. The Budget (Railways) 1958-59—Demands for Grants

Discussion on the Demands for Grants Nos. 2 to 18 and 20 in respect of Railways concluded.

All the cut motions moved on the 4th and 8th March, 1958, were negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
		Rs.
1	Railway Board	81,19,000
	Miscellaneous Expenditure	1,28,26,000
3	Payments to Worked Lines and Others	31,39,000
4	Working Expenses — Administration	32,73,57,000
5	Working Expenses — Repairs and Maintenance	1,04,29,56,000
6	Working Expenses — Operating Staff	63,80,97,000
7	Working Expenses — Operation (Fuel)	57,21,34,000
8	Working Expenses — Operation other than Staff and Fuel	18,44,89,000
9	Working Expenses — Miscellaneous Expenses	26,29,60,000
10	Working Expenses — Labour Welfare	7,88,91,000
11	Working Expenses — Appropriation to Depreciation Reserve Fund	45,00,00,000
12	Dividend Payable to General Revenues	49,58,39,000
13	Open Lines Works (Revenue) — Labour Welfare	1,62,37,000
14	Open Line Works (Revenue) Other than Labour Welfare	13,32,59,000
15	Construction of New Lines	25,39,39,000
16	Open Line Works — Additions	4,12,02,06,000
17	Open Line Works — Replacements	99,17,43,000
18	Open Line Works — Development Fund	36,70,32,000
20	Appropriation to Development Fund	27,34,00,000

8. **Government Bills Passed**

(i) *The Control of Shipping (Continuance) Bill, 1958.*

The motion for consideration of the Bill was moved by Shri Raj Bahadur.

The following members took part in the debate:—

(1) Shri Raghunath Singh

(2) Shri P. T. Punnoose

(3) Shri V. P. Nayar

(4) Shri Premji R. Assar

(5) Shri K. R. Achar

Shri Raj Bahadur replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Raj Bahadur.

The following members took part in the debate: —

(1) Shri V. P. Nayar

(2) Shri Raj Bahadur

The motion was adopted and the Bill was passed.

(ii) *The Indian Post Office (Amendment) Bill, 1958, as passed by Rajya Sabha.*

The motion for consideration of the Bill as passed by Rajya Sabha, was moved by Shri Raj Bahadur.

The following members took part in the debate:—

(1) Shri Naushir Bharucha

(2) Shri Braj Raj Singh

(3) Shri C. R. Pattabhi Raman

(4) Shri S. Easwara Iyer

(5) Shri Biren Roy

(6) Shri Diwan Chand Sharma

(7) Shri V. P. Nayar

Shri Raj Bahadur replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Raj Bahadur.

The motion was adopted and the Bill was passed.

[P.T.O.

9. Report of Business Advisory Committee

Pandit Thakur Das Bhargava presented the Twentieth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th March, 1958.)

M. N. KAUL,
Secretary.

GIPND—LS I—2248 LS—10-3-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 11, 1958

No. 117

1. Starred Questions

Forty-five Starred Questions (Nos. 837—869 and 871—882) were put down on the order paper out of which thirty-one were called. Original notices of Starred Questions Nos. 847, 855, 857, 862 and 879 were received in Hindi.

Twenty-one Starred Questions (Nos. 837, 838, 841, 842, 844, 845, 848, 850—853, 855, 857, 859 and 861—867) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 839, 840, 843, 846, 847, 849, 854, 856, 858 and 860 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-eight Unstarred Questions (Nos. 1127—1184) were put down on the order paper. Original notices of Unstarred Questions Nos. 1127, 1129, 1135, 1146, 1159, 1165, 1166, 1172, 1177, 1178 and 1183 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were Laid on the Table:—

(1) A copy of each of the following Notifications under sub-section (3) of Section 133 of the Motor Vehicless Act, 1939:—

(i) Notification No. F.12(154)/56-MT&CE/Home, dated the 28th November, 1957, published in Delhi Gazette, making certain amendments to the Motor Vehicles Rules, 1940.

(ii) Notification No. F.12/38/57/M&PH/Home, dated the 28th November, 1957, published in Delhi Gazette, making certain amendments to the Motor Vehicles Rules 1940.

(iii) Notification No. F.IV(64)-MV/57, dated the 20th September, 1957, published in Tripura Gazette. making certain amendment to the Tripura Motor Vehicles Rules, 1954.

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(2) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

(i) S.R.O. No. 470, dated the 8th February, 1958, making certain amendment to the West Bengal Rice (Movement Control) Order, 1958.

(ii) S.R.O. No. 500, dated the 6th February, 1958, containing the Rice and Paddy (West Bengal) Second Price Control Order, 1958.

(iii) G.S.R. No. 1, dated the 10th February, 1958, making certain further amendments to the Rice (Restrictions on Rail-bookings) Order, 1957.

(iv) G.S.R. No. 18, dated the 13th February, 1958, making certain amendments to the Rice and Paddy (West Bengal) Second Price Control Order, 1958.

(v) G.S.R. No. 76, dated the 26th February, 1958, making certain further amendments to the Rice and Paddy (West Bengal) Second Price Control Order, 1958.

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Sixteenth Report of the Committee on Private Members' Bills and Resolutions.

5. Government Bill Introduced

The Appropriation (Railways) No. 2 Bill, 1958.

6. Motion *Re*: Twentieth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

"That this House agrees with the Twentieth Report of the Business Advisory Committee presented to the House on the 10th March, 1958."

The motion was adopted.

7. Government Bill Passed

The Appropriation (Vote on Account) Bill, 1958.

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

8. **The Budget (General) 1958-59**

General Discussion on the Budget (General), 1958-59 commenced.

The following members took part in the debate:—

(1) Shri Shripad Amrit Dange

(2) Shri Tribhuan Narayan Singh

(3) Shri G. D. Somani

(4) Dr. A Krishnaswami

(5) Shri M. R. Masani

(6) Shri Asoka Mehta

(7) Shrimati Tarkeshwari Sinha

(8) Shri J. Rameshwar Rao

(9) Shri Raghubir Sahai

(10) Shri Naushir Bharucha

(11) Shri Arjun Singh Bhadauria

(12) Shri Ahmed Mohiuddin (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th March, 1958).

M. N. KAUL,
Secretary.

GIPND—LSI—2265 LS—11-3-58—900.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Wednesday, March 12, 1958

No. 118

1. **Starred Questions**

Thirty-three Starred Questions (Nos. 883-915) were put down on the order paper out of which twenty three were called. Original notices of Starred Questions Nos. 886, 897, 901, 902, 909, 913 and 915 were received in Hindi.

Twenty Starred Questions (Nos. 883-89, 892-900 and 902 to 905) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 890, 891 and 901 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Thirty six Unstarred Questions (Nos. 1185-1220) were put down on the order paper. Original notices of Unstarred Questions Nos. 1185, 1200, 1206, 1208 and 1210 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Adjournment Motion**

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Braj Raj Singh regarding the death of an under trial in police lock up in Delhi.

4. **Papers laid on the Table**

The following papers were laid on the Table:—

(1) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—

(i) G.S.R. No. 62, dated the 1st March, 1958, making certain amendments to the Indian Civil Service Provident Fund Rules, 1942.

(ii) G.S.R. No. 63, dated the 1st March, 1958, making certain amendment to the Indian Civil Service (Non-European Members) Provident Fund Rules, 1943.

(iii) G.S.R. No. 64, dated the 1st March, 1958, making certain amendment to the Secretary of State's Services (General Provident Fund) Rules, 1943.

(iv) G.S.R. No. 65, dated the 1st March, 1958, making certain amendment to the All India Services (Provident Fund) Rules, 1955.

(v) G.S.R. No. 66, dated the 1st March, 1958, making certain amendment to the Secretary of State's Services (General Provident Fund) Rules, 1943.

(2) A copy of the Union Duties of Excise (Distribution) Rules, 1958, published in Notification No. S.R.O. 183, dated the 18th January, 1958 under sub-section (2) of Section 5 of the Union Duties of Excise (Distribution) Act, 1957.

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(3) A copy of the Additional Duties of Excise (Distribution) Rules, 1958, published in Notification No. S.R.O. 184, dated the 18th January, 1958 under sub-section (2) of Section 6 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957.

(4) A copy of the Tax on Railway Passenger Fares (Distribution) Rules, 1958, published in Notification No. S.R.O. 185, dated the 18th January, 1958 under sub-section (2) of Section 6 of the Estate Duty and Tax on Railway Passenger Fares (Distribution) Act, 1957.

5. Statement re: Government Business

The Minister of Parliamentary Affairs laid on the Table a copy of the statement regarding the order of Discussion and Voting on Demands for Grants in respect of the Budget (General) 1958-59.

6. Government Bill Passed

The Appropriation (Railways) No. 2 Bill, 1958.

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

Shri Naushir Bharucha took part in the debate.

Shri Jagjivan Ram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

7. The Budget (General) 1958-59

General Discussion on the Budget (General), 1958-59 continued.

The following members took part in the debate:—

(1) Shri Ahmed Mohiuddin
(2) Shrimati Renuka Ray
(3) Shri R. K. Khadilkar
(4) Shri C. D. Pande
(5) Shri Harish Chandra Mathur
(6) Pandit Thakur Das Bhargava
(7) Shri Surendra Mahanty
(8) Shri B. Bhagavati
(9) Shri Nemi Chandra Kasliwal
(10) Shri Mathura Prasad Misra
(11) Shri N. Siva Raj
(12) Shri Banarasi Prasad Jhunjhunwala
(13) Shrimati Renu Chakravartty (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th March, 1958)

M. N. KAUL,
Secretary.

GIPND—LSI—2279 LS—12-3-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 13, 1958

No. 119

1. **Starred Questions**

Thirty-seven Starred Questions (Nos. 916-952) were put down on the order paper out of which thirty-one were called. Original notices of Starred Questions Nos. 919 and 945 were received in Hindi.

Twenty-three Starred Questions (Nos. 916-923, 926, 927, 929, 930, 932-935, 938, 940, 942-945 and 949) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 924, 925, 928, 931, 936, 937, 939 and 941 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Forty-three Unstarred Questions (Nos. 1221-1263) were put down on the order paper. Original notices of Unstarred Questions Nos. 1221-1234 and 1259 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Short Notice Questions**

Two Short Notice Questions regarding 'Mangla Dam' and 'Charbatia Refugee Camp in Orissa' addressed to the Prime Minister and the Minister of Rehabilitation and Minority Affairs respectively were asked. Both were orally answered and supplementary questions were also asked and answered thereon.

4. **Scientific Policy Resolution**

The Prime Minister laid on the Table and also read out Government of India, Scientific Policy Resolution No. 131/CF/57, dated the 4th March, 1958.

5. **Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy of each of the following Notifications, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

(i) S.R.O. No. 1150, dated the 30th May, 1955.

(ii) S.R.O. No. 712, dated the 9th March, 1957, making certain amendment to the Ministry of Commerce and Industry Notification No. S.R.O. 1150, dated the 30th May, 1955.

(2) A copy of the Annual Report of the Hindustan Cables Private Ltd, along with the Audited Accounts for the year 1956-57, under sub-section (1) of Section 639 of the Companies Act, 1956.

[P.T.O

6. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Fourth Report of the Estimates Committee on the Ministry of Education and Scientific Research on the subject 'Elementary Education'.

7. Reporting of Petition

Secretary reported the receipt of a petition signed by a petitioner in respect of the Indian Railways Act, 1890 and the rules framed thereunder.

8. The Budget (General) 1958-59

General Discussion on the Budget (General), 1958-59—continued.

The following members took part in the debate:—

(1) Shrimati Renu Chakravartty
(2) Shri T. N. Viswanatha Reddy
(3) Shrimati Sucheta Kripalani
(4) Shri Bishwa Nath Roy
(5) Shri Atal Bihari Vajpayee
(6) Shri Radheshyam Ramkumar Morarka
(7) Shri Ramsingh Bhai Varma
(8) Shri J. M. Mohamed Imam
(9) Shri Ranbir Singh Chaudhuri (*Speech Unfinished*)

The discussion was not concluded.

9. Motion *Re*: Report of U.P.S.C.

Shri Harish Chandra Mathur moved the following motion:—

"That the Report of the U.P.S.C. for the year 1956-57 and Government's Memorandum thereon, laid on the Table of the House on the 9th December, 1957, be taken into consideration."

The following members took part in the debate:—

(1) Shri P. K. Vasudevan Nair
(2) Dr. Sushila Nayar
(3) Shri Surendranath Dwivedy
(4) Shri N. R. M. Swamy
(5) Shri Braj Raj Singh
(6) Shri Dodda Thimmaiah
(7) Shri Aurobindo Ghosal
(8) Shri Sinhasan Singh
(9) Shri Karsandas Parmar

Shri B. N. Datar replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th March, 1958)

M. N. KAUL,
Secretary.

GIPND—LS I—2294 LS—13-3-58—900

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 14, 1958

No. 120

1. **Starred Questions**

Thirty-three Starred Questions Nos. 953—985) were put down on the order paper out of which twenty-six were called. Original notices of Starred Questions Nos. 956, 957, 962, 979 and 980 were received in Hindi.

Seventeen Starred Questions (Nos. 954, 956, 958, 960, 963—965, 968—970 and 972—978) were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions (including Starred Questions Nos. 953, 955, 957, 959, 961, 962, 966, 967 and 971 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Sixty Unstarred Questions (Nos. 1264—1301 and 1303—1324) were put down on the order paper. Original notices of Unstarred Questions Nos. 1265—1267, 1274, 1284, 1290, 1298, 1300, 1301, 1304, 1316 and 1320 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Adjournment Motions**

The Speaker withheld his consent to the moving of four adjournment motions given notice of by Sarvashri Ram Sewak Yadav, K. T. K. Tangamani, S. M. Banerjee, Hem Barua and Braj Raj Singh regarding the reported murder on the 13th March, 1958 of three members of the R.M.S. staff in the Farrukhabad Passenger train.

4. **Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy of the Annual Report of the Indian Rare Earths (Private) Limited along with the Audited Accounts for the year 1956-57, under sub-section (1) of Section 639 of the Companies Act, 1956.

(2) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Second Lok Sabha shown against each:—

(i) First Statement	Fourth Session, 1958.
(ii) Supplementary Statement No. III	Third Session, 1957.
(iii) Supplementary Statement No. IX	Second Session, 1957.
(iv) Supplementary Statement No. X	First Session, 1957.

[P.T.O.

(3) A copy of the Explanatory Memorandum on the action taken on the recommendation of the Second Finance Commission relating to loans to State Governments, under Article 281 of the Constitution.

5. Messages from Rajya Sabha

(i) Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1958, passed by Lok Sabha on the 8th March, 1958.

(ii) Secretary also reported the following message received from Rajya Sabha regarding the Public Premises (Eviction of Unauthorised Occupants) Bill, 1958, signed by the Secretary of Rajya Sabha:—

> 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 12th March, 1958, has passed the enclosed motion referring the Public Premises (Eviction of Unauthorised Occupants) Bill, 1958, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to provide for the eviction of unauthorised occupants from public premises and for certain incidental matters be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—

1. Shri P. N. Sapru
2. Shri Har Prasad Saksena
3. Shri P. S. Rajagopal Naidu
4. Shrimati Yashoda Reddy
5. Shri Ram Sahai
6. Shri Rajabhau Vithalrao Dangre
7. Shri Onkar Nath
8. Shri Jugal Kishore
9. Shri Maheswar Naik
10. Syed Mazhar Imam
11. Shri S. C. Deb
12. Shri Naraindas Rattanmal Malkani
13. Shri V. Prasad Rao
14. Shri Narsingrao Balbhimrao Deshmukh
15. Shri Theodore Bodra

and 30 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee; and

that the Committee shall make a report to this House by the 22nd April, 1958."'

6. **Statement Re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other Business for the week commencing the 17th March, 1958.

7. **The Budget (General) 1958-59**

General Discussion on the Budget (General), 1958-59 continued.

The following members took part in the debate:—

(1) Shri Ranbir Singh Chaudhuri
(2) Shri J. B. Kripalani
(3) Shri Mahavir Tyagi
(4) Shri Dodda Thimmaiah
(5) Shri D. Balarama Krishnaiah
(6) Shri S. R. Arumugham
(7) Pandit Braj Narayan "Brajesh" (*Speech Unfinished*).

The discussion was not concluded.

8. **Motion Re: Sixteenth Report of Committee on Private Members' Bills and Resolutions**

Sardar Amar Singh Saigal moved the following motion:—

"That this House agrees with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th March, 1958."

The motion was adopted.

9. **Private Member's Resolution Withdrawn**

Shri Deen Bandhu Parmar moved the following Resolution:—

"This House is of opinion that Government should introduce legislation to amend the Constitution so that the period of reservation of seats in the Lok Sabha and the State Legislatures provided for Scheduled Castes and Scheduled Tribes under Article 334 is extened to a further period of ten years."

One amendment by Shri Bhaurao Krishnarao Gaikwad was ruled out of order.

One amendment was moved by Shri Atal Bihari Vajpayee.

The following members took part in the debate:—

(1) Shri P. K. Kodiyan
(2) Shri Atal Bihari Vajpayee
(3) Shri Resham Lal Jangde

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(4) Shri Bhaurao Krishnarao Gaikwad

(5) Shri M. R. Krishna

(6) Shri Balkrishna Wasnik

(7) Shri Baishnab Charan Mullick

(8) Shri M. Ayyakannu

(9) Shri Ignace Beck

(10) Shri Bahadur Singh

(11) Shri Naval Prabhakar

(12) Shri T. Manaen

(13) Shri Ram Sewak Yadav

(14) Shri Dodda Thimmaiah

(15) Shri N. Siva Raj

(16) Shrimati Sahodra Bai Rai

(17) Shri Sadhu Ram

(18) Shrimati Violet Alva

Shri Deen Bandhu Parmar replied to the debate.

The amendment moved by Shri Atal Bihari Vajpayee was withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

10. Private Member's Resolution under consideration

Shri K. T. K. Tangamani moved the following Resolution:—

"This House is of opinion that a Committee of Members of both the Houses be appointed to consider all questions relating to the rehabilitation of refugees from East Pakistan with a view to formulating a comprehensive plan for their speedy resettlement in gainful employment."

Shri K. T. K. Tangamani's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th March, 1958.)

M. N. KAUL,
Secretary.

GIPND—LS I—2303 LS 14-3-58—900

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 17, 1958

No. 121

1. **Starred Question**

Thirty one Starred Questions (Nos. 986—1016) were put down on the order paper out of which twenty one were called. Original notices of Starred Questions Nos. 987, 988, 991, 996 and 999 were received in Hindi.

Seventeen Starred Questions (Nos. 986, 988—994, 996, 997, 998 and 1001—1006) were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions (including Starred Questions Nos. 987, 995, 999 and 1000 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Fifty four Unstarred Questions (Nos. 1325—1346 and 1348—1379 were put down on the order paper. Original notices of Unstarred Questions Nos. 1325—1329, 1337, 1338, 1339, 1346, 1352, 1353, 1354, 1358, 1367 and 1376 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Papers laid on the Table.**

The following papers were laid on the Table:—

(1) A copy of each of the following Notifications, under sub-section (2) of Section 3 of the All India Services Act, 1951 making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943:—

(i) G.S.R. No. 91, dated the 8th March, 1958.

(ii) G.S.R. No. 92, dated the 8th March, 1958.

(2) A copy of the Report of the Committee for the Prevention of Cruelty to Animals.

(3) A copy of each of the following Notifications, under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—

(i) G.S.R. No. 73, dated the 1st March, 1958.

(ii) G.S.R. No. 94, dated the 8th March, 1958.

4. **Messages from Rajya Sabha.**

Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 13th March, 1958, Rajya Sabha had agreed without any amendment to the Control of Shipping (Continuance) Bill, 1958, passed by Lok Sabha on the 10th March, 1958.

[P.T.O.

(ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1958, passed by Lok Sabha on the 11th March, 1958.

(iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1958, passed by Lok Sabha on the 12th March, 1958.

5. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current session and assented to by the President since the last report made to the House on the 10th February, 1958:—

(1) The Appropriation Bill, 1958.

(2) The Central Sales Tax (Amendment) Bill, 1958.

6. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Prime Minister to the reported statement of the Prime Minister of Ceylon about stateless persons of Indian origin in Ceylon.

The Prime Minister made a statement in regard thereto.

7. The Budget (General) 1958-59

General Discussion on the Budget (General), 1958-59, continued.

The following members took part in the debate:—

(1) Pandit Braj Narayan "Brajesh".
(2) Shri Arun Chandra Guha
(3) Shri B. Rajagopala Rao
(4) H. H. Maharaja Sri Karni Singhji of Bikaner
(5) Shri Shamrao Vishnu Parulekar
(6) Kumari Mothey Veda Kumari
(7) Shri Radhelal Vyas
(8) Shri H. C. Heda
(9) Raja Mahendra Pratap
(10) Lt. Col. H. H. Maharaja Manabendra Shah of Tehri Garhwal
(11) Shri Shree Narayan Das
(12) Pandit Krishna Chandra Sharma
(13) Shri H. Siddananjappa
(14) Shri Purushottamdas R. Patel
(15) Shri B. R. Bhagat
(16) Shri Braj Raj Singh

The discussion was not concluded.

8. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Twenty-first Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th March, 1958)

M. N. KAUL,
Secretary

GIPND—LS I—2323 LS—17-3-58—900

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 18, 1958

No. 122

1. Starred Questions

Thirty-five Starred Questions (Nos. 1017—1051) were put down on the order paper out of which twenty-seven were called. Original notices of Starred Questions No. 1018, 1019 and 1044 were received in Hindi.

Twenty Starred Questions (Nos. 1017, 1019—1025, 1029, 1031, 1032, 1034—1040, 1042 and 1043) were orally answered and supplementary questions were asked on nineteen of them. Replies to the (including Starred Questions Nos. 1018, 1026—28, 1030, 1033 and 1041 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-four Unstarred Questions (Nos. 1380—1423) were put down on the order paper. Original notices of Unstarred Questions Nos. 1380—1393, 1411, 1412, 1413, 1418 and 1420—22 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper laid on the Table

A copy of Notification No. S.O. 191-A-IDRA/15/1/58, dated the 12th March, 1958 was laid on the Table under Sub-section (2) of Section 18A of the Industries (Development and Regulation) Act, 1951.

4. Calling attention to matter of Urgent Public Importance

Shri Diwan Chand Sharma called the attention of the Prime Minister to the expulsion of an Indian Diplomat from a European hotel in Rhodesia.

The Prime Minister made a statement in regard thereto

5. Motion re: Twenty-first Report of Business Advisory Committee

On behalf of Shri Satya Narayan Sinha, Shri Kotha Raghuramaiah moved the following motion:—

> "That this House agrees with the Twenty-first Report of the Business Advisory Committee presented to the House on the 17th March, 1958."

The motion was adopted.

[P.T.O.

6. The Budget (General) 1958-59

General Discussion on the Budget (General), 1958-59, continued.

Shri Jawaharlal Nehru replied to the debate.

The discussion was concluded.

7. Motion Re: Joint Committee on Government Bill—Under Consideration

The Public Premises (Eviction of Unauthorised Occupants) Bill, 1958

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri K. C. Reddy.

The following members took part in the debate:—

(1) Shri K. T. K. Tangamani
(2) Lala Achint Ram
(3) Shri Naushir Bharucha
(4) Shri Diwan Chand Sharma
(5) Shri S. M. Banerjee
(6) Pandit Thakur Das Bhargava
(7) Shri K. R. Achar
(8) Shri Jaganatha Rao
(9) Shri C. R. Pattabhi Raman
(10) Shri Motisinh Bahadursinh Thakore
(11) Shri Radha Raman
(12) Shri Balasaheb Patil

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th March, 1958)

M. N. KAUL,
Secretary.

GIPND—LSI—2332 LS—18-3-58—900.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Wednesday, March 19, 1958

No. 123

1. **Starred Questions**

Thirty-five Starred Questions (Nos. 1052-1058, 1060-1062 and 1064-1088) were put down on the order paper out of which twenty-one were called. Starred Question No. 1063 was postponed to the list of questions for 24-3-58. Original notices of Starred Questions Nos. 1053, 1068, 1069, 1078 and 1086 were received in Hindi.

Seventeen Starred Questions (Nos. 1052-1058, 1060-1062, 1064, 1066-1068 and 1072-1074) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1065 and 1069-1071 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Forty-nine Unstarred Questions (Nos. 1424-1470 and 1472-1473) were put down on the order paper. Original notices of Unstarred Questions Nos. 1424-1428, 1445, 1446, 1448, 1450, 1452, 1455 and 1460 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Adjournment Motion**

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri S. M. Banerjee, K. T. K. Tangamani, Prabhat Kar and M. Elias and Shrimati Renu Chakravartty regarding the decision of the Delhi Administration not to declare 20th March, 1958, as a paid holiday for employees of industrial and commercial establishments in connection with the Delhi Municipal Corporation elections.

4. **Papers Laid on the Table**

A copy of each of the following Notifications making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, was laid on the Table under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:—

(1) S.R.O. No. 4031, dated the 21st December, 1957.
(2) S.R.O. No. 4100, dated the 28th December, 1957.
(3) S.R.O. No. 4101, dated the 28th December, 1957.
(4) S.R.O. No. 97, dated the 11th January, 1958.
(5) S.R.O. No. 98, dated the 11th January, 1958.
(6) S.R.O. No. 365, dated the 1st February, 1958.

5. **Calling Attention to Matter of Urgent Public Importance**

Shri M. Elias called the attention of the Minister of Information and Broadcasting to the reported retrenchment of 600 'C' Class artistes of the Calcutta Station of the All India Radio.

The Minister of Information and Broadcasting made a statement in regard thereto.

[P.T.O.

6. **Statement by Deputy Minister of Railways**

The Deputy Minister of Railways made a statement regarding the murder of three R.M.S. employees in a train between Agra and Tundla on the night of the 12th March, 1958.

7. **Motion Re: Joint Committee on Government Bill—Adopted**

The Public Premises (Eviction of Unauthorised Occupants) Bill, 1958

Further discussion on the motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses, moved on the 18th March, 1958, continued.

Shri K. C. Reddy replied to the debate.

The motion was adopted as follows:—

"That this House concurs in the recommendation of Rajya Sabha that the House do join the Joint Committee of the Houses on the Public Premises (Eviction of Unauthorised Occupants) Bill, 1958, made in the motion adopted by Rajya Sabha at its sitting held on the 12th March, 1958 and communicated to this House on the 14th March, 1958 and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee:—

Shri N. B. Maiti, Shrimati Sucheta Kripalani, Shri Naval Prabhakar, Shri T. N. Viswanatha Reddy, Shri Vutukuru Rami Reddy, Shrimati Mafida Ahmed, Shri Jhulan Sinha, Shri Bhola Raut, Shri Chhaganlal M. Kedaria, Sardar Amar Singh Saigal, Shri M. Sankrapandian, Shri M. K. Shivananjappa, Shri Ajit Singh Sarhadi, Shri Shobha Ram, Shri S. Ahmad Mehdi, Shri Kanhaiya Lal Balmiki, Shri Sinhasan Singh, Shri Padam Dev, Shri Shivram Rango Rane, Shri Chintamani Panigrahi, Shri P. K. Kodiyan, Shri Mohan Swarup, Shri Braj Raj Singh, Shri Subiman Ghose, Shri Jaipal Singh, Shri Surendra Mahanty, Shri Atal Bihari Vajpayee, Shri B. N. Datar, Shri Anil K. Chanda and Shri K. C. Reddy."

8. **The Budget (General) 1958-59—Demands for Grants**

Discussion on Demands for Grants Nos. 1 to 5 and 106, for which the Ministry of Commerce and Industry is responsible, commenced.

One Hundred and Forty-eight cut motions—of which thirty-six were on Demand No. 1, ninety-seven on Demand No. 2, one each on Demand Nos. 4 and 106 and thirteen on Demand No. 5—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th March, 1958).

M. N. KAUL,
Secretary.

GIPND—LS I—2342 LS—19-3-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 20, 1958

No. 124

1. Starred Questions

Thirty Starred Questions (Nos. 1089—1118) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1091, 1092, 1108, 1112 and 1115 were received in Hindi.

Twenty-three Starred Questions (Nos. 1090—1095, 1097—1101, 1104, 1105, 1107—1111, 1113 and 1115—1118 were orally answered and supplementary questions were asked on all of them. Replies to Starred Questions Nos. 1089, 1096, 1102, 1103, 1106, 1112 and 1114 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Fifty-four Unstarred Questions (Nos. 1474—1527) were put down on the order paper. Original notices of Unstarred Questions Nos. 1474, 1482, 1490, 1498, 1499, 1502, 1512, 1513, 1516 and 1527 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the statement regarding Fall in Foreign Exchange Reserves.

(2) A copy of Notification No. G.S.R. 84, dated the 1st March, 1958, under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendment to the Central Excise Rules, 1944.

(3) A copy of the Navy (Judicial Review) Regulations, 1958, published in Notification No. S.R.O. 108, dated the 1st March, 1958 under Section 185 of the Navy Act, 1957.

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Seventeenth Report of the Committee on Private Members' Bills and Resolutions.

5. Calling Attention to Matter of Urgent Public Importance

Shrimati Mafida Ahmed called the attention of the Prime Minister to the raid by Naga hostiles in Dimapur area.

The Prime Minister made a statement in regard thereto.

[P.T.O.

6. **The Budget (General) 1958-59—Demands for Grants**

(1) Discussion on Demands for Grants Nos. 1 to 5 and 106, for which the Ministry of Commerce and Industry is responsible, concluded.

All the cut motions moved on the 19th March, 1958, were negatived.

The following Demands were voted in full:—

Ministry of Commerce and Industry

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
1	Ministry of Commerce and Industry . . .	60,89,000
2	Industries	24,66,74,000
3	Salt	1,44,87,000
4	Commercial Intelligence and Statistics . .	73,16,000
5	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry	1,74,75,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
106	Capital Outlay of the Ministry of Commerce and Industry .	11,86,07,000

(2) Discussion on Demands for Grants Nos. 13 to 21 and 109, for which the Ministry of Education and Scientific Research is responsible, commenced.

Sixty-nine cut motions—of which thirteen were on Demand No. 13, two each on Demand Nos. 14 and 17, one each on Demand Nos. 16 and 19, five on Demand No. 18, forty-one on Demand No. 20 and four on Demand No. 21—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st March, 1958)

M. N. KAUL,
Secretary.

GIPND—LSI—2355 LS—20-3-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 21, 1958

No. 125

1. Starred Questions

Thirty five Starred Questions (Nos. 1119—1123, 1125—1149, 1151—1153, 1155 and 1156) were put down on the order paper out of which twenty seven were called. Original notices of Starred Questions Nos. 1121, 1122, 1125, 1130, 1131 and 1148 were received in Hindi.

Seventeen Starred Questions (Nos. 1119—1123, 1126, 1127, 1129—1131, 1134, 1136, 1138—1141 and 1143) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1125, 1128, 1132, 1133, 1135, 1137, 1142 and 1144—1146 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-seven Unstarred Questions (Nos. 1528—1574) were put down on the order paper. Original notices of Unstarred Questions Nos. 1528—1536, 1553, 1558, 1564 and 1565 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Deputy Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Braj Raj Singh regarding destruction of shops by fire in Sadar Bazar, Delhi, on the 20th March, 1958 as a result of alleged faulty maintenance of power supply lines.

4. Paper Laid on the Table

A copy of the Summary of Proceedings of the Industrial Committee on Plantations held in Shillong in January, 1958, was laid on the Table.

5. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Second Report of the Estimates Committee (Second Lok Sabha) on the action taken by Government on the recommendations contained in the Fourteenth Report of the Estimates Committee (First Lok Sabha).

6. Calling Attention to Matter of Urgent Public Importance

Shrimati Parvathi M. Krishnan called the attention of the Minister of Defence to the lock-out situation in the Hindustan Aircraft Factory Ltd., Bangalore.

The Minister of Defence made a statement in regard thereto.

[P.T.O.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Discussion and Voting on Demands for Grants in respect of the Budget (General), 1958-59 for the week commencing the 24th March, 1958.

8. The Budget (General) 1958-59—Demands for Grants

Discussion on Demands for Grants Nos. 13 to 21 and 109, for which the Ministry of Education and Scientific Research is responsible, concluded.

All the cut motions moved on the 20th March, 1958, were negatived.

The following Demands were voted in full:—

Ministry of Education and Scientific Research

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
13	Ministry of Education and Scientific Research	63,81,000
14	Archaeology	1,00,56,000
15	Survey of India	1,56,85,000
16	Botanical Survey	11,46,000
17	Zoological Survey	10,88,000
18	Scientific Research	5,85,73,000
19	Other Scientific Departments	51,95,000
20	Education	23,25,68,000
21	Miscellaneous Departments and Expenditure under the Ministry of Education and Scientific Research	2,21,74,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
109	Capital Outlay of the Ministry of Education and Scientific Research	2,00,51,000

9. Motion Re: Seventeenth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

> "That this House agrees with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th March, 1958."

The motion was adopted.

10. Private Members' Bills Introduced

(1) The Representation of the People (Amendment) Bill, 1957, (*Amendments of sections 55A, 82 and 116A*) by Shri K. T. K. Tangamani.

(2) The States Reorganisation (Amendment) Bill, 1958, (*Amendment of section 51*) by Shri S. Easwara Iyer.

(3) The Social Customs (Curtailment of Expenditure) Bill, 1958, by Shri Jhulan Sinha.

(4) The Prevention of Food Adulteration (Amendment) Bill, 1958, (*Amendment of section 20 and insertion of new section 21A*) by Shri Jhulan Sinha.

(5) The Mirzapur Stone Mahal (Amendment) Bill, 1958, (*Amendment of section 3*) by Shri Raghunath Singh.

(6) The Union Territories (Laws) Amendment Bill, 1958, (*Amendment of section 3*) by Shri Laisram Achaw Singh.

(7) The Dowry Restraint Bill, 1958, by Shri Mohan Swarup.

(8) The Restraint of Dowry Bill, 1958, by Shrimati Renu Chakravartty.

11. Private Members' Bills withdrawn

(i) *The Indian Penal Code (Amendment) Bill, 1957, (Insertion of new section 124B), by Shri Raghunath Singh.*

The Bill was withdrawn by leave of the House.

(ii) *The Indian Penal Code (Amendment) Bill, 1957, (Omission of section 497), by Shri Raghunath Singh.*

Further discussion on the motion for consideration of the Bill moved on the 7th March, 1958, continued.

The following members took part in the debate:—

(1) Shri Diwan Chand Sharma
(2) Shri Braj Raj Singh
(3) Shrimati Uma Nehru
(4) Shri K. T. K. Tangamani
(5) Shri K. R. Achar
(6) Shri Jaganatha Rao
(7) Shri S. Easwara Iyer
(8) Pandit Jwala Prasad Jyotishi
(9) Shri B. N. Datar

Shri Raghunath Singh replied to the debate.

The Bill was withdrawn by leave of the House.

[P.T.O.

12. **Private Member's Bill under Consideration**

The Code of Criminal Procedure (Amendment) Bill, 1957, (Omission of section 144) by Shri Jagdish Awasthi.

The motion for consideration of the Bill was moved by Shri Jagdish Awasthi.

The following members took part in the debate:—

(1) Shri S. M. Banerjee

(2) Shri V. P. Nayar

(3) Shri Bibhuti Bhushan Das Gupta (*Speech unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th March, 1958)

M. N. KAUL,
Secretary.

GIPND—LSI—2362 LS—21-3-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 24, 1958

No. 126

1. Starred Questions

Twenty-eight Starred Questions (Nos. 1157—1183 and 1063) were put down on the order paper and all of them were called. Original notices of Starred Questions Nos. 1157, 1158, 1161, 1163 and 1165 were received in Hindi.

Twenty-two Starred Questions (Nos. 1157—1161, 1163, 1166—1168, 1170, 1171, 1173—1175, 1177—1183 and 1063) were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions (Nos. 1162, 1164, 1165, 1169, 1172 and 1176) of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Forty-nine Unstarred Questions (Nos. 1575—1623) were put down on the order paper. Original notices of Unstarred Questions Nos. 1575—1577, 1586, 1598, 1615 and 1621 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Working Journalists' Wage Board addressed to the Minister of Labour and Employment was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current session and assented to by the President since the last report made to the House on the 17th March, 1958:—

(1) The Appropriation (Railways) Bill, 1958.

(2) The Indian Post Office (Amendment) Bill, 1958.

(3) The Appropriation (Vote on Account) Bill, 1958.

(4) The Appropriation (Railways) No. 2 Bill, 1958.

5. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Third Report of the Estimates Committee (Second Lok Sabha) on the action taken by Government on the recommendations contained in the Fifteenth Report of the Estimates Committee (First Lok Sabha).

6. Report of Public Accounts Committee

Shri Tribhuan Narayan Singh presented the Third Report of the Public Accounts Committee on the Audit Reports on the Accounts of the Damodar Valley Corporation for the years 1954-55 and 1955-56.

[P.T.O.

7. Calling Attention to Matter of Urgent Public Importance

Shri Naushir Bharucha called the attention of the Prime Minister to the constitution, powers, functions etc. of the Atomic Energy Commission.

The Prime Minister made a statement in regard thereto and also laid on the Table copy of the Resolution No. 13/7/58-Adm., dated the 1st March, 1958 regarding the constitution of the Atomic Energy Commission.

8. Government Bill Introduced

The Indian Oaths (Amendment) Bill, 1958.

9. The Budget (General) 1958-59—Demands for Grants

Discussion on Demands for Grants Nos. 47 to 50 and 121, for which the Ministry of Health is responsible, commenced.

Forty-seven cut motions—of which three were on Demand No. 47, thirty-three on Demand No. 48 and eleven on Demand No. 49—were moved and negatived.

The following Demands were voted in full:—

Ministry of Health

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
47	Ministry of Health	12,57,000
48	Medical Services	4,75,50,000
49	Public Health	12,89,72,000
50	Miscellaneous Departments and Expenditure under the Ministry of Health	80,31,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
121	Capital Outlay of the Ministry of Health . . .	8,97,76,000

10. Half-An-Hour Discussion on Matters arising out of Answers to Question

Shri Harish Chandra Mathur raised a half-an-hour discussion on points arising out of the answers given on the 25th February, 1958 to Starred Question No. 467 regarding Power Projects in Bhakra Nangal.

The following members took part in the debate:—

(1) Shri Jaswantraj Mehta

(2) Shri Rameshwar Tantia

Shri S. K. Patil replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th March, 1958.)

CORRIGENDUM

In Bulletin—Part I, dated the 20th March, 1958, page 399, in item No. 3, line 4,

for '84' read '87'.

M. N. KAUL,
Secretary.

GIPND—LSI—2391 LS—24-3-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 25, 1958

No. 127

1. **Starred Questions**

Thirty-one Starred Questions (Nos. 1184—1214) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1188, 1198, 1205, 1206 and 1210 were received in Hindi.

Twenty-one Starred Questions (Nos. 1184-1190, 1192, 1195, 1200-1206, 1208-1211 and 1214) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (Nos. 1191, 1193, 1194, 1196-1199, 1207, 1212 and 1213) of which the questioners were absent were laid on the Table.

2. **Unstarred Questions**

Thirty-seven Unstarred Questions (Nos. 1624—1660) were put down on the order paper. Original notices of Unstarred Questions Nos. 1636, 1637, 1639, 1645 and 1652 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Papers Laid on the Table**

A copy of each of the following Notifications was laid on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951:—

(1) G.S.R. No. 115, dated the 15th March, 1958, making certain amendments to the Indian Administrative Service (Recruitment) Rules, 1954, Indian Police Service (Recruitment) Rules, 1954, Indian Administrative Service (Regulation of Seniority) Rules, 1954, Indian Police Service (Regulation of Seniority) Rules, 1954, Indian Administrative Service (Cadre) Rules, 1954, Indian Police. Service (Cadre) Rules, 1954, Indian Administrative Service (Pay) Rules, 1954, Indian Police Service (Pay) Rules, 1954, Indian Police Service (Uniform) Rules, 1954, All India Services (Discipline and Appeal) Rules, 1955, and the All India Services (Provident Fund) Rules, 1955.

(2) G.S.R. No. 122, dated the 15th March, 1958, making certain amendment to the Indian Police Service (Uniform) Rules, 1954.

(3) G.S.R. No. 123 dated the 15th March, 1958, making certain amendment to the Indian Administrative Service (Regulation of Seniority) Rules, 1954.

(4) G.S.R. No. 124, dated the 15th March, 1958, making certain amendment to the Indian Police Service (Regulation of Seniority) Rules, 1954.

[P.T.O.

(5) G.S.R. No. 125, dated the 15th March, 1958, making certain amendments to the Indian Civil Service Provident Fund Rules, 1942.

(6) G.S.R. No. 126, dated the 15th March, 1958, making certain amendments to the Indian Civil Service (Non-European Members) Provident Fund Rules, 1943.

(7) G.S.R. No. 127, dated the 15th March, 1958, making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943.

4. Statement by Minister of State in the Ministry of Transport and Communications

The Minister of State in the Ministry of Transport and Communications made a statement regarding the apprehended crash of an aircraft of the Indian Airlines Corporation *en route* to Kathmandu on the 24th March, 1958.

5. Statement by Minister of Mines and Oil

The Minister of Mines and Oil made a statement in clarification of the replies given on the 8th March, 1958 to supplementaries on Starred Question No. 764 by Shri Ram Krishan and others regarding Foreign Credits for Steel Plants.

6. The Budget (General) 1958-59—Demands for Grants

Discussion on Demands for Grants Nos. 69 to 71, 124 and 125, for which the Ministry of Irrigation and Power is responsible, commenced.

Sixty cut motions—of which twenty-seven were on Demand No. 69, twenty-six on Demand No. 70, two on Demand No. 71 and five on Demand No. 125—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th March, 1958.)

M. N. KAUL,
Secretary.

GIPND—LS I—2406 LS—25-3-58—1,200.

LOK SABHA

BULLETIN—PART 1

[Brief Record of Proceedings]

Wednesday, March 26, 1958

No. 128

1. Starred Questions

Twenty-eight Starred Questions (Nos. 1215—1242) were put down on the order paper out of which Twenty-one were called. Original notice of Starred Question No. 1223 was received in Hindi.

Seventeen Starred Questions (Nos. 1215, 1217, 1218, 1220, 1222, 1224—1235) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1216, 1219, 1221 and 1223 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-four Unstarred Questions (Nos. 1661—1714) were put down on the order paper. Original notices of Unstarred Questions Nos. 1661—1669, 1671, 1677, 1681, 1684, 1685 and 1699 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Indians in Indonesia addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Annual Report of the Hindustan Steel Private Limited, along with the Audit Report for the year 1956-57 under sub-section (1) of Section 639 of the Companies Act, 1956.

(2) A copy of the statement correcting the reply given on the 25th February, 1958 to Unstarred Question No. 510 by Shri J. M. Mohamed Imam regarding Khadi and Ambar Charkha.

(3) A copy of the statement correcting the reply given on the 10th March, 1958 to Unstarred Question No. 1122 by Shri T. Subramanyam regarding Ambar Charkha Programme.

(4) A copy of the Audited Accounts of the Employees, State Insurance Corporation for the year 1955-56 under Section 36 of the Employees' State Insurance Act, 1948.

(5) A copy of the Annual Report of the Employees, State Insurance Corporation for the year 1956-57 under Section 36 of the Employees, State Insurance Act, 1948.

(6) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878.

(i) G.S.R. No. 59, dated the 26th February, 1958, making certain amendment to the Customs Duties Drawback (Pipe and Cigarette Tobacco) Rules, 1957.

(ii) G.S.R. No. 60, dated the 26th February, 1958, making certain further amendment to the Customs Duties Drawback (Cigarettes) Rules, 1955.

(iii) G.S.R. No. 80, dated the 28th February, 1958.

[P.T.O.

(7) A copy of each of the following Rules under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944.

(i) The Customs and Excise Duties Drawback (Hydraulic Brake Fluid) Rules, 1958, published in Notification No. G.S.R. 26, dated the 17th February, 1958.

(ii) The Customs and Excise Duties Drawback (Linoleum) Rules, 1958, published in Notification No. G.S.R. 72, dated the 18th February, 1958.

(iii) The Customs and Central Excise Duties Refund (Dry Batteries and Cells) Rules, 1958, published in Notification No. G.S.R. 77, dated the 27th February, 1958.

(iv) The Customs and Central Excise Duties Drawback (Tin Containers) Rules, 1958, published in Notification No. G.S.R. 79, dated the 28th February, 1958.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Eighteenth Report of the Committee on Private Members' Bills and Resolutions.

6. The Budget (General) 1958-59—Demands for Grants

(1) Discussion on Demands for Grants Nos. 69 to 71, 124 and 125, for which the Ministry of Irrigation and Power is responsible, concluded.

All the cut motions moved on the 25th March, 1958, were negatived.

The following Demands were voted in full:—

Ministry of Irrigation and Power

Number of Demand	Name of Demand	Amount of Demand.
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
69	Ministry of Irrigation and Power	18,03,000
70	Multi-purpose River Schemes	1,17,40,000
71	Miscellaneous Departments and Other Expenditure under the Ministry of Irrigation and Power . . .	96,34,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
124	Capital Outlay on Multi-purpose River Schemes . .	3,86,83,000
125	Other Capital Outlay of the Ministry of Irrigation and Power	5,11,95,000

(2) Discussion on Demands for Grants Nos. 84 to 93 and 129 to 133, for which the Ministry of Transport and Communications is responsible, commenced.

Sixty-three cut motions—of which eighteen were on Demand No. 84, six on Demand No. 85, two each on Demand Nos. 87 and 129, one each on Demand Nos. 88, 90, 93, 132 and 133, twenty-two on Demand No. 89, five on Demand No. 92 and three on Demand No. 130—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th March, 1958)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Thursday, March 27, 1958

No. 129

1. Starred Questions

Thirty-nine Starred Questions (Nos. 1243—1277 and 1279—1282) were put down on the order paper out of which twenty were called. Starred Question No. 1278 was transferred to the list of questions for the 31st March, 1958. Original notices of Starred Questions Nos. 1244, 1254, 1271, 1274, 1276, 1279 and 1281 were received in Hindi.

Sixteen Starred Questions (Nos. 1243—1247, 1249—1253, 1255, 1257—1259, 1261 and 1262) were orally answered and supplementary questions were asked on fifteen of them. Replies to the remaining questions (including Starred Questions Nos. 1248, 1254, 1256 and 1260 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty Unstarred Questions (Nos. 1715—1764) were put down on the order paper. Original notices of Unstarred Questions Nos. 1715, 1716, 1727, 1728, 1732 and 1749 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

(i) Opening of fire by military Personnel against Railway employees and others at Raichur railway station on the 26th March, 1958.	Notices by Shri T. C. N. Menon, Shrimati Parvathi M. Krishnan and Sarvashri Atal Bihari Vajpayee and Braj Raj Singh.
(ii) Firing by Pakistan Forces across Assam Border on the 26th March, 1958.	Notices by Sarvashri Hem Barua and Premji R. Assar.

4. Papers Laid on the Table

(1) A copy of the All India Institute of Medical Sciences Rules, 1958, published in Notification No. G.S.R. 135, dated the 15th March, 1958, under sub-section (3) of Section 28 of the All India Institute of Medical Sciences Act, 1956.

(2) A copy of the Annual Report of the Hindustan Shipyard Private Limited along with the Audited Accounts for the year 1956-57, under sub-section (1) of Section 639 of the Companies Act, 1956.

[P.T.O.

5. Statement by Deputy Minister of Railways

The Deputy Minister of Railways made a statement correcting the reply given on the 14th March, 1958 to a supplementary by Shrimati Renu Chakravartty on Starred Question No. 970 regarding Corruption in Howrah Goods Accounts Office.

6. Statement by Minister of State in the Ministry of Transport and Communications

The Minister of State in the Ministry of Transport and Communications made a further statement regarding the crash of an aircraft of the Indian Airlines Corporation in Nepal on the 24th March, 1958.

7. The Budget (General) 1958-59—Demands for Grants

Discussion on Demands for Grants Nos. 84 to 93 and 129 to 133, for which the Ministry of Transport and Communications is responsible, continued.

The discussion was not concluded.

8. Report of Business Advisory Committee

Shri Raghubir Sahai presented the Twenty-second Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th March 1958.)

M. N. KAUL,
Secretary.

GIPND—LS I—2431 LS— 27-3-58—900

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 28, 1958

No. 130

1. **Starred Questions**

Thirty-four Starred Questions (Nos. 1283—1316) were put down on the order paper of which thirty three were called. Original notices of Starred Questions Nos. 1286, 1289, 1297, 1298, 1308—10 and 1315 were received in Hindi.

Twenty-three Starred Questions (Nos. 1283—86, 1288, 1290—92, 1294, 1296—1301, 1304, 1306, 1308, 1310—13 and 1315) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1287, 1289, 1293, 1295, 1302, 1303, 1305, 1307, 1309 and 1314 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Forty-four Unstarred Questions (Nos. 1765—1808) were put down on the order paper. Original notices of Unstarred Questions Nos. 1765, 1770, 1776, 1778, 1786 and 1790 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Short Notice Questions**

Two Short Notice Questions, regarding Trainees of Rourkela Steel Plant and the Indo-Pak Canal Waters dispute addressed to the Ministers of Steel, Mines and Fuel and Irrigation and Power respectively were asked. These were orally answered and supplementary questions were also asked and answered thereon.

4. **Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy of each of the following Reports:—

(i) Report of the Trade Marks Enquiry Committee, 1954.

(ii) Report of Shri Justice N. Rajagopala Ayyangar on Trade Marks Law Revision, 1955.

[P.T.O.

(2) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

(i) Supplementary Statement No. I	Fourth Session, 1958.
(ii) Supplementary Statement No. IV	Third Session, 1957.
(iii) Supplementary Statement No. X	Second Session, 1957.
(iv) Supplementary Statement No. XI	First Session, 1957.

(3) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—

(i) G.S.R. No. 156, dated the 22nd March, 1958, making certain amendments to the All India Services (Medical Attendance) Rules, 1954.

(ii) G.S.R. No. 157, dated the 22nd March, 1958, making certain amendments to the Indian Administrative Service (Probation) Rules, 1954.

5. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Business for the week commencing the 31st March, 1958.

6. Statement by Minister of Irrigation and Power

The Minister of Irrigation and Power made a statement regarding the fire which occurred in Sadar Bazar, Delhi, on the 20th March, 1958.

7. Government Bills Introduced

(1) The Trade and Merchandise Marks Bill, 1958.

(2) The Mines and Minerals (Regulation and Development) Amendment Bill, 1958.

8. Motion Re: Twenty-Second Report of Business Advisory Committee

Sardar Hukam Singh moved the following motion:—

"That this House agrees with the Twenty-second Report of the Business Advisory Committee presented to the House on the 27th March, 1958."

The motion was adopted.

9. The Budget (General) 1958-59—Demands for Grants

(1) Discussion on Demands for Grants Nos. 84 to 93 and 129 to 133, for which the Ministry of Transport and Communications is responsible, concluded.

All the cut motions moved on the 26th March, 1958 were negatived.

The following Demands were voted in full:—

Ministry of Transport and Communications

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
84	Ministry of Transport and Communications	70,24,000
85	Mercantile Marine Department .	56,93,000
86	Light-houses and Light-Ships	1,27,38,000
87	Central Road Fund	3,93,24,000
88	Communications (including National Highways) . .	5,53,38,000
89	Indian Posts and Telegraphs Department (including Working Expenses)	57,72,23,000
90	Meteorology	1,48,01,000
91	Overseas Communications Service	1,07,03,000
92	Aviation . .	3,47,89,000
93	Miscellaneous Departments and Other Expenditure under the Ministry of Transport and Communications . .	1,27,12,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
129	Capital Outlay on Ports .	3,71,25,000
130	Capital Outlay on Roads . . .	13,75,00,000
131	Capital Outlay on Indian Posts and Telegraphs (not met from Revenue)	27,58,48,000
132	Capital Outlay on Civil Aviation . . .	2,96,70,000
133	Other Capital Outlay of the Ministry of Transport and Communications	10,33,18,000

(2) Discussion on Demands for Grants Nos. 94 to 98 and 134 to 136, for which the Ministry of Works, Housing and Supply is responsible, commenced.

The discussion was not concluded.

10. **Motion Re: Eighteenth Report of Committee on Private Members' Bills and Resolutions**

Sardar Amar Singh Saigal moved the following motion:—

"That this House agrees with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th March, 1958."

The motion was adopted.

[P.T.O.

11. **Private Member's Resolution Negatived**

Shri K. T. K. Tangamani concluded his speech on the following Resolution moved by him on the 14th March, 1958:—

> "This House is of opinion that a Committee of Members of both the Houses be appointed to consider all questions relating to the rehabilitation of refugees from East Pakistan with a view to formulating a comprehensive plan for their speedy resettlement in gainful employment."

Two amendments were ruled out of order.

Five amendments were moved by—

(1) Shri Chintamani Panigrahi.

(2) Shrimati Renu Chakravartty.

(3) Shri V. P. Nayar.

(4) Shri Bibhuti Mishra.

(5) Shri Bibhuti Bhushan Das Gupta.

The following members took part in the debate:—

(1) Shri Chintamani Panigrahi.

(2) Shri Bibhuti Mishra.

(3) Shrimati Renu Chakravartty.

(4) Shri Jaganatha Rao.

(5) Shri Pramathanath Banerjee.

(6) Shri Mehr Chand Khanna.

Shri K. T. K. Tangamani replied to the debate.

All the amendments were negatived.

On the Resolution the House divided, Ayes 24; Noes 76. The Resolution was accordinly negatived.

12. **Private Member's Resolution under Consideration**

Shri Motilal Malviya moved the following Resolution:—

> "This House is of opinion that suitable steps be taken to prevent persons who had officiated or acted as Governor of a State from accepting any competitive avocations or assignments for profit."

The discussion on the Resolution was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 31st March, 1958)

M. N. KAUL,
Secretary.

GIPND—LS I—2438 LS—28-3-58—900

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Monday, March 31, 1958

No. 131

1. **Starred Questions**

Thirty-eight Starred Questions (Nos. 1317—1354) were put down on the order paper out of which twenty-nine were called. Original notices of Starred Questions Nos. 1319, 1320, 1323, 1341, 1342 and 1347 were received in Hindi.

Nineteen Starred Questions (Nos. 1317—1319, 1321, 1322, 1325—1330, 1333—1337, 1341, 1344 and 1345) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 1320, 1323, 1324, 1331, 1332, 1338—1340, 1342 and 1343 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Forty-six Unstarred Questions (Nos. 1809—1843 and 1845—1855) were put down on the order paper. Unstarred Question No. 1844 was transferred to the list of questions for the 10th April, 1958. Original notices of Unstarred Questions Nos. 1809—1815, 1833, 1834, 1838, 1839 and 1849—1851 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy of the Annual Report of the Heavy Electricals Private Limited, along with the audit report for the year 1956-57, under sub-section (1) of Section 639 of the Companies Act, 1956.

(2) A copy of the General Annual Report on the working and administration of Companies Act, 1956, for the year ending the 31st March, 1957, under Section 638 of the Companies Act, 1956.

4. **Report of Estimates Committee**

Shrimati Renuka Ray presented the Fifth Report of the Estimates Committee on the Ministry of Education and Scientific Research on the subject, 'Cultural and International Activities'.

5. **Calling Attention to Matter of Urgent Public Importance**

Sardar Amar Singh Saigal called the attention of the Prime Minister to firing by Pakistan troops across Sylhet-Cachar border.

The Deputy Minister of External Affairs made a statement in regard thereto.

[P.T.O.

6. The Budget (General) 1958-59—Demands for Grants

(1) Discussion on Demands for Grants Nos. 94 to 98 and 134 to 136, for which the Ministry of Works, Housing and Supply is responsible, concluded.

Fifty-six cut motions—of which one each was on Demand Nos. 94 and 97 and fifty-four on Demand No. 96—were moved and negatived.

The following Demands were voted in full:—

Ministry of Works, Housing and Supply

Number of Demand	Name of Demand	Amount of Demand.
	I. EXPENDITURE MET FROM REVENUE	Rs.
94	Ministry of Works, Housing and Supply	51,98,000
95	Supplies . .	2,49,29,000
96	Other Civil Works	23,02,96,000
97	Stationery and Printing	6,59,70,000
98	Miscellaneous Departments and Expenditure under the Ministry of Works, Housing & Supply . .	81,18,000
	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	
134	Delhi Capital Outlay .	5,82,82,000
135	Capital Outlay on Buildings . .	5,24,42,000
136	Other Capital Outlay of the Ministry of Works, Housing and Supply	3,26,10,000

(2) Discussion on Demands for Grants Nos. 80 to 83 and 128, for which the Ministry of Steel, Mines and Fuel is responsible, commenced.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st April, 1958.)

M. N. KAUL,
Secretary.

GIPND—LS I—2448 LS—31-3-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 1, 1958

No. 132

1. **Starred Questions**

Thirty-seven Starred Questions (Nos. 1355 to 1391) were put down on the order paper out of which thirty were called. Original notices of Starred Questions Nos. 1357, 1359, 1364 and 1365 were received in Hindi.

Twenty-four Starred Questions (Nos. 1355—1358, 1360—1363, 1366, 1368, 1370—1376, 1378—1384) were orally answered and supplementary questions were asked on twenty-two of them. Replies to the remaining questions (including Starred Questions Nos. 1359, 1364, 1365, 1367, 1369 and 1377 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Sixty-two Unstarred Questions (Nos. 1856—1917) were put down on the order paper. Original notices of Unstarred Questions Nos. 1856, 1876, 1877, 1879—1881, 1886, 1892, 1894, 1897 and 1905) were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Paper Laid on the Table**

A copy of Notification No. G.S.R. 166, dated the 22nd March, 1958, making certain further amendment to the Indian Aircraft Rules, 1937, together with an Explanatory Note, was laid on the Table under sub-section (3) of Section 5 of the Indian Aircraft Act, 1934.

4. **Calling Attention to Matter of Urgent Public Importance**

Sardar Amar Singh Saigal called the attention of the Prime Minister to the reported attempt to blow up Jammu-Pathankot Road.

The Prime Minister made a statement in regard thereto.

5. **The Budget (General) 1958-59—Demands for Grants**

Discussion on Demands for Grants Nos. 80 to 83 and 128, for which the Ministry of Steel, Mines and Fuel is responsible, continued.

Seventeen cut motions—of which thirteen were on Demand No. 80 and two each on Demand Nos. 81 and 83—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd April, 1958)

M. N. KAUL,
Secretary.

GIPND—LSI—6LS—1-4-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 2, 1958

No. 133

1. **Starred Questions**

Thirty-two Starred Questions (Nos. 1392 to 1423) were put down on the order paper out of which twenty-seven were called. Original notices of Starred Questions Nos. 1392, 1393, 1402 and 1418 were received in Hindi.

Twenty Starred Questions (Nos. 1393—1399, 1401—1408, 1410, 1411, 1414, 1416 and 1418) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 1392, 1400, 1409, 1412, 1413, 1415 and 1417 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Forty-nine Unstarred Questions (Nos. 1918 to 1966) were put down on the order paper. Original notices of Unstarred Questions Nos. 1921, 1923, 1925, 1934 and 1953 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy of the questionnaire, dated the 16th December, 1957, issued by the Committee of Enquiry on Extra Departmental system appointed by the Ministry of Transport and Communications (English and Hindi versions).

(2) A copy of the Delhi Municipal Corporation (Election of Aldermen) Rules, 1958, published in Notification No. 2/58. D. M. Cor., dated the 19th March, 1958 under sub-section (2) of Section 479 of the Delhi Municipal Corporation Act, 1957.

(3) A copy of the Expenditure-tax Rules, 1958, published in Notification No. G.S.R. 141, dated the 15th March, 1958 under sub-section (3) of Section 41 of the Expenditure Tax Act, 1957.

(4) A copy of Notification No. G.S.R. 139, dated the 15th March, 1958, under Section 38 of the Central Excises and Salt Act, 1944, making certain amendment to the Central Excise Rules, 1944.

[P.T.O.

(5) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

(i) G.S.R. No. 110, dated the 8th March, 1958.

(ii) G.S.R. No. 111, dated the 8th March, 1958, containing the Customs Duties Drawback (Plastic Goods) Rules, 1958.

(iii) G.S.R. No. 143, dated the 12th March, 1958.

(iv) G.S.R. No. 144, dated the 12th March, 1958, containing the Customs Duties Drawback (Silver Jewellery and Silverware) Rules, 1958.

(v) G.S.R. No. 145, dated the 12th March, 1958, containing the Customs Duties Drawback (Electric Fans) Rules, 1958.

(vi) G.S.R. No. 146, dated the 12th March, 1958, containing the Customs Duties Drawback (Chokes for Fluorescent Lamps) Rules, 1958.

4. Report of Committee on Absence of Members from the Sittings of the House

Shri Yadav Narayan Jadhav presented the Sixth Report of the Committee on Absence of Members from the Sittings of the House.

5. The Budget (General) 1958-59—Demands for Grants

(1) Discussion on Demands for Grants Nos. 80 to 83 and 128, for which the Ministry of Steel, Mines and Fuel is responsible, concluded.

All the cut motions moved on the 1st April, 1958 were negatived.

The following Demands were voted in full:—

Ministry of Steel, Mines and Fuel

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
80	Ministry of Steel, Mines and Fuel .	30,70,000
81	Geological Survey	1,20,86,000
82	Exploration of Oil and Natural Gas .	2,00,15,000
83	Miscellaneous Departments and Other Expenditure under the Ministry of Steel, Mines and Fuel	45,48,98,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
128	Capital Outlay of the Ministry of Steel, Mines and Fuel	1,58,50,89,000

(2) Discussion on Demands for Grants Nos. 42 to 46 and 118 to 120, for which the Ministry of Food and Agriculture is responsible, commenced.

Eighty-two cut motions—of which eighteen were on Demand No. 42, ten each on Demand Nos. 43 and 46, thirty-nine on Demand No. 44, two on Demand No. 119 and three on Demand No. 120—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd April, 1958.)

M. N. KAUL,
Secretary.

GIPND—LS I—17 LS—2-4-58—900.

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 3, 1958

No. 134

1. Starred Questions

Thirty-one Starred Questions (Nos. 1424—1433 and 1435—1455) were put down on the order paper out of which twenty-six were called. Starred Questions No. 1434 was transferred to the list of questions for the 10th April, 1958. Original notices of Starred Questions Nos. 1429, 1445, 1446 and 1452 were received in Hindi.

Twenty-three Starred Questions (Nos. 1424—1432, 1435—1438, 1440 and 1442—1450) were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions (including Starred Questions Nos. 1433, 1439 and 1441 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-seven Unstarred Questions (Nos. 1967—2013) were put down on the order paper. Original notices of Unstarred Questions Nos. 1967—1973, 1991, 1992, 1996, 1997, 2000 and 2002 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Closure of Collieries addressed to the Minister of Labour and Employment was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of Notification No. G.S.R. 163, dated the 22nd March, 1958, under sub-section (3) of Section 25 of the Rubber Act, 1947 making certain further amendments to the Rubber Rules, 1955.

(2) A copy of each of the following Notifications, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

(i) G.S.R. No. 70/R. Amdt. XIX, dated the 1st March, 1958.

(ii) G.S.R. No. 134/R. Amdt. XX, dated the 15th March, 1958.

(3) A copy of Notification No. G.S.R. 170, dated the 22nd March, 1958, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952.

[P.T.O.

5. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Business for the week commencing the 7th April, 1958.

6. Statement by Parliamentary Secretary to the Minister of External Affairs

The Parliamentary Secretary to the Minister of External Affairs made a statement correcting the reply given on the 14th February, 1958, to Starred Question No. 129 by Shri Radha Raman regarding change in the course of river Ravi.

7. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

(1) Rani Kesar Kumari Devi.	21st December, 1957 (Third Session) and 10th to 25th February, 1958 (Fourth Session).
(2) Shri Lachman Singh.	10th February to 4th March, 1958 (Fourth Session).
(3) Shri Koyilat Nallakoya.	10th February to 8th March, 1958 (Fourth Session).
(4) Shri B. Satyanarayana.	10th February to 14th March, 1958 (Fourth Session).
(5) Shri P. R. Ramakrishnan.	24th February to 20th March, 1958 (Fourth Session).
(6) Shri C. R. Narasimhan.	24th March to 9th May, 1958 (Fourth Session).
(7) Shri Keshavrao Marutirao Jedhe.	3rd March to 15th April, 1958 (Fourth Session).
(8) Shri M. S. Murti.	19th February to 28th March, 1958 (Fourth Session).
(9) Shri Mukat Behari Lal Bhargava.	17th to 21st December, 1957 (Third Session) and 10th February to 4th April, 1958 (Fourth Session).
(10) Shri P. C. Barooah.	21st December, 1957 (Third Session) and 10th February to 20th March, 1958 (Fourth Session).
(11) Shri Nath Pai.	19th March to 8th April, 1958 (Fourth Session).
(12) Shri Chowkhamoon Gohain.	14th to 21st December, 1957 (Third Session) and 10th February to 1st April, 1958 (Fourth Session).
(13) Shri N. C. Laskar.	10th February to 8th March, 1958 (Fourth Session).
(14) Pandit Hiralal Shastri.	10th March to 30th April, 1958 (Fourth Session).
(15) Shri Babunath Singh.	10th February to 19th March, 1958 (Fourth Session).
(16) Shri Awadesh Kumar Singh.	11th March to 8th May, 1958 (Fourth Session).

8. **The Budget (General) 1958-59—Demands for Grants**

(1) Discussion on Demands for Grants Nos. 42 to 46 and 118 to 120, for which the Ministry of Food and Agriculture is responsible, concluded.

All the cut motions moved on the 2nd April, 1958 were negatived.

The following Demands were voted in full:—

Ministry of Food and Agriculture

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
42	Ministry of Food and Agriculture . . .	67,41,000
43	Forest .	2,34,90,000
44	Agriculture . . .	14,41,45,000
45	Civil Veterinary Services	1,35,90,000
46	Miscellaneous Departments and Other Expenditure under the Ministry of Food and Agriculture .	12,65,78,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
118	Capital Outlay on Forests	8,72,000
119	Purchase of Foodgrains	1,10,12,73,000
120	Other Capital Outlay of the Ministry of Food and Agriculture	27,61,20,000

(2) Discussion on Demands for Grants Nos. 6, 7 and 107, for which the Ministry of Community Development is responsible, commenced.

Thirty-one cut motions—of which three were on Demand No. 6, twenty-seven on Demand No. 7 and one on Demand No. 107—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 5th April, 1958).

M. N. KAUL,
Secretary.

GIPND—LS I—28 LS—3-4-58.—900.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Saturday, April, 5, 1958

No. 135

1. Starred Questions

Thirty Starred Questions (Nos. 1456—1485) were put down on the order paper out of which Twenty-nine were called. Original notices of Starred Questions Nos. 1456 and 1468 were received in Hindi.

Twenty Starred Questions (Nos. 1456—1459, 1461, 1462, 1465—1469, 1471, 1472, 1474—1477, 1480, 1483 and 1484) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1460, 1463, 1464, 1470, 1473, 1478, 1479, 1481 and 1482 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-six Unstarred Questions (Nos. 2014—2069) were put down on the order paper. Original notices of Unstarred Questions Nos. 2014, 2025, 2026 and 2032 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

A copy of each of the following Notifications, making certain amendments to the Agricultural Produce (Development and Warehousing) Corporation Rules, 1956, was laid on the Table under sub-section (3) of Section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956:—

(1) S.R.O. No. 1800, dated the 1st June, 1957.

(2) S.R.O. No. 1801, dated the 1st June, 1957.

(3) S.R.O. No. 4172, dated the 28th December, 1957.

(4) S.R.O. No. 472, dated the 8th February, 1958.

4. Calling Attention to Matter of Urgent Public Importance

Shri M. Elias called the attention of the Minister of Health to the outbreak of small-pox in an epidemic form in the Bokharo Coalfields.

The Minister of Health made a statement in regard thereto.

[P.T.O.

5. The Budget (General) 1958-59—Demands for Grants

Discussion on Demands for Grants Nos. 6, 7 and 107, for which the Ministry of Community Development is responsible, concluded.

All the cut motions moved on the 3rd April, 1958, were negatived.

The following Demands were voted in full:—

Ministry of Community Development

Number of Demand	Name of Demnad	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
6.	Ministry of Community Development	20,16,000
7.	Community Development Projects and National Extension Service	12,03,83,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
107.	Capital Outlay of the Ministry of Community Development .	2,13,91,000

6. Private Members' Bills introduced

(1) The Indian Contract (Amendment) Bill, 1958, (*Amendment of sections* 69 *and* 129) by Shri Satis Chandra Samanta.

(2) The All India Maternity Benefit Bill, 1958, by Shrimati Renu Chakravarty.

(3) The Untouchability (Offences) Amendment Bill, 1958, (*Amendment of sections* 3 *and* 4) by Shri S. M. Siddiah.

(4) The Indian Penal Code (Amendment) Bill, 1958, (*Amendment of sections* 497 *and* 498) by Shri Subiman Ghose.

7. Private Member's Bill Negatived

The Code of Criminal Procedure (Amendment) Bill, 1957 (Omission of section 144) by Shri Jagdish Awasthi.

Further discussion on the motion for consideration of the Bill moved by Shri Jagdish Awasthi on the 21st March, 1958, continued.

The following members took part in the debate:—

(1) Shri Bibhuti Bhushan Das Gupta

(2) Shri Raghubir Sahai

(3) Shri Braj Raj Singh

(4) Shri B. N. Datar

Shri Jagdish Awasthi replied to the debate.

On the motion for consideration the House divided, Ayes 35; Noes 88. The motion was accordingly negatived.

8. **Private Member's Bill Under Consideration**

The Dramatic Performances (Amendment) Bill, 1957 (Amendment of sections 3 and 7 substitution of sections 8 and 12) by Shri V. P. Nayar.

The motion for consideration of the Bill was moved by Shri V. P. Nayar.

The following members took part in the debate:—

(1) Shri Diwan Chand Sharma

(2) Shri S. Easwara Iyer (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th April, 1958)

M. N. KAUL,
Secretary.

GIPND—III—38LS—5-4-58—900

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 7, 1958

No. 136

1. **Starred Questions**

Twenty-six Starred Questions (Nos. 1486—1493, 1495—1505 and 1507—1513) were put down on the order paper all of which were called. Starred Question No. 1506 was transferred to the list of questions for the 16th April, 1958. Original notices of Starred Questions Nos. 1486, 1490, 1495, 1498, 1505, 1508 and 1511 were received in Hindi.

Sixteen Starred Questions (Nos. 1486, 1491, 1495—1499, 1501—1503 and 1507—1512) were orally answered and supplementary questions were asked on all of them. Replies to Starred Questions Nos. 1487—1490, 1492, 1493, 1500, 1504, 1505 and 1513 of which the questioners were absent were laid on the Table.

2. **Unstarred Questions**

Forty-seven Unstarred Questions (Nos. 2070—2073, 2075—2098, 2100—2105 and 2107—2119) were put down on the order paper. Unstarred Question No. 2106 was transferred to the list of questions for the 22nd April, 1958. Original notices of Unstarred Questions Nos. 2091, 2097, 2105 and 2115 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Short Notice Question**

One Short Notice Question regarding Pakistan's Letter to U. N. Security Council on Kashmir addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. **Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy of Notification No. G.S.R. 182, dated the 29th March, 1958, under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain amendment to the All India Services (Medical Attendance) Rules, 1954.

(2) A copy of the Customs and Central Excise Duties Drawback (Toilet Products) Rules, 1958, published in Notification No. G.S.R. 161, dated the 22nd March, 1958 under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944.

(3) A copy of Notification No. G.S.R. 160, dated the 22nd March, 1958, under sub-section (4) of Section 43B of the Sea Customs, Act, 1878.

(4) A copy of the statement showing Welfare Schemes for Scheduled Tribes provided in the State Plan and Centrally sponsored programmes and additional schemes proposed by the Orissa Government for Scheduled Tribes under the Centrally sponsored programme, in pursuance of an assurance given by the Deputy Minister of Home Affairs on the 20th March, 1958 in reply to Starred Question No. 1116 by Shri Baishnab Charan Mullick.

[P.T.O.

5. President's Assent to Bills

Secretary laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of the Parliament during the current Session and assented to by the President since the last report made to the House on the 24th March, 1958:—

(1) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1958.

(2) The Criminal Law (Amendment) Bill, 1958.

(3) The Indian Reserve Forces (Amendment) Bill, 1958.

(4) The Control of Shipping (Continuance) Bill, 1958.

6. The Budget (General) 1958-59—Demands for Grants

(1) Discussion on Demands for Grants Nos. 66 to 68 and 123, for which the Ministry of Information and Broadcasting is responsible, concluded.

Sixteen cut motions—of which two were on Demand No. 66, eleven on Demand No. 67 and three on Demand No. 68—were moved and negatived.

The following Demands were voted in full:—

Ministry of Information and Broadcasting

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
66	Ministry of Information and Broadcasting	12,37,000
67	Broadcasting	3,67,58,000
68	Miscellaneous Departments and Expenditure under the Ministry of Information and Broadcasting	3,06,27,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
123	Capital Outlay on Broadcasting	1,97,62,000

(2) Discussion on Demands for Grants Nos. 72 to 74 and 126, for which the Ministry of Labour and Employment is responsible, commenced.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tusday, the 8th April, 1958.)

CORRIGENDUM

In Bulletin—Part I, dated the 5th April, 1958, page 426, under item No. 3, line 8,

for '4172' *read* '4127'.

M. N. KAUL,
Secretary.

GIPND—LS I—61 LS—7-4-58—900.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, April 8, 1958

No. 137

Starred Questions

Thirty Starred Questions (Nos. 1515-1544) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1523 and 1533 were received in Hindi.

Twenty-one Starred Questions (Nos. 1515-1522, 1524-1527, 1530, 1533, 1536, 1538-1540 and 1542-1544) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1523, 1528, 1529, 1531, 1532, 1534, 1535, 1537 and 1541 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Seventy-six Unstarred Questions (Nos. 2120-2127, 2129-2147, 2149-2162, 2164-2181, 2183-2186 and 2188-2200) were put down on the order paper. Unstarred Questions Nos. 2148, 2163 and 2182 were transferred to the list of questions for the 18th, 15th April and 7th May, 1958 respectively. Original notices of Unstarred Questions Nos. 2120-2127, 2129-2135, 2164, 2170 and 2178 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Paper Laid on the Table**

A copy of Notification No. G.S.R. 184, dated the 29th March, 1958, making certain amendments to the Coffee Rules, 1955, was laid on the Table under sub-section (3) of Section 48 of the Coffee Act, 1942.

4. **Reports of Estimates Committee**

Shri Balvantray Gopaljee Mehta presented the Sixth and Seventh Reports of the Estimates Committee on the action taken by Government on the recommendations of the Seventeenth and Eighteenth Reports (First Lok Sabha) on 'Operation on Indian Railways' and 'Railways Second Five Year Plan' respectively.

5. **Statement by Deputy Minister of Labour**

The Deputy Minister of Labour made a statement regarding laying on the Table of Lok Sabha of the Annual Reports, the Audited Accounts and the Budget Estimates of the Employees' State Insurance Corporation.

[P.T.O.

6. The Budget (General) 1958-59—Demands for Grants

Discussion on Demands for Grants Nos. 72 to 74 and 126, for which the Ministry of Labour and Employment is responsible, concluded.

Eighty-eight cut motions—of which forty-six were on Demand No. 72, four on Demand No. 73 and thirty-eight on Demand No. 74—were moved and negatived.

The following Demands were voted in full:—

Ministry of Labour and Employment

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
72.	Ministry of Labour and Employment	16,01,000
73.	Chief Inspector of Mines . . .	21,12,000
74.	Miscellaneous Departments and Other Expenditure under the Ministry of Labour and Employment . .	8,06,82,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
126.	Capital Outlay of the Ministry of Labour and Employment	10,59,000

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th April, 1958.)

M. N. KAUL,
Secretary.

GIPND—LS I—78 LS—8-4-58—900.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Wednesday, April, 9, 1958

No. 138

1. **Starred Questions**

Thirty-one Starred Questions (Nos. 1545—1575) were put down on the order paper and all of them were called. Original notices of Starred Questions Nos. 1545, 1558, 1568 and 1575 were received in Hindi.

Twenty-four Starred Questions (Nos. 1545, 1546, 1549—1551, 1553, 1555—1561, 1564—1571, 1573—1575) were orally answered and supplementary questions were asked on all of them. Replies to the Starred Questions Nos. 1547, 1548, 1552, 1554, 1562, 1563 and 1572 of which the questioners were absent, were laid on the Table.

2. **Unstarred Questions**

Forty-seven Unstarred Questions (Nos. 2201—2247) were put down on the order paper. Original notices of Unstarred Questions Nos. 2201, 2212—2215, 2217, 2218, 2228, 2231 and 2243 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Short Notice Question**

One Short Notice Question, regarding Wage Board for Cement Industry addressed to the Minister of Labour and Employment was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. **Report of Committee on Private Members' Bills and Resolutions**

Sardar Hukam Singh presented the Nineteenth Report of the Committee on Private Members' Bills and Resolutions.

5. **Report of Estimates Committee**

Shri Balvantray Gopaljee Mehta presented the Eighth Report of the Estimates Committee on the Ministry of Defence on the subject 'Naval Dockyard, Bombay'.

6. **Statement by Deputy Minister of Food and Agriculture**

The Deputy Minister of Food and Agriculture made a statement correcting the reply given on the 28th February, 1958 to a supplementary by Sardar Iqbal Singh on Starred Question No. 581 regarding Sugar Factories in Punjab.

[P.T.O.

7. **The Budget (General) 1958-59—Demands for Grants**

Discussion on Demands for Grants Nos. 22 to 26 and 110, for which the Ministry of External Affairs is responsible, concluded.

Thirty-six cut motions—all of which were on Demand No. 24—were moved and negatived.

The following Demands were voted in full:—

MINISTRY OF EXTERNAL AFFAIRS

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
22.	Tribal Areas	7,36,07,000
23.	Naga Hills—Tuensang Area	3,34,19,000
24.	External Affairs	8,05,57,000
25.	State of Pondicherry	2,73,97,000
26.	Miscellaneous Expenditure under the Ministry of External Affairs	3,75,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
110.	Capital Outlay of the Ministry of External Affairs . .	42,57,000

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th April, 1958)

M. N. KAUL,
Secretary.

GIPND—LS I—93 LS—9-4-58—900.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Thursday, April 10, 1958

No. 139

1. Starred Questions

Twenty six Starred Questions (Nos. 1576—1601) were put down on the order paper out of which Twenty four were called. Original notices of Starred Questions Nos. 1577, 1585, 1600 and 1601 were received in Hindi.

Seventeen Starred Questions (Nos. 1576—1578, 1581—1586, 1588, 1589, 1591, 1593, 1594, 1596, 1598 and 1599) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1579, 1580, 1587, 1590, 1592, 1595 and 1597 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty eight Unstarred Questions (Nos. 2248—2252, 2254—2259 and 2261—2287) were put down on the order paper. Unstarred Question No. 2260 was transferred to the list of questions for the 16th April, 1958. Original notices of Unstarred Questions Nos. 2248, 2249, 2264, 2268, 2269, 2271, 2273 and 2279 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following Notifications, under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—

(i) G.S.R. No. 159, dated the 22nd March, 1958.

(ii) G.S.R. No. 197, dated the 28th March, 1958.

(2) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944:—

(i) G.S.R. No. 98, dated the 4th March, 1958, containing the Customs and Excise Duties Drawback (Trailers) Rules, 1958.

(ii) G.S.R. No. 99, dated the 4th March, 1958, containing the Customs and Excise Duties Drawback (Bus Body) Rules, 1958.

(iii) G.S.R. No. 100, dated the 4th March, 1958, containing the Customs and Excise Duties Drawback (Crown Cork) Rules, 1958.

[P.T.O.

(3) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

(i) G.S.R. No. 101, dated the 4th March, 1958.

(ii) G.S.R. No. 102, dated the 4th March, 1958.

(iii) G.S.R. No. 103, dated the 4th March, 1958.

4. The Budget (General) 1958-59—Demands for Grants

(1) Discussion on Demands for Grants Nos. 99, 100 and 137, for which the Department of Atomic Energy is responsible, concluded.

Eighteen cut motions—of which sixteen were on Demand No. 99 and two on Demand No. 100—were moved and negatived.

The following Demands were voted in full:—

Department of Atomic Energy

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
99	Department of Atomic Energy	8,32,000
100	Atomic Energy Research . .	3,03,23,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
137	Capital Outlay of the Department of Atomic Energy	4,75,75,000

(2) Discussion on Demands for Grants Nos. 78, 79 and 127, for which the Ministry of Rehabilitation is responsible, commenced.

Forty-five cut motions—of which twenty-four were on Demand No. 78 and twenty-one on Demand No. 79—were moved.

The discussion was not concluded.

5. Half-an-hour Discussion on Matters arising out of Answer to Question

Dr. Ram Subhag Singh raised a half-an-hour discussion on points arising out of the answer given on the 18th March, 1958 to Starred Question No. 1025 regarding closure of Tea Gardens in Assam.

Shri Rameshwar Tantia took part in the debate.

Shri Nityanand Kanungo replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th April, 1958.)

M. N. KAUL,
Secretary

GIPND—LSI—103LS—10-4-58—900.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, April 11, 1958

No. 140

1. **Starred Questions**

Twenty two Starred Questions (Nos. 1603—1624) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1603, 1605 and 1621 were received in Hindi.

Sixteen Starred Questions (Nos. 1603—1605, 1608 1610, 1611, 1614, 1615—1622 and 1624) were orally answered and supplementary questions were asked on all of them. Replies to the Starred Questions Nos. 1606, 1607, 1609, 1612, 1613, and 1623 of which the questioners were absent were laid on the Table.

2. **Unstarred Questions**

Forty four Unstarred Questions (Nos. 2288—2301 and 2303—2332) were put down on the order paper. Unstarred Question No. 2302 was transferred to the list of questions for the 18th April, 1958. Original notices of Unstarred Questions Nos. 2288—2298, 2303, 2306, 2307, 2319 and 2321 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Paper Laid on the Table**

A copy of the Half-Yearly Report on the working of the Coir Board for the period ending 30th September, 1957, was laid on the Table under sub-section (1) of Section 19 of the Coir Industry Act, 1953.

4. **Calling Attention to Matter of Urgent Public Importance**

Shri Naushir Bharucha called the attention of the Prime Minister to the relaxation of restrictions on travel to Goa.

The Deputy Minister of External Affairs made a statement in regard thereto.

5. **Statement re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding the order of Government Business for the week commencing the 14th April, 1958.

[P.T.O.

6. The Budget (General) 1958-59—Demands for Grants

Discussion on Demands for Grants Nos. 78, 79 and 127, for which the Ministry of Rehabilitation is responsible, concluded.

Two further cut motions on Demand No. 78, were moved and negatived.

On cut motion No. 1502 on Demand No. 78 moved by Shri S. C. Gupta, the House divided, Ayes 32; Noes 102. The cut motion was accordingly negatived.

All other cut motions moved on the 10th April, 1958 were negatived.

The following Demands were voted in full:—

Ministry of Rehabilitation

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
78	Ministry of Rehabilitation . . .	37,08,000
79	Expenditure on Displaced Persons and Minorities .	18,77,56,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
127	Capital Outlay of the Ministry of Rehabilitation .	19,25,00,000

7. Motion re: Nineteenth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

"That this House agrees with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th April, 1958."

The motion was adopted.

8. Private Member's Resolution Negatived

Further discussion on the following Resolution moved by Shri Motilal Malviya on the 28th March, 1958, continued:—

"This House is of opinion that suitable steps be taken to prevent persons who had officiated or acted as Governor of a State from accepting any competitive avocations or assignments for profit."

An amendment by Shri N. Keshava was ruled out of order.

The following members took part in the debate:—

(1) Shri Braj Raj Singh

(2) Pandit Krishna Chandra Sharma

(3) Shri T. C. N. Menon

(4) Shri N. Keshava

(5) Pandit Thakur Das Bhargava

(6) Shri C. R. Pattabhi Raman

(7) Shri Govind Ballabh Pant

Shri Motilal Malviya replied to the debate.

The Resolution was negatived.

9. **Private Member's Resolution under Consideration**

Dr. Deorao Yeshwantrao Gohokar moved the following Resolution:—

"This House is of opinion that with a view to raise the standard of education and ensure the pursuit of study more for the sake of knowledge rather than merely for passing examinations and thus to bring in a generation of better-equipped teachers and better-informed pupils, the entire system of holding examinations prevalent in schools and colleges may be re-orientated and new system of assessing progress and merit based on a series of regular monthly tests be introduced."

One amendment was moved by Shri Bibhuti Mishra.

The following members took part in the debate:—

(1) Shri Diwan Chand Sharma

(2) Shri V. P. Nayar

(3) Shrimati Uma Nehru

(4) Shri R. K. Khadilkar

(5) Shri Bibhuti Mishra

(6) Shri S. Easwara Iyer

(7) Shri S. M. Banerjee

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th April, 1958.)

M. N. KAUL,
Secretary.

GIPND—LSI—113 LS—11-4-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 14, 1958.

No. 141

1. Starred Questions

Twenty-seven Starred Questions (Nos. 1625—1651) were put down on the order paper out of which twenty-five were called. Original notices of Starred Questions Nos. 1627, 1644 and 1645 were received in Hindi.

Seventeen Starred Questions (Nos. 1625—1630, 1632, 1635—1637, 1639—1642, 1645, 1646 and 1649) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1631, 1633, 1634, 1638, 1643, 1644, 1647, and 1648 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-seven Unstarred Questions (Nos. 2333—2409) were put down on the order paper. Original notices of Unstarred Questions Nos. 2351, 2352, 2354, 2362, 2365, 2378, 2384, 2385, 2393 and 2406 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper Laid on the Table

A copy of Notification No. F.12/44/57-MT/Home, dated the 30th January, 1958, making certain amendments to the Delhi Motor Vehicles Rules, 1940, was laid on the Table under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939.

4. Statement by Deputy Minister of Railways

The Deputy Minister of Railways made a statement in clarification of the reply given on the 5th April, 1958 to a supplementary by Shri S. C. Samanta on Starred Question No. 1456 regarding Hindi in Railways.

5. Government Bill Introduced

The Employees' Provident Funds (Amendment) Bill, 1958.

6. The Budget (General) 1958-59—Demands for Grants

Discussion on Demands for Grants Nos. 51 to 65 and 122, for which the Ministry of Home Affairs is responsible, commenced.

One Hundred and Seventeen cut motions—of which twenty-one were on Demand No. 51, three on Demand No. 52, eight on Demand No. 53, five on Demand No. 54, four each on Demand Nos. 55 and 59, one on Demand No. 57, nine each on Demand Nos. 62 and 65 and fifty-three on Demand No. 63—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th April, 1958.)

M. N. KAUL,
Secretary.

GIPND—LSI—135 LS—14-4-58—900.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, April 15, 1958

No. 142

1. Starred Questions

Twenty five Starred Questions (Nos. 1652—1676) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1653, 1671 and 1676 were received in Hindi.

Twenty Starred Questions (Nos. 1652—1657, 1659, 1661—1667, 1669, 1671, 1672 and 1674—1676) were orally answered and supplementary questions were asked on nineteen of them. Replies to Starred Questions Nos. 1658, 1660, 1668, 1670 and 1673 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Forty six Unstarred Questions (Nos. 2410—2430, 2432—2453 and 2455—2457) were put down on the order paper. Unstarred Question No. 2431 was transferred to the list of questions for the 2nd May, 1958. Original notices of Unstarred Questions Nos. 2410—2412, 2427—2430, 2432, 2438—2440, 2444, 2448 and 2455 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944:—

(i) G.S.R. No. 173, dated the 22nd March, 1958, containing the Customs and Central Excise Duties (Motor Vehicles) Rules, 1958.

(ii) G.S.R. No. 174 dated the 22nd March, 1958, making certain amendment to the Customs and Central Excise Duties Refund (Dry Batteries and Cells) Rules, 1958.

(iii) G.S.R. No. 194, dated the 26th March, 1958, making certain amendment to the Customs and Excise Duties Drawback (Trailers) Rules, 1958.

[P.T.O.

(2) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

(i) G.S.R. No. 109, dated the 8th March, 1958, making certain further amendment to the Customs Duties Drawback (Nitrous Oxide) Rules, 1955.

(ii) G.S.R. No. 175, dated the 22nd March, 1958.

(iii) G.S.R. No. 176, dated the 22nd March, 1958.

4. Report of Business Advisory Committee

Sardar Hukam Singh presented the Twenty-third Report of the Business Advisory Committee.

5. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Ninth Report of the Estimates Committee on the Ministry of Education and Scientific Research on the subject Secondary Education'.

6 "Parliamentary Committees—A Summary of Work"—Laid on the Table

Secretary laid on the Table a copy of the "Parliamentary Committees—A Summary of Work" pertaining to the Third Session of the Second Lok Sabha.

7. Calling Attention to Matter of Urgent Public Importance

Shri Hoover Hynniewta called the attention of the Prime Minister to the recrudescence of firing by Pakistani border forces on the East-Pakistan-Assam border.

The Deputy Minister of External Affairs made a statement in regard thereto.

8. Statement by Deputy Minister of Defence

The Deputy Minister of Defence made a statement correcting the reply given on the 7th April, 1958 to a supplementary by Shri Jagdish Awasthi on Starred Question No. 1503 regarding Accident at Classification Range (Bulls Eye Chandmari) in Babina.

9. Motion re: Appointment of Member to Joint Committee on Government Bill in Place of Member Resigned

Shri Upendranath Barman moved the following motion:—

"That Shri S. K. Patil be appointed to the Joint Committee on the Merchant Shipping Bill, 1958, *vice* Shri Lal Bahadur Shastri *resigned* from the Committee."

The motion was adopted.

10. **The Budget (General) 1958-59—Demands for Grants**

(1) Discussion on Demands for Grants Nos. 51 to 65 and 122, for which the Ministry of Home Affairs is responsible, concluded.

On cut motion No. 1563 on Demand No. 52 moved by Shri Indulal Kanaiyalal Yajnik, the House divided, Ayes 42, Noes 187. The cut motion was accordingly negatived.

All other cut motions moved on the 14th April, 1958 were negatived.

The following Demands were voted in full:—

Ministry of Home Affairs

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
51	Ministry of Home Affairs	2,50,76,000
52	Cabinet	32,40,000
53	Zonal Councils	4,07,000
54	Administration of Justice	2,06,000
55	Police	4,52,54,000
56	Census	7,65,000
57	Statistics	1,66,03,000
58	Privy Purses and Allowances of Indian Rulers	3,68,000
59	Delhi	7,08,83,000
60	Himachal Pradesh	4,23,87,000
61	Andaman and Nicobar Islands	2,54,75,000
62	Manipur	1,98,66,000
63	Tripura	3,01,34,000
64	Laccadive, Minicoy and Amindivi Islands	18,10,000
65	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs	8,02,74,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
122	Capital Outlay of the Ministry of Home Affairs	1,03,23,000

[P.T.O.

(2) Discussion on Demands for Grants Nos. 8 to 12 and 108, for which the Ministry of Defence is responsible, commenced.

Seventy-nine cut motions—of which forty-nine were on Demand No. 8, twenty-five on Demand No. 9, four on Demand No. 10 and one on Demand No. 11—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th April, 1958)

M. N. KAUL,
Secretary.

GIPND—LSI—146 LS—15-4-58—900

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Wednesday, April 16, 1958

No. 143

1. Starred Questions

Twenty-six Starred Questions (Nos. 1677—1684, 1686—1694 and 1696—1704) were put down on the order paper all of which were called. Starred Question No. 1685 was postponed to the list of questions for 29th April, 1958 and Starred Question No. 1695 was transferred to the list of questions for the 24th April, 1958. Original notices of Starred Questions Nos. 1678, 1689 and 1702 were received in Hindi.

Twenty Starred Questions (Nos. 1677, 1678, 1681, 1683, 1686, 1688—1693, 1696—1704) were orally answered and supplementary questions were asked on all of them. Replies to the Starred Questions Nos. 1679, 1680, 1682, 1684, 1687 and 1694 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Forty-one Unstarred Questions (Nos. 2458—2498) were put down on the order paper. Original notices of Unstarred Questions Nos. 2458—2460, 2470 and 2482—2485) were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Minimum wages in Beedi Industry addressed to the Minister of Labour and Employment was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Obituary Reference

The Speaker made a reference to the passing away of Shri Shambhu Dayal Misra who was a member of the former Central Assembly.

Thereafter members stood in silence for a minute as a mark of respect.

5. Adjournment Motions

The Speaker withheld his consent to the moving of two Adjournment Motions given notice of by Shri Hem Barua and Sarvashri Atal Bihari Vajpayee and Uttamrao L. Patil regarding the reported hunger-strike of sixteen teachers of the Arya Vedic Hindi Middle School of Kotla Mubarakpur, New Delhi.

6. Papers Laid on the Table

A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each was laid on the Table:—

(i) Supplementary Statement No. II	Fourth Session, 1958.
(ii) Supplementary Statement No. V	Third Session, 1957.
(iii) Supplementary Statement No. XI	Second Session, 1957.

[P.T.O.

7. Statement by Deputy Minister of Irrigation and Power

The Deputy Minister of Irrigation and Power made a statement correcting the reply given on the 24th March, 1958, to a Supplementary by Shri K. T. K. Tangamani on Starred Question No. 1180 regarding Research on River Valley Projects and Flood Control Works.

8. Motion re: Twenty-third report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

> "That this House agrees with the Twenty-third Report of the Business Advisory Committee presented to the House on the 15th April, 1958."

The motion was adopted subject to the modification that the House would sit upto 6 P.M. only on one day, namely, Friday, the 18th April 1958, when the Finance Bill would be discussed.

9. The Budget (General) 1958-59—Demands for Grants

(1) Discussion on Demands for Grants Nos. 8 to 12 and 108, for which the Ministry of Defence is responsible, concluded.

All the cut motions moved on the 15th April, 1958, were negatived.

The following Demands were voted in full:—

Ministry of Defence

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
8	Ministry of Defence	34,54,000
9	Defence Services, Effective-Army	1,63,24,23,000
10	Defence Services, Effective-Navy	15,26,32,000
11	Defence Services, Effective-Air Force	81,16,30,000
12	Defence Services, Non-effective-Charges . . .	12,56,28,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
108	Defence Capital Outlay	27,44,04,000

(2) Discussion on Demands for Grants Nos. 27 to 41 and 111 to 117, for which the Ministry of Finance is responsible, commenced.

Sixty-seven cut motions—of which twenty-seven were on Demand No. 27, three on Demand No. 28, two each on Demand Nos. 29, 36 and 37, twelve on Demand No. 30, one each on Demand Nos. 31, 35 and 41, seven on Demand No. 38 and nine on Demand No. 39—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th April, 1958)

M. N. KAUL,
Secretary.

GIPND—LSI—155 LS—16-4-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 17, 1958

No. 144

1. **Starred Questions**

Twenty-three Starred Questions (Nos. 1705 and 1707 to 1728) were put down on the order paper out of which eighteen were called. Starred Question No. 1706 was withdrawn by the Member. Original notices of Starred Questions Nos. 1708, 1711, 1723, 1724 and 1725 were received in Hindi.

Fifteen Starred Questions (Nos. 1705, 1707—16, 1719, 1720, 1721 and 1723) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1717, 1718 and 1722 of which the questioners were absent) were laid on the Table.

2. **Unstarred Questions**

Thirty Unstarred Questions (Nos. 2499—2528) were put down on the order paper. Original notices of Unstarred Questions Nos. 2504, 2505, 2507, 2510 and 2518 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Short Notice Question**

One Short Notice Question, regarding an article in 'New Age' addressed to the Minister of Rehabilitation was asked. It was orally answered and no supplementary question was asked.

4. **Report of Committee on Private Members' Bills and Resolutions**

Sardar Hukam Singh presented the Twentieth Report of the Committee on Private Members' Bills and Resolutions.

5. **Calling Attention to Matter of Urgent Public Importance**

Shrimati Ila Palchoudhuri called the attention of the Prime Minister to the letter of the Pakistan's Permanent Representative at the U.N.O. to the President of the Security Council making certain allegations against India.

The Deputy Minister of External Affairs made a statement in regard thereto.

[P.T.O.

6. Adjournment Motion

The Speaker withheld his consent to the moving of an Adjournment Motion given notice of by Sarvashri Narayan Ganesh Goray and Hem Barua regarding the reported massing of Pakistan troops on Indo-Pakistan border of Assam State.

7. Statement by the Minister of Railways

The Minister of Railways made a statement in clarification of the reply given on the 7th March, 1958 to a supplementary by Shri Feroze Gandhi on Starred Question No. 730 regarding Purchase of Railway Stores.

8. The Budget (General) 1958-59—Demands for Grants

(1) Discussion on Demands for Grants Nos. 27 to 41 and 111 to 117, for which the Ministry of Finance is responsible, concluded.

All the cut motions moved on the 16th April, 1958, were negatived.

The following Demands were voted in full:—

Ministry of Finance

Number of Demand	Name of Demand	Amount of Demand
	I.—EXPENDITURE MET FROM REVENUE	
		Rs.
27	Ministry of Finance	1,45,54,000
28	Customs	3,81,58,000
29	Union Excise Duties	7,21,32,000
30	Taxes on Income including Corporation Tax, etc.	4,96,28,000
31	Opium	34,34,000
32	Stamps	2,14,55,000
33	Audit	9,19,03,000
34	Currency	3,39,30,000
35	Mint	4,37,31,000
36	Territorial and Political Pensions	20,25,000
37	Superannuation Allowances and Pensions	2,92,50,000
38	Miscellaneous Departments and Other Expenditure under the Ministry of Finance	28,50,32,000
39	Planning Commission	1,92,50,000
40	Miscellaneous Adjustments between the Union and State Governments	6,11,000
41	Pre-partition Payments	31,55,000

Number of Demand	Name of Demand	Amount of Demand
	II—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	Rs.
111	Capital Outlay on India Security Press	10,15,000
112	Capital Outlay on Currency and Coinage	2,66,38,000
113	Capital Outlay on Mints	42,35,000
114	Commuted Value of Pensions	41,99,000
115	Payments to Retrenched Personnel	11,000
116	Other Capital Outlay of the Ministry of Finance	28,37,60,000
117	Loans and Advances by the Central Government	66,51,68,000

(2) At 5 P.M. the following Demands for Grants in respect of the heads mentioned against them for which the Ministry of Law, the Department of Parliamentary Affairs, Lok Sabha, Rajya Sabha and the Secretariat of the Vice-President are responsible, were submitted to the vote of the House and granted in full:—

Number of Demand	Name of Demand	Amount of Demand
	I.—EXPENDITURE MET FROM REVENUE	Rs.
	(MINISTRY OF LAW)	
75	Ministry of Law	17,77,000
76	Elections	1,66,29,000
77	Miscellaneous Expenditure under the Ministry of Law	4,99,000
	(DEPARTMENT OF PARLIAMENTARY AFFAIRS)	
101	Department of Parliamentary Affairs	2,06,000
	(LOK SABHA)	
102	Lok Sabha	90,15,000
	(RAJYA SABHA)	
104	Rajya Sabha	29,15,000
	(SECRETARIAT OF THE VICE-PRESIDENT)	
105	Secretariat of the Vice-President	54,000

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th April, 1958)

M. N. KAUL,
Secretary.

GIPND—LSI—165 LS—17-4-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 18, 1958.

No. 145

1. **Starred Questions**

Twenty-six Starred Questions (Nos. 1729—1754) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1729, 1748 and 1753 were received in Hindi.

Nineteen Starred Questions (Nos. 1729—1734, 1737—1739, 1742, 1743, 1745, 1747—1749, and 1751—1754) were orally answered and supplementary questions were asked on eighteen of them. Replies to Starred Questions Nos. 1735, 1736, 1740, 1741, 1744, 1746 and 1750 of which the questioners were absent were laid on the Table.

2. **Unstarred Questions**

Forty-three Unstarred Questions (Nos. 2529—2571) were put down on the order paper. Original notices of Unstarred Questions Nos. 2545, 2548 and 2551 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Reports of Estimates Committee**

Shri Balvantray Gopaljee Mehta presented the following reports of the Estimates Committee:—

(1) Twelfth Report on the action taken by Government on the recommendations contained in the Twenty-second Report of the Estimates Committee (First Lok Sabha) on National Instruments Factory, Calcutta.

(2) Fourteenth Report on the Ministry of Education on the subject 'Special Education'.

4. **Statement Re: Government Business.**

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative Business for the week commencing the 22nd April, 1958.

5. **Government Bill Introduced.**

The Appropriation (No. 2) Bill, 1958.

[P.T.O.

6. Government Bill under consideration

The Finance Bill, 1958.

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The following members took part in the debate:—

(1) Shri T. Manaen

(2) Dr. K. Atchamamba

(3) Shri Dasaratha Deb

(4) Shri Kanhu Charan Jena

(5) Shri K. P. Kuttikrishnan Nair

(6) Shri Venketrao Sriniwasrao Naldurgker

(7) Shri Bibhuti Bhushan Das Gupta

(8) Swami Ramanand Shastri

(9) Shri Rup Narain

(10) Shri M. Sri Ranga Rao

(11) Shri Devulapalli Venkateswar Rao

(12) Shri S. Hansda (*Speech un-finished*).

The discussion was not concluded.

7. Motion re: Twentieth Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha moved the following motion:—

> "That this House agrees with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th April, 1958."

The motion was adopted.

8. Private Members' Bills Introduced

(1) The Institution of Chartered Engineers Bill, 1958 by Shri Nath Pai.

(2) The Hindu Marriage (Amendment) Bill, 1958 (*Amendment of section 13 and insertion of new section 13A*) by Shri S. Easwara Iyer.

(3) The Dissolution of Muslim Marriages (Amendment) Bill, 1958 (*Amendment of section 3*) by Shri S. Easwara Iyer.

(4) The Hindu Disposition of Property Bill, 1958 by Shri S. Easwara Iyer.

(5) The Hindu Succession (Amendment) Bill, 1958 (*Amendment of section 14 etc.*) by Shri S. Easwara Iyer.

(6) The Indian Income Tax (Amendment) Bill, 1958 (*Amendment of section 54*) by Shri Ram Krishan.

(7) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1958 (*Amendment of sections 2 and 6*) by Shri M. R. Masani.

9. Private Members' Bill Negatived

The Dramatic Performances (Amendment) Bill, 1958 (Amendment of sections 3 and 7 and substitution of sections 8 and 12) by Shri V. P. Nayar.

Further discussion on the motion for consideration of the Bill moved by Shri V. P. Nayar on the 5th April, 1958, continued.

The following members took part in the debate:—

(1) Shri S. Easwara Iyer

(2) Shri Braj Raj Singh

(3) Shri Hem Barua

(4) Shri K. R. Achar

(5) Shri R. K. Khadilkar

(6) Shri T. C. N. Menon

(7) Pandit Jwala Prasad Jyotishi

(8) Shrimati Violet Alva.

Shri V. P. Nayar replied to the debate.

The motion for consideration was negatived.

10. Private Members' Bill under Consideration

The Companies (Amendment) Bill, 1958 (Amendment of section 293 and insertion of new section 624A) by Shri Naushir Bharucha.

The motion for consideration of the Bill was moved by Shri Naushir Bharucha.

The following members took part in the debate:—

(1) Shri Surendra Mahanty

(2) Shri Jaganatha Rao

(3) Shri S. M. Banerjee (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd April, 1958)

M. N. KAUL,
Secretary.

GIPND—LS I—179 LS—18-4-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 22, 1958

No. 146

1. **Starred Questions**

Twenty Six Starred Questions (Nos. 1755—1775 and 1777—1781) were put down on the order paper all of which were called. Original notices of Starred Questions No. 1761 and 1772 were received in Hindi.

Twenty Starred Questions (Nos. 1755, 1757, 1758, 1760—62, 1764—66, 1768—1773, 1775 and 1778—1781) were orally answered and supplementary questions were asked on all of them. Replies to the Starred Questions Nos. 1756, 1759, 1763, 1767, 1774 and 1777 of which the questioners were absent were laid on the Table.

2. **Unstarred Questions**

Fifty Unstarred Questions (Nos. 2572—2621) were put down on the order paper. Original notices of Unstarred Questions Nos. 2572, 2581, 2584, 2600, 2601, 2611 and 2617 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Obituary Reference**

The Speaker made a reference to the passing away of Shri Awadesh Kumar Singh who was a sitting member of Lok Sabha.

Thereafter members stood in silence for a minute as a mark of respect.

4. **Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy of the Appropriation Accounts (Civil), 1955-56 including *proforma* commercial accounts) and the Audit Report, 1957, under Article 151(1) of the Constitution.

(2) A copy of the Dhoties (Fixation of Collective Quota) Rules, 1958, published in Notification No. S.R.O. 392, dated the 1st February, 1958, under sub-section (2) of Section 5 of the Dhoties (Additional Excise Duty) Act, 1953.

(3) A copy of Notification No. G.S.R. 226, dated the 12th April, 1958, under sub-section (3) of Section 25 of the Rubber Act, 1947, making certain amendments to the Rubber Rules, 1955.

(4) A copy of the Brochure on Seminar on Labour Management Co-operation.

5. **Statement Re: Demands for Excess Grants for 1954-55**

Shri Morarji Desai presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1954-55.

6. **Report of Estimates Committee**

Shri Balvantray Gopaljee Mehta presented the Tenth Report of the Estimates Committee on the Ministry of Education and Scientific Research on the subject "Technical Education—Part I".

7. **Motions for Election to Committees**

(i) Shri Balvantray Gopaljee Mehta moved the following motion:—

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the year beginning on the 1st May, 1958 and ending on the 30th April, 1959."

The motion was adopted.

(ii) Shri Tribhuvan Narayan Singh moved the following motion:—

"That the Members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the year beginning on the 1st May, 1958 and ending on the 30th April, 1959."

The motion was adopted.

8. **Motion *Re*: Association of Members of Rajya Sabha with Public Accounts Committee**

Shri Tribhuvan Narayan Singh moved the following motion:—

"That this House recommends to Rajya Sabha that they do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the year beginning on the 1st May, 1958 and ending on the 30th April, 1959 and to communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

9. **Government Bill Passed**

The Appropriation (No. 2) Bill, 1958.

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

10. Government Bill under Consideration

The Finance Bill, 1958

Further discussion on the motion for consideration of the Bill moved on the 18th April, 1958 continued.

The following members took part in the debate:—

(1) Shri S. Hansda
(2) Shri M. R. Masani
(3) Shri C. D. Pande
(4) Dr. P. Subbarayan
(5) Shri Banarsi Prasad Jhunjhunwala
(6) Shri Bimal Comar Ghose
(7) Shri N. G. Ranga
(8) Shri Ram Saran
(9) Dr. A. Krishnaswami
(10) Dr. Sushila Nayar
(11) Shrimati Tarkeshwari Sinha
(12) Shrimati Ila Palchoudhuri
(13) Shri P. K. Vasudevan Nair

Shri Morarji Desai replied to the debate.

The motion for consideration was adopted.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd April, 1958)

CORRIGENDUM

In Bulletin—Part I, dated the 17th April, 1958, page 449, under the column "Amount of Demand" against Demand No. 116,

for '28,37,60,000' *read* '82,37,05,000'.

M. N. KAUL,
Secretary.

GIPND—LS I—204 LS—22-4-58—900.

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 23, 1958

No. 147

1. Starred Questions

Twenty one Starred Questions (Nos. 1782—1802) were put down on the order paper and all of them were called. Original notices of Starred Questions Nos. 1783, 1794, and 1802 were received in Hindi.

Ninteen Starred Questions (Nos. 1782—1791, 1793—1796 and 1798—1802) were orally answered and supplementary questions were asked on seventeen of them. Replies to the Starrd Questions Nos. 1792 and 1797 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Sixty three Unstarred Questions (Nos. 2622—2674 and 2677—2686) were put down on the order paper. Unstarred Questions Nos. 2675 and 2676 were transferred to the list of questions for the 29th April, 1958. Original notices of Unstarred Questions Nos. 2623, 2624, 2638, 2645, 2653, 2666, 2671, 2681 and 2683—2686 were received in Hindi. Replies to Unstarred Questions were laid on Table.

3. Reports of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the following Reports of the Estimates Committee:—

(1) Eleventh Report on the Ministry of Transport and Communications—Indian Telephone Industries (Private) Ltd. Bangalore,

(2) Nineteenth Report on the Action taken by Government on the recommendations contained in the Sixteenth Report of the Estimates Committee (First Lok Sabha) on the Organisation and Administration of Nationalised Industrial Undertakings.

4. Calling Attention to matter of Urgent Public Importance

Shri Hem Raj called the attention of the Minister of Finance to the suspension of work by the Himalaya Bank Ltd., Kangra under orders of the Reserve Bank of India.

The Minister of Finance made a statement in regard thereto.

[P.T.O.

5. Government Bill passed

The Finance Bill, 1958

Clause-by-clause consideration of the Bill was taken up.

Clauses 2, 4 to 6, 8, 9, 11 to 13 and 15 to 18 and the First and Second Schedules were adopted.

On an amendment to clause 7 moved by Shri Morarji Desai, the House divided, Ayes 95; Noes 23. The amendment was accordingly adopted.

Clauses 3, 7, 10 and 14 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Morarji Desai.

The following members took part in the debate:—

(1) Shri Braj Raj Singh

(2) Shri Mool Chand Jain

(3) Shri R. K. Khadilkar

(4) Shri Ranbir Singh Chaudhuri.

(5) Shrimati Parvathi M. Krishnan

(6) Shri S. M. Banerjee

(7) Shri Morarji Desai

The motion was adopted and the Bill, as amended, was passed.

6. Government Bill—Motion for Reference to Select Committee—under consideration

The Gift-tax Bill, 1958.

The motion for reference of the Bill to a Select Committee was moved by Shri Morarji Desai.

The following members took part in the debate:—

(1) Shri Shraddhakar Supakar

(2) Shri Yadav Narayan Jadhav

(3) Shri Raghubir Sahai

(*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th April, 1958.)

M. N. KAUL,
Secretary.

GIPND—LS I—221 LS—23-4-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 24, 1958

No. 148

1. **Starred Questions**

Twenty Starred Questions (Nos. 1803—1810, 1812—1814 and 1816—1824) were put down on the order paper all of which were called. Starred Question No. 1815 was transferred to the list of questions for the 30th April, 1958. Original notices of Starred Questions Nos. 1803, 1806, 1820 and 1822 were received in Hindi.

Nineteen Starred Questions (Nos. 1803—1806, 1808—1810, 1812—1814 and 1816—1824) were orally answered and supplementary questions were asked on eighteen of them. Reply to Starred Question No. 1807 of which the questioner was absent was laid on the Table.

2. **Unstarred Questions**

Sixty Unstarred Questions (Nos. 2687—2698 and 2700—2747) were put down on the order paper. Unstarred Question No. 2699 was transferred to the list of questions for the 30th April, 1958. Original notices of Unstarred Questions Nos. 2687, 2703, 2706, 2711, 2727, 2728, 2731, 2733 and 2740 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Adjournment Motions**

The Speaker withheld his consent to the moving of three adjournment motions given notice of by Shri Atal Bihari Vajpayee, Sarvashri K. T. K. Tangamani and S. M. Banerjee and Shri Braj Raj Singh regarding the accident to a school bus in New Delhi on the 23rd April, 1958, which resulted in the death of two children and injuries to others.

4. **Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy of each of the following Notifications, under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948 making certain further amendments to the Mineral Concession Rules, 1949:—

(*i*) G.S.R. No. 189, dated the 29th March 1958.

(*ii*) G.S.R. No. 196, dated the 27th March, 1958.

[P.T.O.

(2) A copy of each of the following Declarations of Exemption under the proviso to Section 6 of the Registration of Foreigners Act, 1939.

(*i*) No. 1/76/57-F.I., dated the 30th December, 1957 . . (1 Declaration)

(*ii*) No. 1/1/58-F.I., dated the 3rd January, 1958 . . . (1 Declaration)

(*iii*) No. 1/5/58-F.I., dated the 21st January, 1958 . . . (1 Declaration)

(*iv*) No. 1/6/58-F.I., dated the 22nd January, 1958 . . (1 Declaration)

(*v*) No. 1/8/58-F.I., dated the 25th January, 1958 . (1 Declaration)

(*vi*) No. 1/7/58-F.I., dated the 31st January, 1958 . . (3 Declarations)

(*vii*) No. 1/7/58-F.I., dated the 1st February, 1958 . . (1 Declaration)

(*viii*) No. 1/12/58-F.I., dated the 6th February, 1958 . (4 Declarations)

(*ix*) No. 1/14/58-F.I., dated the 11th February, 1958 . (1 Declaration)

(*x*) No. 1/16/58-F.I., dated the 28th February, 1958 . (1 Declaration)

(*xi*) No. 1/17/58-F.I., dated the 3rd March, 1958 . . (1 Declaration)

(*xii*) No. 1/18/58-F.I., dated the 4th March, 1958 . . (1 Declaration).

(3) A copy of Notification No. G.S.R. 210, dated the 5th April, 1958, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.

5. Message from Rajya Sabha

Secretary reported the following message received from Rajya Sabha regarding the Public Premises (Eviction of Unauthorised Occupants) Bill, 1958, signed by the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd April, 1958, has passed the following motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Public Premises (Eviction of Unauthorised Occupants) Bill, 1958:—

MOTION

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide for the eviction of unauthorised occupants from public premises and for certain incidental matters be extended up to Friday, the 2nd May, 1958."

6. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Twenty-first Report of the Committee on Private Members' Bills and Resolutions.

7. **Report of Estimates Committee**

Shrimati Sucheta Kripalani presented the Thirteenth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Twenty-seventh Report of the Estimates Committee (First Lok Sabha) relating to the Hindustan Antibiotics (Private) Ltd., and the Hindustan Insecticides (Private) Ltd.

8. **Report of Public Accounts Committee**

Shri Tribhuvan Narayan Singh presented the Fifth Report of the Public Accounts Committee on the Accounts of the Delhi Road Transport Authority for the year 1954-55 and Audit Report thereon.

9. **Government Bill—Motion for Reference to Select Committee-Adopted**

The Gift-tax Bill, 1958.

Further discussion on the motion for reference of the Bill to a Select Committee moved on the 23rd April, 1958, continued.

The following members took part in the debate:—

(1) Shri Raghubir Sahai.
(2) Shri Prafulla Chandra Borooah.
(3) Shrimati Sucheta Kripalani.
(4) Shri T. Nagi Reddy.
(5) Shri B. Anjanappa.
(6) Shri H. C. Heda.
(7) Shri Radha Raman.
(8) Shri Banarsi Prasad Jhunjhunwala.
(9) Shri Aurobindo Ghosal.
(10) Shri Atal Bihari Vajpayee.
(11) Shri G. D. Somani.
(12) Dr. Sushila Nayar.
(13) Shri Diwan Chand Sharma.

An amendment for addition of names of two members to the Select Committee was moved by Shri Morarji Desai.

Shri Morarji Desai replied to the debate.

The amendment moved by Shri Morarji Desai was adopted.

The motion was adopted as amended, in the following form:—

"That the Gift-tax Bill, 1958, be referred to a Select Committee consisting of Shri Asoke K. Sen, Shri C. D. Pande, Shri M. Thirumala Rao, Shri Tribhuvan Narayan Singh, Shri Mahavir Tyagi, Shri S. Ahmad Mehdi, Shrimati Uma Nehru, Shri Shivram Rango Rane, Sardar Iqbal Singh, Dr. Y. S. Parmar, Shrimati Renuka Ray, Shri Liladhar Kotoki, Shri Jaganatha

[P.T.O.

Rao, Shri Narendrabhai Nathwani, Shri Radheshyam Ramkumar Morarka, Shri Harish Chandra Mathur, Shri Radhelal Vyas, Shri Vidya Charan Shukla, Shri C. R. Pattabhi Raman, Shri N. G. Ranga, Shri M. Shankaraiya, Shri Satyendra Narayan Sinha, Shri George Thomas Kottukapally, Shri A. M. Tariq, Shri Kamalnayan Jamnalal Bajaj, Shri B. R. Bhagat, Shri Mathura Prasad Mishra, Shri T. Sanganna, Shri S. R. Damani, Shri Rajeshwar Patel, Shri T. C. N. Menon, Shri Prabhat Kar, Shri R. K. Khadilkar, Shri Bimal Comar Ghose, Shri Arjun Singh Bhadauria, Shri M. R. Masani, H. H. Maharaja Sri Karni Singhji of Bikaner, Shri Premji R. Assar, Shri N. Siva Raj, H. H. Maharaja Pratap Keshari Deo, Shri Naushir Bharucha, Dr. A. Krishnaswami and Shri Morarji Desai with instructions to report by the 1st May, 1958."

10. **Government Bill—Motion for Reference to Select Committee Under Consideration**

The Estate Duty (Amendment) Bill, 1958.

The motion for reference of the Bill to a Select Committee was moved by Shri Morarji Desai.

The following members took part in the debate:—

(1) Shri V. P. Nayar.

(2) Shri H. C. Heda.

(3) Shri Braj Raj Singh.

(4) Shri Diwan Chand Sharma (*Speech Unfinished*)

The discussion was not concluded.

11. **Reports of Committee of Privileges**

Sardar Hukam Singh laid on the Table the Second and the Third Reports of the Committee of Privileges.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th April, 1958.)

M. N. KAUL,
Secretary.

GIPND—LS I—232LS—24-4-58.—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 25, 1958

No. 149

1. Starred Questions

Twenty-six Starred Questions (Nos. 1825—1850) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1832, 1836 and 1845 were received in Hindi.

Twenty Starred Questions (Nos. 1825—1827, 1829, 1830, 1832, 1833, 1835—1837, 1839, 1840, 1842—1848 and 1850) were orally answered and supplementary questions were asked on all of them. Replies to the Starred Questions Nos. 1828, 1831, 1834, 1838, 1841 and 1849 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Thirty-nine Unstarred Questions (Nos. 2748—2786) were put down on the order paper. Original notices of Unstarred Questions Nos. 2748, 2749, 2766 and 2781 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

A copy of each of the following Notifications was laid on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

(1) S.O. No. 446, dated the 2nd April, 1958, containing the Non-Ferrous Metals Control Order, 1958.

(2) S.O. No. 447, dated the 2nd April, 1958.

4. Calling attention to Matter of Urgent Public Importance

Shri Naushir Bharucha called the attention of the Prime Minister to the promulgation of a Regulation by the President conferring special powers on the officers of the Armed Forces.

The Deputy Minister of External Affairs made a statement in regard thereto and also laid on the Table a copy of the Armed Forces (Special Powers) Regulation—Regulation No. 2 of 1958 promulgated by the President on the 5th April, 1958.

[P.T.O.

5. Government Bills Introduced

(1) The Hyderabad Securities Contracts Regulation (Repeal) Bill, 1958.

(2) The Bombay, Calcutta and Madras Port Trusts (Amendment) Bill, 1958.

6. Motions *Re*: Second and Third Reports of Committee of Privileges

(1) Sardar Hukam Singh moved the following motion:—

"That this House agrees with the Second Report of the Committee of Privileges laid on the Table on the 24th April, 1958."

After some discussion the motion was adopted.

(2) Sardar Hukam Singh moved the following motion:—

"That this House agrees with the Third Report of the Committee of Privileges laid on the Table on the 24th April, 1958."

The motion was adopted.

7. Government Bill—Motion for Reference to Select Committee—Adopted

The Estate Duty (Amendment) Bill, 1958

Further discussion on the motion for reference of the Bill to a Select Committee moved on the 24th April, 1958 continued.

A point of order was raised by Shri K. Periaswami Gounder that the Bill did not comply with the provisions of Article 252(2) of the Constitution.

The Speaker permitted discussion thereon and the following members took part:—

(1) Shri Asoke K. Sen.
(2) Shri V. P. Nayar.
(3) Sardar Hukam Singh.
(4) Shri Narendrabhai Nathwani.
(5) Shri T. C. N. Menon.
(6) Shri Tridib Kumar Chaudhuri.
(7) Shri Naushir Bharucha.
(8) Shri Jaganatha Rao.
(9) Shri H. C. Dasappa.
(10) Shri Venketrao Sriniwasrao Naldurgker.
(11) Shri R. K. Khadilkar.

The Speaker gave his ruling on the point.

The following members took part in the debate on the motion for reference of the Bill to the Select Committee:—

(1) Shri Diwan Chand Sharma.
(2) Pandit Jwala Prasad Jyotishi.

Shri B. R. Bhagat replied to the debate.

The motion was adopted as follows:—

"That the Estate Duty (Amendment) Bill, 1958, be referred to a Select Committee consisting of Shri Asoke K. Sen, Shri C. D. Pande, Shri M. Thirumala Rao, Shri Mahavir Tyagi, Shri S. Ahmad Mehdi, Shrimati Uma Nehru, Shri Shivram Rango Rane, Sardar Iqbal Singh, Dr. Y. S. Parmar, Shrimati Renuka Ray, Shri Liladhar Kotoki, Shri Jaganatha Rao, Shri Narendrabhai Nathwani, Shri Radheshyam Ramkumar Morarka, Shri Harish Chandra Mathur, Shri Vidya Charan Shukla, Shri Radhelal Vyas, Shri C. R. Pattabhi Raman, Shri N. G. Ranga, Shri M. Shankaraiya, Shri Satyendra Narayan Sinha, Shri George Thomas Kottukapally, Shri A. M. Tariq, Shri Kamalnayan Jamnalal Bajaj, Shri B. R. Bhagat, Shri Mathura Prasad Mishra, Shri T. Sanganna, Shri S. R. Damani, Shri Rajeshwar Patel, Shri T. C. N. Menon, Shri Prabhat Kar, Shri R. K. Khadilkar, Shri Bimal Comar Ghose, Shri Arjun Singh Bhadauria, Shri M. R. Masani, H. H. Maharaja Sri Karni Singhji of Bikaner, Shri Premji R. Assar, Shri Tribhuvan Narayan Singh, Shri N. Siva Raj, H. H. Maharaja Pratap Keshari Deo, Shri Naushir Bharucha, Dr. A. Krishnaswamy and Shri Morarji Desai with instructions to report by the 1st May, 1958."

8. Motion re: Twenty-first Report of Committee on Private Members' Bills and Resolutions

Shri Shraddhakar Supakar moved the following motion:—

"That this House agrees with the Twenty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th April, 1958."

The motion was adopted.

9. Private Member's Resolution Withdrawn

Further discussion on the following Resolution by Dr. Deorao Yeshwantrao Gohokar and the amendment thereto moved on the 11th April, 1958 was resumed:—

"This House is of opinion that with a view to raise the standard of education and ensure the pursuit of study more for the sake of knowledge rather than merely for passing examinations and thus to bring in a generation of better-equipped teachers and better-informed pupils, the entire system of holding examinations prevalent in schools and colleges may be reorientated and new system of assessing progress and merit based on a series of regular monthly tests be introduced."

Dr. K. L. Shrimali took part in the debate. Dr. Deorao Yeshwantrao Gohokar replied to the debate.

The amendment moved by Shri Bibhuti Mishra was negatived.

The Resolution was withdrawn by leave of the House.

[P.T.O.

10. **Private Member's Resolution negatived**

Chaudhary Pratap Singh Daulta moved the following Resolution:—

"This House is of opinion that all Service Rules of the Government of India be examined by a joint committee of both Houses of Parliament in order to make recommendations to the appropriate authorities for modification and improvement of such Rules."

Two amendments were moved by—

(1) Shri K. T. K. Tangamani.

(2) Shri S. M. Banerjee.

The following members took part in the debate:—

(1) Shri K. T. K. Tangamani.

(2) Shri S. M. Banerjee.

(3) Shri Harish Chandra Mathur.

(4) Shri Govind Ballabh Pant.

Chaudhary Pratap Singh Daulta replied to the debate.

The amendments moved by Sarvashri K. T. K. Tangamani and S. M. Banerjee were negatived.

The Resolution was also negatived.

11. **Private Member's Resolution under consideration**

Shri Shree Narayan Das moved the following Resolution:—

"This House is of opinion that Central Government in consultation with State Governments should immediately take steps to create a National Library Fund with contributions from the Union revenues, State revenues and voluntary contributions from the general public, and by levying a local library cess to be managed and administered by a National Library Board constituted by the Centre under a specific library legislation for furtherence of a well-co-ordinated library movement in the country."

Shri Shree Narayan Das's speech was not concluded.

12. **Report of Business Advisory Committee**

Shri Shivram Rango Rane presented the Twenty-fourth Report of the Business Advisory Committee.

13. **Half-an-Hour Discussion Matters arising out of Answer to Question**

Shri T. C. N. Menon raised a half-an-hour discussion on points arising out of the answer given on the 19th February, 1958 to Starred Question No. 297 regarding Coir Mats and Mattings.

Shri Manubhai Shah replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 26th April, 1958)

M. N. KAUL,
Secretary.

GIPND—LS I—244 LS—25-4-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 26, 1958

No. 150

1. Starred Questions

Twenty-five Starred Questions (Nos. 1851—1875) were put down on the order paper out of which Twenty-one were called. Original notices of Starred Questions Nos. 1854, 1862 and 1866 were received in Hindi.

Fifteen Starred Questions (Nos. 1851, 1853, 1856, 1857, 1860—1866 and 1868—1871) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1852, 1854, 1855, 1858, 1859 and 1867 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-one Unstarred Questions (Nos. 2787—2867) were put down on the order paper. Original notices of Unstarred Questions Nos. 2805, 2809—2811, 2816, 2842, 2853, 2863, 2864, 2866 and 2867) were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding rise in price of Food-grains in Eastern U.P., addressed to the Minister of Food & Agriculture was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

A copy of each of the following Notifications was laid on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

(i) G.S.R. No. 217, dated the 7th April, 1958.

(ii) G.S.R. No. 218, dated the 8th April, 1958, making certain further amendment to the Punjab Rice (Movement Control) Order, 1957.

[P.T.O.

(iii) G.S.R. No. 219, dated the 8th April, 1958, making certain amendment to the Amritsar and Gurdaspur Districts Rice (Export Control) Order, 1957.

(iv) G.S.R. No. 241, dated the 15th April, 1958, making certain further amendments to the Bombay Wheat (Movement Control) Order, 1956.

(v) G.S.R. No. 242, dated the 15th April, 1958, making certain further amendment to the Inter-Zonal Wheat Movement Control Order, 1957.

5. Reports of Estimates Committee

Shri Radheshyam Ramkumar Morarka presented the following Reports of the Estimates Committee:—

(1) Sixteenth Report on the Ministry of Education and Scientific Research in respect of National Archives of India, Departments of Archaeology and Anthropology, Museums, National Gallery of Modern Art and National Library, Calcutta.

(2) Twenty-first Report on Planning Commission.

6. Report of Public Accounts Committee

Shri Tribhuan Narayan Singh presented the Fourth Report of the Public Accounts Committee on the Appropriation Accounts (Railways), 1954-55 and Audit Report, 1956.

7. Statement *Re*: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other Business for the week commencing the 28th April, 1958.

8. Government Bills Introduced

(1) The Central Sales-Tax (Second Amendment) Bill, 1958.

(2) The Indian Stamp (Amendment) Bill, 1958.

9. Motion *Re*: Twenty-fourth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

"That this House agrees with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 25th April, 1958."

The motion was adopted.

10. Government Bill Passed

The Indian oaths (Amendment) Bill, 1958

The motion for consideration of the Bill was moved by Shri R. M. Hajarnavis.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. M. Hajarnavis.

The motion was adopted and the Bill was passed.

11. **Government Bill under consideration**

The Probation of Offenders Bill, 1957, as reported by the Joint Committee.

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shrimati Violet Alva.

The following members took part in the debate:—

(1) Shri Raghubir Sahai
(2) Shri Shraddhakar Supakar
(3) Shri Ajit Singh Sarhadi
(4) Shri K. R. Achar
(5) Shri Radha Raman
(6) Shri T. C. N. Menon
(7) Shri Mulchand Dube
(8) Shri Purushottamdas R. Patel
(9) Shrimati Uma Nehru
(10) Shri Naushir Bharucha
(11) Shri Jaganatha Rao
(12) Raja Mahendra Pratap
(13) Dr. Sushila Nayar
(14) Shrimati Renu Chakravartty
(15) Shri C. R. Pattabhi Raman
(16) Shrimati Subhadra Joshi

Shrimati Violet Alva spoke in reply to the debate. The speech was not concluded.

12. **Half-an-hour Discussion on Matters arising out of Answer to Question**

Shri Naushir Bharucha raised a half-an-hour discussion on points arising out of the answer given on the 19th March, 1958 to Starred Question No. 1076 regarding Santa Cruz Airport.

Shri Joachim Alva took part in the debate.

Shri S. K. Patil replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th April, 1958.)

M. N. KAUL,
Secretary.

GIPND—LS III—267 LS—26-4-58—900

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 28, 1958

No. 151

1. **Starred Questions**

Twenty Starred Questions (Nos. 1876—1895) were put down on the order paper all of which were called. Original Notices of Starred Questions Nos. 1876, 1879 and 1893 were received in Hindi.

Seventeen Starred Questions (Nos. 1876, 1877, 1880—1882, 1884—1895) were orally answered and supplementary questions were asked on all of them. Replies to Starred Questions Nos. 1878, 1879 and 1883 of which the questioners were absent were laid on the Table.

2. **Unstarred Questions**

Fifty-two Unstarred Questions (Nos. 2868—2904 and 2906—2920) were put down on the order paper. Original notices of Unstarred Questions Nos. 2887, 2888—2890, 2895, 2897, 2900, 2901, 2906, 2917, 2919 and 2920 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Adjournment Motions**

The Speaker withheld his consent to the moving of eight adjournment motions given notice of by the following members regarding the situation arising out of the arrest of a member of Lok Sabha along with certain members of the Orissa Legislative Assembly and the reported deployment of military police in Bhubaneswar on the 27th April, 1958:—

Sarvashri Surendra Mahanty, Chintamani Panigrahi, Surendranath Dwivedy, A. K. Gopalan, P. K. Vasudevan Nair, T. C. N. Menon and Hirendra Nath Mukerjee, Shrimati Renu Chakravartty and Sarvashri Badakumar Pratap Ganga Deb Bamra, Indulal Kanaiyalal Yajnik, Shraddhakar Supakar and Tridib Kumar Chaudhuri.

4. **Intimation *Re*: Arrest of Member of Parliament**

The Speaker informed Lok Sabha that he had received the following telegrams dated the 27th April, 1958:—

(i) From Orissa Government:

"No. 59147 gen. Shri Pratap Kesari Deo, Ruler Kalahandi, Member of Parliament from Kalahandi constituency, arrested today on Charges under Sections 347 and 365 I.P.C. Formal Report follows."

[P.T.O.

(ii) From Sub-divisional Magistrate, Khurda, Distt. Puri:

"Shri Pratap Keshari Deo, Member, Lok Sabha, arrested today under section 347/365 I.P.C. in G.R. 330/58 and remanded to jail custody till 10-5-58."

5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Appropriation Accounts of the Government of Delhi, 1955-56 and the Audit Report, 1957, under Article 151 (1) of the Constitution.

(2) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878.

(i) G.S.R. No. 233, dated the 10th April, 1958, making certain amendment to the Customs Duties Drawback (Spectacle Frames) Rules, 1958.

(ii) G.S.R. No. 234, dated the 11th April, 1958.

(iii) G.S.R. No. 235, dated the 11th April, 1958, containing the Customs Duties Drawback (Chrome Leather Washers) Rules, 1958.

(iv) G.S.R. No. 238, dated the 14th April, 1958.

(v) G.S.R. No. 239, dated the 14th April, 1958, containing the Customs Duties Drawback (Diesel Engines) Rules, 1958.

(3) A copy of the Delhi Terminal Tax Rules, 1958, published in Notification No. 8/58-D.M. Cor., dated the 7th April, 1958 under sub-section (2) of Section 479 of the Delhi Municipal Corporation Act, 1957.

6. Report of Estimates Committee

Shri Radheshyam Ramkumar Morarka presented the Fifteenth Report of the Estimates Committee on the Ministry of Education and Scientific Research on the subject "Technical Education—Part II".

7. Motions for Elections to Bodies on which Lok Sabha is Represented

Shri Humayun Kabir moved the following motions:—

(1) "That in pursuance of clause I (f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E. III, dated the 30th November, 1945 as amended from time to time, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education."

(2) "That in pursuance of clause (xiv) of paragraph 4 of the Ministry of Steel, Mines and Fuel Resolution No. 315(1)/57 MIII, dated the 4th May, 1957, as amended from time to time, the members of this House do proceed to elect, in such manner as the Speaker may direct one member from among themselves to serve as a member of the Governing Council of the Indian School of Mines and Applied Geology, Dhanbad."

The motions were adopted.

8. **Government Bills Under Consideration**

(i) *The Probation of Offenders Bill, 1957, as reported by the Joint Committee*

Shrimati Violet Alva concluded her speech in reply to the debate on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 26th April, 1958.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 17 and 19 were adopted.

Consideration of clause 18 was held over.

Clause-by-clause consideration was not concluded.

(ii) *The Bombay, Calcutta and Madras Port Trusts (Amendment) Bill, 1958*

The motion for consideration of the Bill was moved by Shri S. K. Patil.

The discussion on the motion was not concluded.

9. **Motion *Re*: Annual Report of Hindustan Shipyard Private Ltd.**

Shri Diwan Chand Sharma moved the following motion:—

"That the Annual Report of the Hindustan Shipyard Private Ltd., for the year 1956-57, laid on the Table of the House on the 27th March, 1958, be taken into consideration."

The following members took part in the debate:—

(1) Shri T. C. N. Menon.
(2) Shri Joachim Alva.
(3) Shri Raj Bahadur.
(4) Shri Narayan Ganesh Goray.
(5) Shri S. K. Patil.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th April, 1958).

M. N. KAUL,
Secretary.

GIPND—LSI—279 LS—28-4-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 29, 1958

No. 152

1. Starred Questions

Twenty-nine Starred Questions (Nos. 1896—1898, 1900—1924 and 1685) were put down on the order paper out of which Twenty-six were called. Starred Question No. 1899 was postponed to the list of questions for the 7th May, 1958. Original notices of Starred Questions Nos. 1896 and 1918, were received in Hindi.

Seventeen Starred Questions (Nos. 1896, 1898, 1901, 1904—1907, 1910—1912, 1914, 1915 and 1918—1922) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1897, 1900, 1902, 1903, 1908, 1909, 1913, 1916 and 1917 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-eight Unstarred Questions (Nos. 2921—2978) were put down on the order paper. Original notices of Unstarred Questions Nos. 2921—2926, 2938, 2964—2966 and 2974 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Import of Trucks addressed to the Minister of Commerce and Industry was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Paper laid on the Table

A copy of Notification No. S.O. 487, dated the 12th April, 1958, under sub-section (3) of Section 6 of the Essential Commodities Act, 1955, making certain further amendment to the Cotton Textiles (Production by Handloom) Control Order, 1956.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1958, passed by Lok Sabha on the 23rd April, 1958.

[P.T.O.

6. Reports of Estimates Committee

Shrimati Renuka Ray presented the following Reports of the Estimates Committee:—

(1) Eighteenth Report on action taken by Government on the recommendations contained in the Nineteenth Report (First Lok Sabha) of the Estimates Committee on the Ministry of Railways—General Administration.

(2) Twentieth Report on Budgetary Reforms.

(3) Twenty-second Report on the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel—Oil Division)—Oil and Natural Gas Commission, Oil Refineries etc.

7. Government Bill Passed

(i) *The Probation of Offenders Bill, 1957, as reported by the Joint Committee*

Clause-by-clause consideration of the Bill continued.

Clause 18 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Violet Alva.

The following members took part in the debate:—

(1) Shri S. M. Banerjee

(2) Shrimati Ila Palchoudhuri

(3) Shri Mool Chand Jain

(4) Shri Sinhasan Singh

(5) Shrimati Violet Alva

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Bombay, Calcutta and Madras Port Trusts (Amendment) Bill, 1958.*

Further discussion on the motion for consideration of the Bill moved on the 28th April, 1958 continued.

On the point of order raised by Shri Naushir Bharucha on the 28th April, 1958, that the Bill was a Money under Article 110(1) (b) of the Constitution and hence required the recommendation of the President under Article 117(1) of the Constitution, the Speaker permitted a discussion.

After the discussion the Speaker ruled out the point of order.

The following members took part in the debate on the motion for consideration of the Bill:—

(1) Shri Naushir Bharucha

(2) Shri Tridib Kumar Chaudhuri

(3) Shri V. P. Nayar

Shri S. K. Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. K. Patil.

The motion was adopted and the Bill was passed.

(iii) *The Hyderabad Securities Contracts Regulation (Repeal) Bill, 1958*

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

Shri P. K. Vasudevan Nair spoke on the motion.

The motion was adopted and the Bill was passed.

8. Government Bill under Consideration

The Indian Stamp (Amendment) Bill, 1958

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

(1) Shri K. K. Warior

(2) Shri K. R. Achar

(3) Shri Balasaheb Patil

The discussion was not concluded.

9. Motion *Re*: Report of University Grants Commission

Shri Harish Chandra Mathur moved the following motion:—

"That the Report of the University Grants Commission for the period December, 1953 to March 1957, laid on the Table of the House on the 3rd March, 1958, be taken into consideration."

The following Members took part in the debate:—

(1) Shri Hirendra Nath Mukerjee

(2) Shri Hem Barua

(3) Shri Diwan Chand Sharma

(4) Shri Sinhasan Singh

(5) Dr. K. L. Shrimali

[P.T.O.

10. **Intimation *Re*: Release of Member of Parliament**

The Deputy Speaker informed Lok Sabha that he had received the following telegrams dated the 29th April, 1958 from the District Magistrate, Bhubaneswar and the Sub-Divisional Magistrate, Khurda, respectively:—

(i) "Shri Pratap Kesari Deo, Member of Parliament released on bail on 28-4-58. Formal report is being despatched by Sub-Divisional Magistrate, Khurda, before whom he was produced and who had remanded him to jail on 27-4-58."

(ii) "Shri Pratap Kesari Deo, Member, Lok Sabha, released on bail on 28-4-58, afternoon under High Court orders. Detailed report follows."

11. **Half-an-hour discussion on matters arising out of Answer to Question**

Shrimati Renu Chakravartty raised a half-an-hour discussion on points arising out of the answer given on the 18th March, 1958 to Starred Question No. 1031 regarding slum clearance work in States.

Shri Anil K. Chandra replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th April, 1958)

M. N. KAUL,
Secretary.

GIPND—LSI—289 LS—29-4-58—900.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, April 30, 1958

No. 153

1. Starred Questions

Twenty-two Starred Questions (Nos. 1925—1946) were put down on the order paper, all of which were called. Original notices of Starred Questions Nos. 1925, 1926 and 1944 were received in Hindi.

Sixteen Starred Questions (Nos. 1925, 1926, 1929, 1930, 1932, 1933, 1935—1941 and 1943—1945) were orally answered and supplementary questions were asked on all of them. Replies to the Starred Questions Nos. 1927, 1928, 1931, 1934, 1942 and 1946 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Seventy-seven Unstarred Questions (Nos. 2979—3044 and 3046—3056) were put down on the order paper. Unstarred Question No. 3045 was transferred to the list of questions for the 9th May, 1958. Original notices of Unstarred Questions Nos. 2992, 2993, 2994, 3008, 3015, 3019, 3037 and 3047 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Uttamrao L. Patil regarding the death of several persons in the Lok Sahayak Sena Camp at Sasthamcotta in Quilon District on the 29th April, 1958.

The Minister of Defence later made a statement on the subject.

4. Report of Rules Committee

Dr. Sushila Nayar laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure, a copy of the Third Report of the Rules Committee.

[P.T.O.

5. Reforms of Estimates Committee

Shrimati Sucheta Kripalani presented the following Reports of the Estimates Committee:—

(1) Seventeenth Report on the Ministry of Education and Scientific Research on the subject "University and Rural Higher Education".

(2) Twenty-fifth Report on the Ministry of Defence on the subject "Military Engineer Services".

6. Government Bill—Motion for reference to Select Committee—adopted

The Central Sales Tax (Second Amendment) Bill, 1958

The motion for reference of the Bill to a Select Committee was moved by Shrimati Tarkeshwari Sinha.

The following members took part in the debate:—

(1) Shri K. T. K. Tangamani

(2) Shri Naushir Bharucha

(3) Shri Banarsi Prasad Jhunjhunwala

Shrimati Tarkeshwari Sinha replied to the debate.

The motion was adopted as follows:—

"That the Central Sales Tax (Second Amendment) Bill, 1958, be referred to a Select Committee consisting of Sardar Hukam Singh, Shri H. C. Heda, Shri K. Ashanna, Shri Prafulla Chandra Borooah, Shri Bibhuti Mishra, Shri Mahendra Nath Singh, Shri Bhawanji A. Khimji, Shrimati Anusuyabai Kale, Shri B. L. Chandak, Shri Manakbhai Agrawal, Shri K. R. Sambandam, Shri L. Elayaperumal, Shri K. G. Wodeyar, Shri S. M. Siddiah, Shri Rameshwar Tantia, Sardar Ajit Singh Bhatinda, Shri Ram Saran, Shri Rup Narain, Shri Baij Nath Kureel, Shri Birbal Singh, Shri Muhammed Khuda Bukhsh, Shri Radha Raman, Shri Thakar Das Malhotra, Shri Radha Mohan Singh, Shri C. R. Basappa, Shri V. P. Nayar, Shri K. K. Warior, Dr. K. B. Menon, Shri D. A. Katti, Shri Aurobindo Ghosal, Shri Uttamrao L. Patil, Shri Shambhu Charan Godsora, Shri Ram Sewak Yadav, Shrimati Tarkeshwari Sinha and Shri Morarji Desai with instructions to report by the first day of the next Session."

7. Government Bill withdrawn

The Indian Stamp (Amendment) Bill, 1958

Further discussion on the motion for consideration of the Bill moved on the 29th April, 1958 continued.

On a point of order raised by Shri Naushir Bharucha that the Bill did not comply with the provisions of Article 274 of the Constitution, the Bill was withdrawn by leave of the House.

8. **Demands for Excess Grants—1954-55**

The following Demands for Excess Grants for 1954-55 were voted in full:—

Number of Demand	Name of Demand	Amount of Excess Demand
	EXPENDITURE MET FROM REVENUE	
		Rs.
3	Commercial Intelligence and Statistics . . .	17,068
18	Archaeology	38,342
38	Miscellaneous Departments and Expenditure under the Ministry of Finance	17,03,041
40	Miscellaneous Adjustments between the Union and State Governments	16,572
55	Police	11,12,082
64	Miscellaneous Departments and other Expenditure under the Ministry of Irrigation and Power . . .	40,673
69	Civil Defence	853
104	Other Civil Works	2,59,32,048

9. **Government Bill passed**

The Mines and Minerals (Regulation and Development) Amendment Bill, 1958.

The motion for consideration of the Bill was moved by Sardar Swaran Singh.

The following members took part in the debate:—

(1) Shri Chintamani Panigrahi

(2) Shri Shraddhakar Supakar

(3) Shri Braj Raj Singh

(4) Shri Balasaheb Patil

Sardar Swaran Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Sardar Swaran Singh.

Shri Arun Chandra Guha spoke on the motion.

The motion was adopted and the Bill was passed.

[P.T.O.

10. **Government Bill under consideration**

The Rice-Milling Industry (Regulation) Bill, 1958

The motion for consideration of the Bill was moved by Shri A. M. Thomas and his speech was not concluded.

11. **Discussion on matter of Urgent Public Importance**

Shri J. M. Mohamed Imam raised a discussion on the Report of the *ad hoc* Committee on the compensation to be paid on the nationalisation of the Kolar Gold Field Mines.

The following members took part in the debate:—

(1) Shri M. Shankaraiya

(2) Shrimati Parvathi M. Krishnan

(3) Shri N. Keshava

(4) Shri Joachim Alva

(5) Shri H. C. Dasappa

(6) Shri Dodda Thimmaiah

Shri Keshava Deva Malaviya replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st May, 1958.)

M. N. KAUL,
Secretary.

GIPND—LSI—301 LS—30-4-58—900.

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, May 1, 1958.

No. 154

1. Starred Questions

Nineteen Starred Questions (Nos. 1947—1965) were put down on the order paper all of which were called. Starred Question No. 1966 was transferred to the list of questions for the 8th May, 1958. Original notices of Starred Questions Nos. 1947, 1956 and 1962 were received in Hindi.

Fourteen Starred Questions (Nos. 1947, 1948, 1950, 1952—1956, 1958 and 1960—1964) were orally answered and supplementary questions were asked on all of them. Replies to Starred Questions Nos. 1949, 1951, 1957, 1959 and 1965 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Sixty-two Unstarred Questions (Nos. 3057—3118) were put down on the order paper. Original notices of Unstarred Questions Nos. 3088, 3089, 3092, 3096, 3112, 3113 and 3115 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

One Short Notice Question, regarding accommodation for Telephone Revenue Staff, Lucknow, addressed to the Minister of Transport and Communications was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951.

(i) G.S.R. No. 250 dated the 19th April, 1958, making certain amendment to the Indian Administrative Service (Regulation of Seniority) Rules, 1954.

[P.T.O.

(ii) G.S.R. No. 251, dated the 19th April, 1958, making certain amendment to the Indian Police Service (Regulation of Seniority) Rules, 1954.

(2) A copy of the Estate Duty (Distribution) Rules, 1958, published in Notification No. S.O. 327, dated the 29th March, 1958 under sub-section (2) of Section 6 of the Estate Duty and Tax on Railway Passenger Fares (Distribution) Act, 1957.

(3) A copy of the Customs and Central Excise Duties Drawback (Leather Cloth) Rules, 1958, published in Notification No. G.S.R. 243, dated the 16th April, 1958 under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944.

(4) A copy of Notification No. G.S.R. 245, dated the 16th April, 1958, under sub-section (4) of Section 43B of the Sea Customs Act, 1878.

5. Messages from Rajya Sabha

(i) Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1958, passed by Lok Sabha on the 22nd April, 1958.

(ii) Secretary also reported the following message received from Rajya Sabha regarding the Public Accounts Committee, signed by the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 24th April, 1958, adopted the following motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to the Public Accounts Committee for the period commencing on the 1st May, 1958 and ending on the 30th April, 1959:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the period commencing on the 1st May, 1958 and ending on the 30th April, 1959 and do proceed to elect, in such manner as the Chairman may direct, seven members from among themselves to serve on the said Committee."

2. I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Wednesday, the 30th April, 1958, the Chairman declared the following Members of the Rajya Sabha to be duly elected to the said Committee:—

1. Rajkumari Amrit Kaur
2. Shri Amolakh Chand
3. Shri T. R. Deogirikar
4. Shri S. Venkataraman
5. Shri M. Govinda Reddy
6. Shri Rohit Manushankar Dave
7. Shri M. Basavapunnaiah.'

6. Statement by Minister of Finance

The Minister of Finance made a statement correcting the information given by him on the 17th April, 1958 during the debate on the Demands for Grants relating to the Ministry of Finance regarding advance of funds for development of Singareni Collieries.

7. Extension of time for Presentation of Reports of Select Committees

(i) Shri C. R. Pattabhi Raman moved that the time appointed for the presentation of the Report of the Select Committee on the Gift-tax Bill, 1958, be extended up to the 2nd May, 1958.

The motion was adopted.

(ii) Shri C. R. Pattabhi Raman moved that the time appointed for the presentation of the Report of the Select Committee on the Estate Duty (Amendment) Bill, 1958, be extended up to the 20th August, 1958.

The motion was adopted.

8. Government Bill introduced

The Appropriation (No. 3) Bill, 1958.

9. Government Bill Under Consideration

The Rice-Milling Industry (Regulation) Bill, 1958

Shri A. M. Thomas concluded his speech on the motion for consideration of the Bill moved by him on the 30th April, 1958.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th August, 1958 was moved by Shrimati Renu Chakravartty.

An amendment that the Bill be referred to a Select Committee was moved by Shri Arun Chandra Guha.

The following members took part in the debate on the motion for consideration of the Bill and amendments thereto:—

(1) Shrimati Renu Chakravartty
(2) Shri Surendranath Dwivedy
(3) Shri Arun Chandra Guha
(4) Shri C. D. Pande
(5) Shri K. R. Achar
(6) Shri Shraddhakar Supakar
(7) Shri Shree Narayan Das
(8) Shri C. Nanjappa
(9) Shri Balasaheb Patil
(10) Shri H. C. Dasappa
(11) Pandit Krishna Chandra Sharma (*Speech Unfinished*).

The discussion was not concluded.

[P.T.O.

10. **Motion Re: Scientific Policy Resolution**

Shri V. P. Nayar moved the following motion:—

"That the Scientific Policy Resolution of the Government of India dated the 4th March, 1958, laid on the Table of the House on the 13th March, 1958, be taken into consideration."

The following members took part in the debate:—

(1) Shri Narayan Ganesh Goray

(2) Shri Hirendra Nath Mukerjee

(3) Shri Humayun Kabir

(4) Shri Naushir Bharucha

(5) Shri Jawaharlal Nehru

11. **Half-an-hour Discussion on Matters Arising out of Answers to Questions**

Shri Indulal Kanaiyalal Yajnik raised a half-an-hour discussion on points arising out of the answers given on the 12th February and 1st April, 1958 to Starred Questions Nos. 64 and 1388 respectively regarding Suratgarh Mechanised Farm.

Shri M. V. Krishnappa replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd May, 1958.)

CORRIGENDUM

In Bulletin—Part I, dated the 30th April, 1958, page 477, in the heading of item No. 5,

for 'Reforms' *read* 'Reports'.

M. N. KAUL,
Secretary.

GMGIPD—LS I—313 LS—1-5-58.—900.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Friday, May 2, 1958

No. 155

1. Starred Questions

Twentyfour Starred Questions (Nos. 1967—1990) were put down on the order paper out of which nineteen were called. Original notice of Starred Question No. 1980 was received in Hindi.

Sixteen Starred Questions (Nos. 1967—75, 1977—79, 1981 and 1983—85) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1976, 1980 and 1982 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventythree Unstarred Questions (Nos. 3119—3144, 3146—3192) were put down on the order paper. Unstarred Question No. 3145 was transferred to the list of questions for the 8th May, 1958. Original notices of Unstarred Questions Nos. 3119—22, 3138, 3148, 3153, 3166, 3187, 3189 and 3190 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers:—

(i) Report of the Alcohol Committee.

(ii) Government Resolution No. HC-33(3)/57, dated the 22nd March, 1958 accepting certain rcommendations made in the Report of the Alcohol Committee.

(2) A copy of the Revised Estimates for the year 1957-58 and Budget Estimates for the year 1958-59 of the Employees' State Insurance Corporation under Section 36 of the Employees' State Insurance Corporation Act, 1948.

(3) A copy of Notification No. G.S.R. 261, dated the 19th April, 1958, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952, making certain further amendment to the Employees' Provident Funds Scheme, 1952.

[P.T.O.

4. Demands for Excess Grants (Railways) for 1954-55

Shri Shahnawaz Khan presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1954-55.

5. Report of Committee on Subordinate Legislation

Sardar Hukam Singh presented the Third Report of the Committee on Subordinate Legislation.

6. Report of Joint Committee—Laid on the Table

Shri Anil K. Chanda laid on the Table a copy of the Report of the Joint Committee on the Public Premises (Eviction of Unauthorised Occupants) Bill, 1958.

7. Statement by Minister of Industry

The Minister of Industry made a statement correcting the reply given on the 29th April, 1958 to the Supplementaries by Shri Feroze Gandhi on Starred Question No. 1915 regarding import of small cars.

8. Statement *Re*: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other Business for the week commencing the 5th May, 1958.

9. Government Bill Introduced

The Indian Stamp (Amendment) Bill, 1958.

10. Government Bills Passed

The Appropriation (No. 3) Bill, 1958

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

(ii) *The Rice-Milling Industry (Regulation) Bill, 1958*

Further discussion on the motion for consideration of the Bill moved on the 30th April, 1958 and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon and for reference of the Bill to a Select Committee moved on the 1st May, 1958, continued.

The following members took part in the debate:—

(1) Pandit Krishna Chandra Sharma

(2) Shri Banarsi Prasad Jhunjhunwala

(3) Shri P. Subbiah Ambalam

(4) Shri Ram Saran

(5) Shri Rungsung Suisa

Shri A. M. Thomas replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th August, 1958 moved by Shrimati Renu Chakravartty on the 1st May, 1958, was negatived.

The amendment for reference of the Bill to a Select Committee moved by Shri Arun Chandra Guha on the 1st May, 1958 was also negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 and 6 to 25 were adopted.

On an amendment to clause 5 moved by Shri Braj Raj Singh, the House divided, Ayes 31; Noes 106. The amendment was accordingly negatived.

Clause 5 was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. M. Thomas.

The following members took part in the debate:—

(1) Shri N. G. Ranga

(2) Shri Sinhasan Singh

The motion was adopted and the Bill was passed.

11. **Private Members' Bills Introduced**

(1) The Prevention of Corruption (Amendment) Bill, 1953 (*Omission of Section* 6) by Shri Sinhasan Singh.

(2) The Code of Criminal Procedure (Amendment) Bill, 1958 (*Amendment of Section* 198) by Shri Sinhasan Singh.

(3) The Code of Criminal Procedure (Amendment) Bill, 1958 (*Amendment of Schedule II*) by Shri Subiman Ghose.

(4) The Hindu Succession (Amendment) Bill, 1958 (*Amendment of Section* 14) by Shri P. Subbiah Ambalam.

(5) The Constitution (Amendment) Bill, 1958 (*Omission of Article* 143) by Shri Naushir Bharucha.

(6) The Abolition of Employment of Casual Labour Bill, 1958 by Shri Aurobindo Ghosal.

(7) The Abolition of Supply of Labour Through Contractors Bill, 1958 by Shri Aurobindo Ghosal.

(8) The Industrial Disputes (Amendment) Bill, 1958 (*Amendment of Section* 2) by Shri Aurobindo Ghosal.

(9) The Indian Trusts (Amendment) Bill, 1958 (*Amendment of Sections* 19, 23 *and* 51) by Shri Ram Krishan.

(10) The Hindu Succession (Amendment) Bill, 1958 (*Amendment of Section* 30) by Shri Hem Raj.

(11) The Minimum Wages (Amendment) Bill, 1958 (*Amendment of Section* 14) by Shri Kanhaiya Lal Balmiki.

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12. Private Members' Bills Negatived

(i) *The Companies (Amendment) Bill, 1958 (Amendment of section 293 and insertion of new section 624 A) by Shri Naushir Bharucha.*

Further discussion on the motion for consideration of the Bill moved by Shri Naushir Bharucha on the 18th April, 1958 continued.

The following members took part in the debate:—

(1) Shri K. T. K. Tangamani
(2) Shri Kashi Nath Pandey
(3) Shri R. M. Hajarnavis
(4) Shri Braj Raj Singh
(5) Shri Lal Bahadur Shastri

Shri Naushir Bharucha replied to the debate.

The motion for consideration was negatived.

(ii) *The Code of Civil Procedure (Amendment) Bill, 1958 (Amendment of Section 60) by Shri Purushottamdas R. Patel.*

The motion for consideration of the Bill was moved by Shri Purushottamdas R. Patel.

The following members took part in the debate:—

(1) Shri Ranbir Singh Chaudhuri
(2) Shri Shree Narayan Das
(3) Shri Raghunath Singh
(4) Shri Hem Raj
(5) Shri R. M. Hajarnavis

Shri Purushottamdas R. Patel replied to the debate.

The motion for consideration was negatived.

13. Presentation of Report of Select Committee

Shri C. R. Pattabhi Raman presented the Report of the Select Committee on the Gift-tax Bill, 1958.

14. Private Member's Bill under Consideration

The Prevention of Corruption (Amendment) Bill, 1958 (Insertion of New Section 8) by Shri Jhulan Sinha.

The motion for consideration of the Bill was moved by Shri Jhulan Sinha and his speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th May, 1958.)

M. N. KAUL,
Secretary.

GIPND—LSI—323 LS—2-5-58—900.

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 5, 1958

No. 156

1. **Starred Questions**

Twenty-three Starred Questions (Nos. 1991—2005 and 2007—2014) were put down on the order paper out of which twenty-one were called. Starred Question No. 2006 was transferred to the list of questions for the 7th May, 1958. Original notices of Starred Questions Nos. 1991 and 1994, were received in Hindi.

Twenty Starred Questions (Nos. 1991—1993, 1995—2005 and 2007—2012) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 1994 of which the questioner was absent) were laid on the Table.

2. **Unstarred Questions**

Eighty-four Unstarred Questions (Nos. 3193—3276) were put down on the order paper. Original notices of Unstarred Questions Nos. 3193, 3204, 3211, 3212, 3227, 3234, 3241, 3258, 3262—3264 and 3267 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Papers Laid on the Table**

The following papers were laid on the Table:—

(1) A copy of the Annual Report of the Damodar Valley Corporation along with the Audit Report on the Accounts of the Corporation for the year 1956-57, under sub-section (5) of Section 45 of the Damodar Valley Corporation Act, 1948.

(2) A copy of each of the following Notifications, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Delhi Motor Vehicles Rules, 1940:—

(i) Notification No. F. 12/25/52-MT/Home, dated the 6th March, 1958.

(ii) Notification No. F. 12/138/57-MT/Home, dated the 6th March, 1958.

(3) A copy of Notification No. S.O. 568, dated the 19th April, 1958, under Section 10 of the National Highways Act, 1956.

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4 President's Assent to Bills

Secretary laid on the Table following Bills passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 7th April, 1958:—

(1) The Finance Bill, 1958.

(2) The Appropriation (No. 2) Bill, 1958.

5. Minutes of Rules Committee—Laid on the Table

A copy of Minutes of the sitting of the Rules Committee held on the 29th April, 1958 was laid on the Table.

6. Report of Public Accounts Committee

Shri Tribhuan Narayan Singh presented the Eighth Report of the Public Accounts Committee on the 'Budget Estimates and Financial Control.'

7. Motion Re: Appointment of Members of Rajya Sabha to the Joint Committee on the Parliament (Prevention of Disqualification) Bill, 1957.

Shri Shivram Rango Rane moved the following motion:—

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint five members of Rajya Sabha to the Joint Committee on the Parliament (Prevention of Disqualification) Bill, 1957 in the vacancies caused by the retirement of Dr. Shrimati Seeta Parmanand. Shri S. D. Misra, Kazi Karimuddin, Shri C. L. Verma, and Shri H. D. Rajah from Rajya Sabha and communicate to this House the names of members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

8. Convention Re: Vote on Account

Under Rule 377 of the Rules of Procedure, Shri Naushir Bharucha raised certain points with respect to the established convention of the House not to discuss the Vote on Account.

The Speaker heard the following members:—

(1) Shri Morarji Desai

(2) Shri Surendra Mahanty

(3) Shri Tribhuan Narayan Singh

(4) Shri Asoke K. Sen.

The Speaker then gave his ruling.

9. Government Bill Passed

The Employees Provident Funds (Amendment) Bill, 1958.

The motion for consideration of the Bill was moved by Shri Abid Ali.

The following members took part in the debate:—

(1) Shri K. T. K. Tangamani

(2) Shri Naushir Bharucha

(3) Shrimati Ila Palchoudhuri

(4) Shri Ramsingh Bhai Varma

(5) Shri S. M. Banerjee

(6) Shri Arun Chandra Guha

(7) Shri Shree Narayan Das

(8) Shri Prafulla Chandra Borooah.

Shri Abid Ali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Abid Ali.

The motion was adopted and the Bill was passed.

10. **Government Bill—Motion for Reference to Joint Committee—Under Consideration**

The Trade and Merchandise Marks Bill, 1958

The motion for reference of the Bill to a Joint Committee was moved by Shri Nityanand Kanungo.

Shri T. C. N. Menon commenced his speech on the motion which was not concluded.

11. **Motion Re: Annual Report of the Industrial Finance Corporation**

Shri Harish Chandra Mathur moved the following motion:—

"That the Annual Report of the Industrial Finance Corporation for the period ending June, 1957, laid on the Table of the House on the 11th November, 1957, be taken into consideration."

The following members took part in the debate:—

(1) Shri Prabhat Kar

(2) Shri G. D. Somani

(3) Shri Bimal Comar Ghose

(4) Shri S. R. Damani

(5) Shri B. R. Bhagat.

12. **Report of Business Advisory Committee**

Shri Shivram Rango Rane presented the Twenty-fifth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th May, 1958.)

M. N. KAUL,
Secretary.

GIPND—LSI—332 LS—5-5-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 6, 1958

No. 157

1. **Starred Questions**

Twenty-one Starred Questions (Nos. 2015—2035) were put down on the order paper all of which were called.

Sixteen Starred Questions (Nos. 2016, 2017, 1019, 2020, 2022—2024, 2026 and 2028—2035) were orally answered and supplementary questions were asked on all of them. Replies to Starred Questions No. 2015, 2018, 2021, 2025 and 2027 of which the questioners were absent were laid on the Table.

2. **Unstarred Questions**

Seventy-seven Unstarred Questions (Nos. 3277—3328 and 3331—3355) were put down on the order paper. Original notices of Unstarred Questions No. 3286, 3289, 3290, 3296, 3302, 3310, 3311, 3312, 3313, 3336, 3339 and 3350 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. **Paper Laid on the Table.**

A copy of Notification No. G.S.R. 267, dated the 22nd April, 1958, making certain amendment to the Copyright Rules, 1958 was laid on the Table under sub-section (3) of Section 78 of the Copyright Act, 1957.

4. **Messages from Rajya Sabha**

Secretary reported two messages from Rajya Sabha that at its sitting held on the 5th May, 1958, Rajya Sabha had agreed without any amendment to the following Bills passed by Lok Sabha on the 29th April, 1958:—

(1) The Bombay, Calcutta and Madras Port Trusts (Amendment) Bill, 1958.

(2) The Probation of Offenders Bill, 1958.

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5. **Statement by Minister of Defence**

The Minister of Defence made a further statement regarding death due to food poisoning in the Lok Sahayak Sena Camp at Sasthamcotta in Kerala State.

6. **Report of Committee on Absence of Members from the Sittings of the House**

Shri Mulchand Dube presented the Seventh Report of the Committee on Absence of Members from the Sittings of the House and also laid on the Table a list showing the names of members who were continuously absent from the sittings of the House for 15 days or more during the Fourth Session up to the 21st March, 1958.

7. **Motion** *Re:* **Twenty-Fifth Report of Business Advisory Committee**

Shri Satya Narayan Sinha moved the following motion:—

> "That this House agrees with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 5th May, 1958."

The motion was adopted.

8. **Government Bill Passed**

The Gift-tax Bill, 1958, as reported by the Select Committee

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri Morarji Desai.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st May, 1958 was moved by Shri Venketrao Sriniwasrao Naldurgker.

The following members took part in the debate:—

(1) Pandit Thakur Das Bhargava.

(2) Shri Dasaratha Deb.

(3) Pandit Krishna Chandra Sharma.

(4) Shri Subiman Ghose.

(5) Kumari Mothey Veda Kumari.

(6) Shri Ajit Singh Sarhadi.

(7) Shri Ranbir Singh Chaudhuri.

(8) Dr. A. Krishnaswami.

(9) Shri Tribuan Narayan Singh.

(10) Shri Mulchand Dube .

(11) Shri T. C. N. Menon.

Shri Morarji Desai replied to the debate.

The amendment for circulation of the Bill moved by Shri Venketrao Sriniwasrao Naldurgker was withdrawn by leave of the House.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4, 6 to 44, 46 and the Schedule were adopted.

On clause 5, the House divided, Ayes 51; Noes 12. Clause 5 was accordingly adopted.

Clause 45 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th May, 1958.)

M. N. KAUL,
Secretary.

GIPND—LSI—350 LS.—6-5-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 7, 1958

No. 158

1. Starred Questions

Forty-three Starred Questions (Nos. 2036—2061, 2061—A, 2062—2069, 2069—A, 2970—2075 and 1899 were put down on the order paper out of which eighteen were called.

Sixteen Starred Questions (Nos. 2036—2039, 2041 and 2043—2053) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 2040 and 2042 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and twenty-five Unstarred Questions (Nos. 3356—3444, 3446—3476, 3476—A, 3476—B, 3476—C, 3477 and 3478) were put down on the order paper. Unstarred Question No. 3445 was transferred to the list of questions for the 9th May, 1958. Original notices of Unstarred Questions Nos. 3362, 3363, 3395, 3397, 3407, 3408, 3411 and 3437 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Tour of Foreign Service Inspectors to Europe addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Statement correcting the reply given on the 11th February, 1958 to Unstarred Question No. 64 by Shri Shobha Ram regarding exploitation of Uranium Ores.

(2) A copy of each of the following Notifications, under sub-section (3) of Section 48 of the Coffee Act, 1942 making certain further amendments to the Coffee Rules, 1955:—

(i) G.S.R. No. 277, dated the 26th April, 1958.

(ii) G.S.R. No. 278, dated the 26th April, 1958.

(3) A copy of the Half-Yearly Administrative Report on the working of the Central Silk Board for the period from 1st April to 30th September, 1957.

(4) A copy of the Summary of Proceedings of the First Session of the Industrial Committee on Mines other than Coal Mines held at New Delhi on the 17th and 18th April, 1958.

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(5) A copy of Notification No. G.S.R. 279, dated the 26th April, 1958, under sub-section (3) of Section 641 of the Companies Act, 1956, making certain alterations in Schedule V of the Companies Act, 1956.

(6) A copy of the Statement correcting the reply given on the 25th April, 1958 to a supplementary by Shri H. C. Dasappa on Starred Question No. 1839 regarding Middle Income Group Housing Schemes.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Twenty-second Report of the Committee on Private Members' Bills and Resolutions.

6. Calling Attention to Matter of Urgent Public Importance

Shri Purushottamdas R. Patel called the attention of the Minister of Commerce and Industry to the accumulation of Kalyan variety of cotton with small traders.

The Minister of Commerce laid on the Table a statement in regard thereto.

7. Leave of absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

(1)	Shri V. Eacharan .	3rd March to 30th April, 1958 (Fourth Session).
(2)	Shri Balasaheb Salunke .	17th March to 2nd April, 1958 (Fourth Session).
(3)	Shri U. Muthuramalinga Thevar	9th April to 9th May, 1958 (Fourth Session).
(4)	Shri Chandikeshwar Sharan Singh Ju Deo.	10th February to 5th April, 1958 (Fourth Session).
(5)	Shri T.T. Krishnamachari	20th February to 19th April, 1958 (Fourth Session).
(6)	Shri P.C. Bose	28th February to 16th April, 1958 (Fourth Session).
(7)	Shri Rajaram Balkrishna Raut .	7th March to 4th May, 1958 (Fourth Session).
(8)	Chowdhry Brahm Perkash .	24th April to 9th May, 1958 (Fourth Session).
(9)	Shri Pendakanti Venkatasubbaiah	12th March to 26th April, 1958 (Fourth Session)
(10)	Shri R. Kanakasabai . .	28th March to 9th May, 1958 (Fourth Session)

8. Statement by Deputy Minister of Defence

The Deputy Minister of Defence made a statement correcting the reply given on the 18th April, 1958 to the supplementaries by Shri Bhakt Darshan, Shri Hem Barua and Shrimati Renu Chakravartty on Starred Question No. 1738 regarding Himalayan Expedition.

9. Government Bill—Motion for Reference to Joint Committee—Adopted

The Trade and Merchandise Marks Bill, 1958.

Further discussion on the motion for reference of the Bill to a Joint Committee moved on the 5th May, 1958 continued.

The following members took part in the debate:—

(1) Shri T. C. N. Menon

(2) Shri Naushir Bharucha

(3) Shri Shraddhakar Supakar

(4) Shri Braj Raj Singh

(5) Shri Diwan Chand Sharma

(6) Shri Balasaheb Patil

Shri Nityanand Kanungo replied to the debate.

The motion was adopted as follows:—

"That the Trade and Merchandise Marks Bill, 1958, be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely Shri C. R. Pattabhi Raman, Shri Radhelal Vyas, Pandit Dwarka Nath Tiwary, Shri Kailash Pati Sinha, Shri C. Bali Reddy, Shri Nibaran Chandra Laskar, Shri Tayappa Hari Sonavane, Shri Akbarbhai Chavda, Shri Shiva Datt Upadhyaya, Shri K. P. Kuttikrishnan Nair, Shri Ram Krishan, Shri Jaswantraj Mehta, Shri Bishwa Nath Roy, Shri Raghubar Dayal Misra, Shri Sunder Lal, Dr. Sushila Nayar, Shri M. Muthukrishnan, Shri K. S. Ramaswamy, Shri Jitendra Nath Lahiri, Shri M. K. Shivananjappa, Shri Chintamani Panigrahi, Chaudhary Pratap Singh Daulta, Shri J. M. Mohamed Imam, Shri Laisram Achaw Singh, Shri Balasaheb Patil, Shri Ram Chandra Majhi, Shri Badakumar Pratap Ganga Deb Bamra, Shri Motisinh Bahadursinh Thakore, Shri Nityanand Kanungo and Shri Lal Bahadur Shastri and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

10. **Government Bill Passed**

The Indian Stamp (Amendment) Bill, 1958

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

(1) Shri Nath Pai.

(2) Shri T. C. N. Menon.

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(3) Shri Sinhasan Singh.

(4) Shri Balasaheb Patil.

(5) Shri C. Krishnan Nair.

(6) Shrimati Ila Palchoudhuri.

Shri B. R. Bhagat replied to the debate.

On the motion for consideration the House divided, Ayes 120; Noes. 29. The motion for consideration was accordingly adopted and clause-by-clause consideration was taken up.

Clauses 2 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

Shri Braj Raj Singh spoke on the motion.

The motion was adopted and the Bill was passed.

11. **Motion Re: Reports of the Indian Airlines Corporation and the Air India International Corporation**

Shri Rajendra Singh moved the following motion:—

> "That the Annual Reports of the Indian Airlines Corporation and the Air India International Corporation for the year 1956-57, laid on the Table of the House on the 15th November, 1957 be taken into consideration."

The following members took part in the debate:—

(1) Shri Joachim Alva.

(2) Shrimati Renu Chakravartty.

(3) Shri Ahmed Mohiuddin.

(4) Shri Harish Chandra Mathur.

(5) Shri S. K. Patil.

Shri Rajendra Singh replied to the debate.

12. **Half-an-hour Discussion on Matters Arising out of Answer to Question**

Shri Bhakt Darshan raised a half-an-hour discussion on points arising out of the answer given on the 22nd April, 1958 to Unstarred Question No. 2581 regarding Government advertisements.

Dr. B. V. Keskar replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th May, 1958.)

CORRIGENDUM

In Bulletin—Part I, dated the 6th May, 1958, page 492, under item No. 5, line 1,

for 'death' *read* 'deaths'.

M. N. KAUL,
Secretary.

GIPND—LS I—362 LS—7-5-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, May 8, 1958

No. 159

1. Starred Questions

Twenty-five Starred Questions (Nos. 2075—2093, 2093-A, 2094—2096, 2096-A and 2097) were put down on the order paper of which twenty-one were called. Original notices of Starred Questions Nos. 2081 and 2091 were received in Hindi.

Sixteen Starred Questions (Nos. 2075—2079, 2081—2083, 2086, 2088—2093 and 2094) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 2080, 2084, 2085, 2087 and 2093-A of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and sixty-three Unstarred Questions (Nos. 3477—3639 and 3641) were put down on the order paper. Unstarred Question No. 3640 was transferred to the list of questions for the 7th May, 1958. Original notices of Unstarred Questions Nos. 3486—3490, 3502, 3515, 3530, 3546, 3547, 3549, 3550, 3556, 3559, 3561, 3586, 3605 and 3634 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions, one regarding food poisoning in Kerala and the other regarding the reported earthquake in Anjar addressed to the Ministers of Health and Transport and Communications respectively were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Memorandum on 'Appraisal and Prospects of the Second Five Year Plan'.

(2) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and

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undertakings given by Ministers during the various sessions shown against each:—

(*i*) Supplementary Statement No. III . .	Fourth Session, 1958 of Second Lok Sabha.
(*ii*) Supplementary Statement No. VI . .	Third Session, 1957 of Second Lok Sabha.
(*iii*) Supplementary Statement No. XII . .	Second Session, 1957 of Second Lok Sabha.
(*iv*) Supplementary Statement No. XII . .	First Session, 1957 of Second Lok Sabha.
(*v*) Supplementary Statement No. VII . .	Fourteenth Session, 1956 of First Lok Sabha.

(3) A copy of the statement containing replies to certain memoranda received from members in connection with Demands for Grants (Railways) 1958-59.

(4) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

(i) G.S.R. No. 264, dated the 17th April, 1958 rescinding the Bombay Wheat (Sale Control) Order, 1957, published in Notification No. S.R.O. 3686, dated the 18th November, 1957.

(ii) G.S.R. No. 285, dated the 23rd April, 1958 containing the Rice (Prohibition of Use in Wheat Products) Order, 1958.

(iii) G.S.R. No. 286, dated the 23rd April, 1958 making certain further amendments to the West Bengal Rice (Movement Control) Order, 1958.

(iv) G.S.R. No. 300, dated the 3rd May, 1958.

5. Directions by the Speaker under the Rules of Procedure—Laid on the Table

A copy each of Directions Nos. 52A and 113A and an amendment to Direction No. 47B issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha was laid on the Table.

6. Minutes of Committee on Private Members' Bills and Resolutions laid on the Table

The Minutes of the sittings (Fourteenth to Twenty-third) of the Committee on Private Members' Bills and Resolutions held during the Fourth Session were laid on the Table.

7. Minutes of Committee on Absence of Members from the Sittings of the House—Laid on the Table

The Minutes of the sittings (Fifth to Seventh) of the Committee on Absence of Members from the Sittings of the House held during the Fourth Session were laid on the Table.

8. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 6th May, 1958, Rajya Sabha had agreed without any amendment to the Indian Oaths (Amendment) Bill, 1958 passed by Lok Sabha on the 26th April, 1958.

(ii) That at its sitting held on the 6th May, 1958, Rajya Sabha had agreed without any amendment to the Hyderabad Securities Contracts Regulation (Repeal) Bill, 1958 passed by Lok Sabha on the 29th April, 1958.

(iii) That at its sitting held on the 6th May, 1958, Rajya Sabha had agreed without any amendment to the Mines and Minerals (Regulation and Development) Amendment Bill, 1958 passed by Lok Sabha on the 30th April, 1958.

(iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1958 passed by Lok Sabha on the 2nd May, 1958.

9. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Twenty-third Report of the Estimates Committee on the Ministry of Education on the subject 'Central Social Welfare Board'.

10. Report of Public Accounts Committee

Shri Arun Chandra Guha presented the Sixth Report of the Public Accounts Committee (1957-58) on the Appropriation Accounts (Defence Services), 1954-55 and Audit Report, 1956.

11. Report of Committee on Petitions

Shri Upendranath Barman presented the Third Report of the Comimttee on Petitions.

12. Statement by Minister of Defence

The Minister of Defence made a further statement regarding the crash of an I.A.F. Liberator type aircraft near Coimbatore on the 5th February, 1958.

13. Discussion on Matter of Urgent Public Importance

Shri T. C. N. Menon raised a discussion on the deaths due to food poisoning in the Kerala State.

The following members took part in the debate:—

(1) Dr. Ram Subhag Singh

(2) Dr. K. B. Menon

(3) Shri C. R. Narasimhan

(4) Shri D. P. Karmarkar

(5) Shri K. P. Kuttikrishnan Nair

(6) Shri Rungsung Suisa

(7) Shri Raj Bahadur

Shri V. K. Krishna Menon replied to the debate.

[P.T.O.

14. **Motions** *Re*: **Annual Reports of Employees State Insurance Corporation**

Shri T. C. N. Menon moved the following motions:—

(i) "That the Annual Reports of the Employees State Insurance Corporation for the years 1954-55 and 1955-56, laid on the Table of the House on the 17th August, 1957 and the 13th September, 1957, respectively, be taken into consideration."

(ii) "That the Annual Report of the Employees State Insurance Corporation for 1956-57 be taken into consideration."

The following members took part in the debate:—

(1) Shri Ghanshyamlal Oza

(2) Shri K. T. K. Tangamani

(3) Shri S. M. Banerjee

(4) Shri Gulzarilal Nanda

Shri T. C. N. Menon replied to the debate.

15. **Discussion on Matter of Urgent Public Importance**

Dr. Ram Subhag Singh raised a discussion on the proper inspection of working conditions of mines in the country for preventing explosions and flooding.

The following members took part in the debate:—

(1) Shri Nath Pai

(2) Shri Chintamani Panigrahi

(3) Shri Bibhuti Bhushan Das Gupta

Shri Gulzarilal Nanda replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th May, 1958.)

M. N. KAUL,

Secretary.

GIPND—LS I—372 LS—8-5-58—900.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 9, 1958

No. 160

1. Starred Questions

Twenty-four Starred Questions (Nos. 2098—2121) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 2098, 2100, 2109 and 2116 were received in Hindi.

Twenty Starred Questions (Nos. 2098—2106, 2108, 2110 and 2113—2121) were orally answered and supplementary questions were asked on all of them. Replies to the remaining question (Nos. 2107, 2109, 2111 and 2112 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and fifty four Unstarred Questions (Nos. 3641—3701, 3703—3786 and 3788—3796) were put down on the order paper. Unstarred Question No. 3787 was transferred to the list of questions for the 7th May, 1958. Original notices of Unstarred Questions Nos. 3641, 3676, 3677, 3686, 3690, 3691, 3704, 3705, 3706, 3713, 3714, 3734, 3789, 3790, 3791, 3792, 3793 and 3794 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

One Short Notice Question, regarding Strike in Rourkela Steel Plant addressed to the Minister of Steel, Mines and Fuel was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

(i) The crash of an I.A.F. Vampire aircraft at the Safdarjung Aerodrome, New Delhi on the 8th May, 1958.	Notices by Sarvashri Shraddhakar Supakar, Bada Kumar Pratap Ganga Deb Bamra, R. K. Khadilkar and Braj Raj Singh.

[P.T.O.

(ii) Deaths due to the crash of an I.A.F. aircraft at Hoshiarpur on the 8th May, 1958. — Notice by Shri Braj Raj Singh.

(iii) Reported closure of the Punjab University (Camp) College, New Delhi. — Notice by Shri T. C. N. Menon.

The Minister of Defence made a statement regarding the two air crashes mentioned at (i) and (ii) above.

Thereafter members stood in silence for a minute as a mark of respect to those who lost their lives in the two air accidents.

5. Obituary Reference

The Prime Minister and the Speaker made references to the death by assassination of Dr. Khan Saheb who was a member of the former Central Legislative Assembly.

Thereafter members stood in silence for a minute as a mark of respect.

6. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Annual Report of the Neyveli Lignite Corporation (Private) Limited, 1956-57 along with the Audited Accounts of the Corporation under sub-section (1) of Section 639 of the Companies Act, 1956.

(2) A copy of the Annual Report of the Hindustan Aircraft (Private) Limited, 1956-57 along with the Audited Accounts under sub-section (1) of section 639 of the Companies Act, 1956.

(3) A copy of Notification No. G.S.R. 270, dated the 26th April, 1958 under sub-section (2) of Section 3 of the All India Services Act, 1951 making certain amendment to the All India Services (Leave) Rules, 1955.

(4) A copy of Notification No. G.S.R. 287, dated the 24th April, 1958 under sub-section (4) of Section 43B of the Sea Customs Act, 1878 making certain amendment to the Customs Duties Drawback (Galvanised Iron Wire Products) Rules, 1957.

7. Minutes of Committee on Petitions—Laid on the Table

The Minutes of the Sittings (Fourteenth to Eighteenth) of the Committee on Petitions held during the Fourth Session were laid on the Table.

8. Minutes of Committee on Government Assurances—Laid on the Table

The Minutes of the sittings (Sixth and Seventh) of the Committee on Government Assurances held during the Fourth Session were laid on the Table.

9. Report of Committee on Government Assurances

Pandit Thakur Das Bhargava presented the First Report of the Committee on Government Assurances.

10. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Twenty-fourth Report of the Estimates Committee on the Ministry of Education & Scientific Research on "Administration (Secretariat), Grants-in-aid, Scholarships and Miscellaneous."

11. Calling Attention to Matter of Urgent Public Importance

Shrimati Ila Palchoudhuri called the attention of the Minister of Food and Agriculture to the food situation in West Bengal and the measures proposed to be taken in connection therewith.

The Minister of Food and Agriculture made a statement in regard thereto.

12. Statement by Minister of Finance

The Minister of Finance made a statement correcting the reply given on the 28th April, 1958 to the supplementaries by Shri Joachim Alva and Dr. Ram Subhag Singh on Starred Question No. 1885 regarding Board of Enquiry regarding Mundhra Deal.

13. Statement by Minister of State in the Ministry of Education

The Minister of State in the Ministry of Education made a statement correcting the reply given on the 8th March, 1958 to a supplementary by Shri Dharanidhar Basumatari on Starred Question No. 775 regarding Sports Stadium at Gauhati.

14. Statement by Deputy Minister of Defence

The Deputy Minister of Defence made a statement in clarification of the reply given on the 6th May, 1958 to the supplementaries by Sarvashri Hem Raj and S. M. Banerjee on Starred Question No. 2016 regarding Board of Enquiry at Ordnance Factory, Khamaria.

15. Statement by Deputy Minister of Railways

The Deputy Minister of Railways made a statement in connection with the reply given on the 23rd April, 1958 to the supplementaries by Sarvashri K. T. K. Tangamani, T. B. Vittal Rao and M. Thirumala Rao on Starred Question No. 1793 regarding re-naming of railway stations.

[P.T.O.

16. **Statement by Minister of Defence**

The Minister of Defence laid on the Table a statement regarding firing by personnel of the Defence Security Corps at Raichur Railway Station on the 26th March, 1958.

17. **Government Bill Introduced**

The All India Services (Amendment) Bill, 1958.

18. **Motion re: non-payment of workers' dues and wages and conditions of mine in Villiers coal field, Talcher**

Shri Chintamani Panigrahi moved the following motion:—

"That the continuous non-payment of workers' dues and wages and conditions of the mine in the Villiers coal field, Talcher (Orissa), be taken into consideration."

The following members took part in the debate:—

(1) Shri Surendranath Dwivedy

(2) Shri T. B. Vittal Rao

(3) Shri Abid Ali

Shri Chintamani Panigrahi replied to the debate.

19. **Discussion on Matter of Urgent Public Importance**

Shri T. B. Vittal Rao raised a discussion on the delay in amending the Workmen's Compensation Act.

The following members took part in the debate:—

(1) Shri Nath Pai

(2) Shri T. C. N. Menon

(3) Shri S. M. Banerjee

(4) Dr. G. S. Melkote

Shri Abid Ali replied to the debate

20. **Motion re: Twenty-Second Report of Committee on Private Members' Bills and Resolutions**

Shri Balasabeb Patil moved the following motion:—

"That this House agrees with the Twenty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th May, 1958."

The motion was adopted.

21. **Private Member's Resolution Withdrawn**

Shri Shree Narayan Das concluded his speech on the following Resolution moved by him on the 25th April, 1958:—

> "This House is of opinion that Central Government in consultation with State Governments should immediately take steps to create a National Library Fund with contributions from the Union revenues, State revenues and voluntary contributions from the general public, and by levying a local library cess to be managed and administered by a National Library Board constituted by the Centre under a specific library legislation for furtherance of a well-co-ordinated library movement in the country."

The following members took part in the debate:—

(1) Shri Diwan Chand Sharma.

(2) Shri Radha Raman.

(3) Shri Braj Raj Singh.

(4) Shrimati Uma Nehru

(5) Shri H. C. Dasappa

(6) Dr. K. L. Shrimali

Shri Shree Narayan Das replied to the debate.

The Resolution was withdrawn by leave of the House.

22. **Private Member's Resolution under consideration**

Shrimati Renu Chakravartty moved the following Resolution:—

> "This House is of opinion that a Committee consisting of Members of Lok Sabha be constituted to enquire into the rapid decrease in the number of women labour employed in coal, jute, textile and other industries, to ascertain the causes thereof and to suggest the remedial measures thereof."

Shri T. C. N. Menon took part in the debate.

The discussion was not concluded.

23. **Statement by Minister of Industry**

The Minister of Industry laid on the Table a statement showing Import Licences given since 1st January, 1956 for sets of components to the automobile manufacturing firms, in pursuance of an assurance given by him on the 2nd May, 1958.

24. **Messages from Rajya Sabha**

(a) Secretary reported the following messages from Rajya Sabha:—

> (i) That at its sitting held on the 7th May, 1958 Rajya Sabha had agreed without any amendment to the Rice-Milling Industry (Regulation) Bill, 1958 passed by Lok Sabha on the 2nd May, 1958.

[P.T.O.

(ii) That at its sitting held on the 8th May, 1958 Rajya Sabha had agreed without any amendment to the Employees' Provident Funds (Amendment) Bill, 1958 passed by Lok Sabha on the 5th May, 1958.

(b) Secretary also reported the following messages from Rajya Sabha regarding the Parliament (Prevention of Disqualification) Bill, 1957, and the Trade and Merchandise Marks Bill, 1958 respectively, signed by the Secretary of Rajya Sabha:—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Wednesday, the 7th May, 1958, passed the following motion:—

MOTION

"That this House concurs in the recommendations of the Lok Sabha that the Rajya Sabha do appoint five members to the Joint Committee on the Parliament (Prevention of Disqualification) Bill, 1957, in the vacancies caused by the retirement of Dr. Shrimati Seeta Parmanand, Shri Shyam Dhar Misra, Kazi Karimuddin, Shri C. L. Verma and Shri H. D. Rajah from the Rajya Sabha and resolves that the following members of the Rajya Sabha be nominated to the said Joint Committee to fill those vacancies, namely:—

1. Dr. Shrimati Seeta Parmanand
2. Shri Shyam Dhar Misra
3. Shri H. D. Rajah
4. Shri Tajamul Husain
5. Shri Vijay Singh."'

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 8th May, 1958, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the registration and better protection of trade marks and for the prevention of the use of fraudulent marks on merchandise. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the registration and better protection of trade marks and for the prevention of the use of fraudulent marks on merchandise, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri K. P. Madhavan Nair
2. Shri Mahesh Saran
3. Dr. R. P. Dube

4. Shri P. D. Himatsingka

5. Shri Adityendra

6. Moulana M. Faruqi

7. Shri Akhtar Husain

8. Shrimati Chandravati Lakhanpal

9. Shri P. T. Leuva

10. Shri Swapnanda Panigrahi

11. Shri V. C. Kesava Rao

12. Shri Devendra Prasad Singh

13. Shri V. Prasad Rao

14. Shri B. D. Khobaragade

15. Shri B. V. (Mama) Warerkar".'

(Lok Sabha adjourned *sine die* at 4.59 P.M.)

M. N. KAUL,
Secretary.

GIPND—LS I—383 LS—9-5-58—900.